Tuesday, July 29, 1975
Sravana 7, 1897 (Saka)

LOK SABHA DEBATES

(FIFTH SERIES)

Vol. LIII

[*July, 21 to Aug. 03, 1975/Asadha 30 to Sravana 10 Saka*]

Fourteenth Session, 1975/1897 (Saka)

(*Vol. LIII contains Nos. 1 - 10*)

LOK SABHA SECRETARIAT
NEW DELHI

CONTENTS

No. 7—Tuesday, July 29, 1975/Sravana 7, 1897 (Saka)

	COLUMNS
Obituary Reference (*Death of Shri T. R. Deogirikar*)	1
Papers Laid on the Table	2—10
Committee on Absence of Members from sitting of the House—Minutes	10
Committee on Welfare of Scheduled Castes and Scheduled Tribes—	
Thirty seventh and thirty eighth reports and Reports of Study Groups I and II	10-11
Delhi Sales Tax Bill—	
Motion to consider, as reported by Select Committee	11—26
Shri Pranab Kumar Mukherjee	12—16
Shri Ramavatar Shastri	17—23
Clauses 2 to 75 and the schedules and Clause I	26
Motion to Pass, as amended	26
Defence of India (Amendment) Bill—	
Motion to consider, as passed by Rajya Sabha	26—118
Shri Jharkhande Rai	27—37
Shri Y. S. Mahajan	37—39
Shri Ishaque Sambhali	39—44
Shri Giridhar Gomango	44—48
Shri Ebrahim Sulaiman Sait	48—52
Shri Kartik Oraon	52—55
Shri Ram Hedaoo	55—59
Shri Shyam Sunder Mohapatra	59—62
Shri S. A. Murugananthan	63—67
Shri C. K. Jaffer Sharief	67-68
Shri Nageshwar Dwivedi	68—73
Shri Ram Bhagat Paswan	73—75
Sardar Swaran Singh Sokhi	75—77
Shri Nathu Ram Ahirwar	78—81
Dr. Ranen Sen	81—85
Shri Ismail Hussain Khan	85-86
Shri D. N. Tiwary	86—90
Shri Arvinda Bala Pajanor	90—94

	COLUMNS
Shri Shivnath Singh	94—99
Shri Partap Singh Negi	99-100
Shrimati Roza Deshpande	100—102
Shri M. C. Daga	102—105
Shri R. P. Yadav	105—108
Shri F. H. Mohsin	108—112
Clauses 2 to 11 and 1	112
Motion to pass	112
Shri Ramavatar Shastri	113—117
Shri F. H. Mohsin	117—118
Kerala Legislative Assembly (Extension of Duration) Bill—	
Motion to Consider, as passed by Rajya Sabha	118—155
Dr. Sarojini Mahishi	118
Shri C. K. Chandrappan	118—125
Shri Vayalar Ravi	125—130
Shri C. M. Stephen	130—134
Shri G. Viswanathan	134—136
Dr. Henry Austin	136—142
Shri C. H. Mohamed Koya	142—146
Shri Ramachandran Kadannappalli	146—149
Shri P. N. Sayeed	149—151
Clauses 2 and 1	155
Motion to Pass	155
Statutory Resolution Re. Constitution of a Committee on Official Languages—*adopted*	155—161
Election to Committee	161-162
Committee on Official language	161-162
Banking Service Commission Bill—	
Motion to Consider	162—182
Shrimati Sushila Rohatgi	162—165
Shri K. M. 'Madhukar'	165—170
Shri Y. S. Mahajan	170—173
Shri Shivnath Singh	173—180
Shri Darbara Singh	180—182

LOK SABHA DEBATES

LOK SABHA

Tuesday, July 29, 1975/Sravana 7, 1897 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

OBITUARY REFERENCE

MR. SPEAKER: Hon. Members, I have to inform the House of the sad demise of Shri T. R. Deogirikar, who passed away at Poona on the 27th July, 1975, at the age of 79.

Shri Deogirikar was a Member of the Provisional Parliament during the years 1950-52. Later, he was a Member of Rajya Sabha during the years 1952 to 1962. A renowned journalist, Shri Deogirikar wrote some books on Gandhian philosophy and also translated the Constitution into Marathi. He also participated in the freedom movement of the country and suffered imprisonment several times. He was associated with a number of social and cultural organisations in Maharashtra. As the then Member of Rajya Sabha, he was associated with the Committee on Public Accounts during the years 1958-60.

We deeply mourn the loss of this friend, and I am sure the House will join me in conveying our condolences to the bereaved family.

We may now stand in silence for a short while as a mark of respect to his memory.

The House then stood in silence for a short while.

11.08 hrs.

PAPERS LAID ON THE TABLE

CORRECTION OF ANSWER TO USQ No. 9365, DATED 9-5-74 *re.* ASSAM MATCH CO. LTD.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): On behalf of Shri C. Subramaniam, I beg to lay on the Table a statement correcting the reply given on the 9th May, 1975 to Unstarred Question No. 9365 by Sarvashri Anadi Charan Das and Purushottam Kakodkar regarding Assam Match Co. Ltd. and given reasons for delay in correcting the reply. [*Placed in Library. See* No. LT-9881/75].

REVIEW AND ANNUAL REPORT OF OIL AND NATURAL GAS COMMISSION FOR 1973-74

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI K. D. MALAVIYA): I beg to lay on the Table:—

(i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1973-74 and of its subsidiary company Hydrocarbons India Private Limited, New Delhi, for the year 1973, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.

(ii) A copy of the Review (Hindi and English versions) by the Government on the above

Report. [*Placed in Library. See* No. LT-9882/75].

IMPORT TRADE CONTROL POLICY FOR 1975-76

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): I beg to lay on the Table a copy of Import Trade Control Policy for the year 1975-76—Vols. I & II (Hindi version). [*Placed in Library. See* No. LT-9883/75].

CORRECTION OF ANSWER TO USQ No. 5212, DATED 7-4-75 RE. LAND OWNED BY COOPERATIVE SUGAR MILLS, KAILARAS, DISTT. MORENA

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH NAWAZ KHAN): I beg to lay on the Table a statement (i) correcting the reply given on the 7th April, 1975 to Unstarred Question No. 5212 by Shri Hukam Chand Kachwai regarding Land owned by Cooperative Sugar Mill, Kailaras, District Morena and (ii) giving reason for delay in correcting the reply. [*Placed in Library. See* No. LT-9884/75].

CENTRAL EXCISE (7TH AND 9TH AMENDMENT) RULES, 1975

SHRI PRANAB KUMAR MUKHERJEE: I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Seventh Amendment) Rules, 1975 published in Notification No. G.S.R. 701 in Gazette of India dated the 7th June, 1975.

(ii) The Central Excise (Ninth Amendment) Rules, 1975, published in Notification No. G.S.R. 877 in Gazette of India dated the 19th July, 1975.

[*Placed in Library. See No.* LT-9885/75.]

HALF-YEARLY REPORT OF COIR BOARD—FROM 1-4-74 TO 30-9-74.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA): On behalf of Shri Ziaur Rahman Ansari, I beg to lay on the Table a copy of the Half-yearly Report (Hindi and English versions) on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from 1st April, 1974 to 30th September, 1974, under sub-section (1) of section 19 of the Coir Industry Act, 1953. [*Placed in Library. See* No. LT-9886/75.]

PREVENTION OF FOOD ADULTERATION (AMENDMENT) RULES, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): I beg to lay on the Table a copy of the Prevention of Food Adulteration (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 850 in Gazette of India dated the 12th July, 1975, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [*Placed in Library. See No. LT*-9887/75.]

BORDER SECURITY FORCE (SUBORDINATE OFFICERS AND UNDER OFFICERS) PROMOTION AND SENIORITY RULES, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a copy of the Border Security Force (Subordinate Officers and Under Officers) Promotion and Seniority Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 419(E) in Gazette of India dated the 19th July, 1975, under sub-section (3) of section 141 of the Border Security Force Act, 1968. [*Placed in Library. See* No. LT-9888/75.]

U.G.C. (FITNESS OF CERTAIN UNIVERSITIES/INSTITUTIONS FOR GRANT) RULES, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): On behalf of Shri Arvind Netam, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 25 of the University Grants Commission Act, 1956:—

(i) The University Grants Commission (Fitness of Certain Universities for Grant) Amendment Rules, 1975, published in Notification No. G.S.R. 856 in Gazette of India dated the 12th July, 1975.

(ii) The University Grants Commission (Fitness of Institutions for Grant) Rules, 1975, published in Notification No. G.S.R. 857 in Gazette of India dated the 12th July, 1975.

[Placed in Library. See No. LT-9889/75].

REVIEW AND ANNUAL REPORT OF STATE FARMS CORPORATION OF INDIA, LTD. NEW DELHI FOR 1973-74 AND ANNUAL REPORT OF RAJASTHAN STATE AGRO INDUSTRIES CORPORATION LTD., JAIPUR FOR 1973-74 AND AUDITED ACCOUNTS ETC. THEREOF

SHRI SHAH NAWAZ KHAN: On behalf of Shri Prabhudas Patel, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1973-74.

(ii) Annual Report of the State Farms Corporation of India Limited, New Delhi for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Annual Report of the Rajasthan State Agro-Industries Corporation Limited, Jaipur for the year 1973-74 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-9890/75].

ANNUAL REPORTS AND AUDITED ACCOUNTS, ETC. MAZAGON DOCK LTD. BOMBAY AND GOA SHIPYARD LTD., VASCODA-GAMA, GOA FOR 1973-74

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B PATNAIK): I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Annual Report of the Goa Shipyard Limited, Vascoda-Gama, Goa for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-9891/75].

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, 1963

PROF D. P. CHATTOPADHYAYA: On behalf of Shri Vishwanath Pratap Singh, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17

of the Export (Quality Control and Inspection) Act, 1963:—

(1) The Export of Inorganic Chemicals (Inspection) Amendment (Amending) Rules, 1975, published in Notification No. S.O. 1813 in Gazette of India dated the 14th June, 1975.

(2) The Export of Inorganic Chemicals (Inspection) Amendment (Second Amending) Rules, 1975, published in Notification No. S.O. 1814 in Gazette of India dated the 14th June, 1975.

(3) The Export of Carpets (Quality Control and Inspection) Amendment Rules, 1975, published in Notification No. S.O. 1815 in Gazette of India dated the 14th June, 1975.

(4) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1975 published in Notification No. S.O. 1893 in Gazette of India dated the 21st June, 1975.

(5) The Export of Dried Shark Fins and Dried Fish Maws (Inspection) Amendment Rules, 1975, published in Notification No. S.O. 1894 in Gazette of India dated the 21st June, 1975.

(6) The Export of Stainless Steel Utensils (Inspection) Amendment Rules, 1975, published in Notification No. S.O. 1994 in Gazette of India dated the 28th June, 1975.

(7) The Export of Transmission Line Towers (Quality Control and Inspection) Amendment Rules, 1975 published in Notification No. S.O. 1995 in Gazette of India dated the 28th June, 1975.

(8) The Export of Steel Trunks (Inspection) Amendment Rules, 1975, published in Notification No. S.O. 1996 in Gazette of India dated the 28th June, 1975.

(9) The Export of Minerals and Ores group-I (Inspection) Amendment Rules, 1975, published in Notification No. S.O. 2073 in Gazette of India dated the 5th July, 1975.

(10) The Export of Electric Fan (Quality Control and Inspection) Amendment Rules, 1975, published in Notification No. S.O. 2269 in Gazette of India dated the 19th July, 1975.

(11) The Export of Carpet (Quality Control and Inspection) Amendment Rules, 1975, published in Notification No. S.O. 2272 in Gazette of India dated the 19th July, 1975.

[*Placed in Library. See No.* LT-9892/75].

COAL MINES (LABOUR WELFATE FUND 1ST AMENDMENT) RULES, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table:—

(1) A copy of the Coal Mines (Labour Welfare Fund First Amendment) Rules, 1975, (Hindi and English versions) published in Notification No. G.S.R. 475 in Gazette of India dated the 12th April 1975, under sub-section (3) of section 10 of the Coal Mines Labour Welfare Fund Act, 1947.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[*Placed in Library. See* No. LT-9893/75.]

ANNUAL REPORT AND CERTIFIED ACCOUNTS WITH AUDIT REPORT OF INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR FOR 1972-73 AND UGC (TERMS AND CONDITIONS OF SERVICE OF EMPLOYEES) AMENDMENT RULES, 1975

SHRI D. P. YADAV: I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and Englsh versions) of the Indian Institute of Technology, Kharagpur, for the year 1972-73.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

[Placed in Library. See No LT-9894/75].

(2) (i) A copy of the Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1972-73 along with the Audited Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.

[Placed in Library. See No. LT-9894/75].

(3) A copy of the University Grants Commission (Terms and Conditions of Service of Employees) (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 855 in Gazette of India, dated the 12th July, 1975, under sub-section (3) of section 25 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-9895/75.]

11.07 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

MINUTES

SHRI S. M. SIDDAYYA (Chamarajanagar): I beg to lay on the Table Minutes of the Twenty-second sitting of the Committee on Absence of Members from the Sittings of the House held during the current session.

COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

THIRTY-SEVENTH AND THIRTY-EIGHTH REPORTS AND REPORTS OF STUDY GROUPS I AND II

SHRI D. BASUMATARI (Kokrajhar): I beg to present the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(1) Thirty-seventh Report on the Ministry of Finance (Department of Banking)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Bank of India.

(2) Thirty-eighth Report on Action taken by Government on the recommendations contained in the Twenty-sixth Report on the Ministry of Home Affairs—Central Grants to Voluntary Organisations engaged in the Welfare of Scheduled Castes and Scheduled Tribes.

(3) Report of Study Tour of Study Group I of the Committee on its visit to Calcutta, Gauhati, Shillong and Hyderabad, in May-June, 1975.

(4) Report of Study Group II of the Committee on it's visit to Bombay, Goa, Bangalore, Madras and Trivandrum in June, 1975.

11.08 hrs.

DELHI SALES TAX BILL

MR. SPEAKER: Shri Pranab Kumar Mukherjee.

SHRI INDRAJIT GUPTA (Alipore): Sir, item No. 19 is to be taken up for further consideration. The House is in the middle of a debate and an hon. Member is already on his legs. Have you permitted item No. 18 to be brought first? What was being discussed earlier should be taken first.

MR. SPEAKER: You are an old Member. You know that they can change the arrangement of the order of business.

SHRI INDRAJIT GUPTA: Was your permission taken for this?

MR. SPEAKER: In such matters, if my permission were to be taken on each and every thing, I would not have any time for sleep.

SHRI INDRAJIT GUPTA: The Member is already on his legs. Emergency should not be made an excuse for all these things. You are the custodian of the House and you are responsible for the business of the House. Ministers cannot bring anything they like.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, I should have, of course, consulted the Opposition also. It is a slip, if I may say so. The only reason why we have done this is because Rajya Sabha had to pass it. Whatever they pass we are taking up later and whatever they have to pass, we are taking up earlier. I agree, I should have consulted the leaders on the other side. It is a slip.

SHRI INDRAJIT GUPTA: It is all right. We are also reasonable but they should not bypass you and us, Sir.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to move*:

> "That the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union territory of Delhi, as reported by the Select Committee be taken into consideration."

My predecessor had already traced the history of the Bill and also the more important provisions of the Bill while introducing it in April 1973. I do not wish to take the time of the House by recapitulating them again.

The Bill was referred to a Select Committee on 6th September, 1974 which submitted its report on 8th April 1975. The Select Committee has examined the matter in great detail in the light of the evidence tendered by important trade bodies, associations and representatives of State Governments in the North Zone.

The report of the Select Committee sets out the details of the amendments adopted. I need, therefore, bring to the notice of the House only

---

*Moved with the recommendation of the President.

some of the more important changes made in the Bill. These fall broadly in three categories, namely:

(a) *Changes which will reduce irksomeness of the procedural formalities of the trade:*

In this category, I should mention that texable quantum in respect of manufacturers and retailers in the original Bill was Rs 15,000 and Rs. 50,000 respectively. These have been raised to Rs. 30,000 and Rs. 1,00,000 respectively in the Bill as reported by the Select Committee. This will thus exclude many dealers with a small turnover.

The dealers will have to issue cash memos or cash bills only in respect of transactions exceeding Rs. 10, the limit specified in the original Bill was Rs 5

The Bill provides that the sales tax authorities should issue registration certificates within a prescribed period.

Provision has been made for payment of interest in respect of delayed refunds by the Sales-tax Department. Similarly, provision has also been made for payment of interest for delayed payments by the dealers to the Government

(b) *Measures which will tighten up the collection machinery and lead to an effective check on evasion.*

The Commissioner of Sales-tax has been empowered to demand in appropriate cases security for proper custody and use of declaration forms.

The penal provisions have been made more stringent in respect of certain offences which are of a serious nature. The penalty for such offences will be rigorous imprisonment for a term which may extend to 6 months or with fine or with both and where the offences is a continuing one; a daily fine not exceeding Rs. 200 during the period of the continuance of the offence.

(c) *Revision in the rates of tax:*

The Bill originally provided for a rate of tax upto 7 per cent as the general rate of tax. This is now being fixed at 7 per cent.

In respect of goods included in the First Schedule which are normally luxury goods, the Select Committee has revised the rates from 10 to 12 per cent. This has been done taking into consideration the rates for similar items in adjoining States and keep in view the consensus in the meetings of the Sales-tax Regional Council for North Zone.

In respect of declared goods, the Bill originally provided a rate of tax upto 3 per cent. This was the limit upto which the States could levy tax on declared goods under the Central Sales-tax Act. Now with effect from 1-7-1975, the rate of ceiling upto which the States can levy tax on declared goods has been raised to 4 per cent. I am moving an amendment to increase the ceiling limit to 4 per cent in respect of declared goods which are in the Second Schedule.

Provision is also being made for taxing food or drinks served for consumption in a hotel or restaurant with which a cabaret, floor show or similar entertainment is provided therein, at a rate of 40 per cent.

The Select Committee has specifically added the following goods in the exempted list (Schedule III):

> "Cooked dal, charcoal, instrument boxes used by students, chaff-cutters and Persian wheels, electric motors including mono bloc pump sets of 3 to 7 horse power, handspun yarn, achar and morabba, scientific goods, live-stocks including poultry and cotton padding."

[Shri Pranab Kumar Mukherjee]

Almost all the recommendations made by the Select Committee have been incorporated in the Bill as reported by the Select Committee. A few which have not been incorporated in the Bill can, if the Government decide to accept, be implemented by issue of suitable notifications in exercise of the delegated powers contained in the Bill. The Government is, however, not in a position to accept and adopt immediately one recommendation of the Select Committee which relates to making a provision in the Bill to penalise officers conniving or colluding with the tax evaders specially as the Committee has also suggested that the Government should consider inclusion of a similar provision in other taxation laws. This will require detailed consultation with the State Government on an All-India basis and a decision arrived at after discussions in the meetings of the Regional Councils for Sales-tax.

In his minute of dissent, Shri Ramavtar Shastri has recommended that coal, kerosene and matches should be brought under the exempted list since these articles are used mostly by the poor and middle strata of the population Coal is of two kinds, one of which is commonly known as charcoal used as a domestic fuel and the other used mostly as an industrial fuel. The latter is included in the list of goods declared to be of special importance in Inter-State Trade. There is already a restraint on the limit up to which goods so declared can be taxed under the local sales-tax laws. The present limit is 4 per cent and this cannot be exceeded. For over past 15 years, coal for industrial use has been subject to taxation in Delhi and it would not be desirable to exempt this now. However, charcoal which is used by the commonman has, on the recommendations of the Select Committee, been included in the list of exempted goods and no sales-tax will be leviable thereon when the Bill as enacted, comes into force.

As regards kerosene and matches, they are subjected to sales-tax at the general rate of tax in the States adjoining Delhi. The adjoining States have been urging in the meetings of the Regional Councils for Sales Tax for levy of sales-tax in Delhi on such items of mass consumption so that there is near uniformity in the rates thus reducing the incentive for tax evasion. Having regard to all the relevant factors and considering the evidence tendered by representatives of some of the neighbouring States in the North Zone, the majority report of the Select Committee has made the following recommendations:

> "Tax on kerosene and matches should be levied at the first point and it should not in any case be more than 3 per cent on kerosene and 4 per cent on matches."

It is proposed to accept the majority recommendations and suitable action will be taken for implementing them when the new law is brought into effect The Bill gives adequate powers for giving effect to these recommendations by issue of requisite notifications by the Administrator. In the circumstances, it is regretted that the Government is not in a position to accept proposals made in the minute of dissent of Shri Ramavtar Shastri.

The House is aware that the Bill has been carefully considered by the Select Committee which has suggested the Bill in the present form. I therefore, commend the Bill for its unanimous acceptance of the House.

Sir, I move.

MR SPEAKER: Motion moved:

> "That the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union territory of Delhi, as reported by the Select Committee, be taken into consideration."

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, दिल्ली बिक्री कर विधेयक हमारे सामने है । इसके सम्बन्ध में मन्त्री जी ने प्रवर समिति की रिपोर्ट या सिफ़ारिश के आधार पर अपने विचार व्यक्त किए हैं । इस विधेयक के उद्देश्यों पर प्रकाश डालते हुए भूतपूर्व वित्त मन्त्री श्री के० आर० गणेश जी ने जो कहा था उसका पहला पैरा मैं पढ़ना चाहता हूं :

"The Bengal Finance (Sales Tax) Act, 1941, was extended to the union territory of Delhi in 1951. Experience of the working of the Act has revealed certain lacunae in the law which has resulted in evasion of sales tax. In order to ensure proper realisation of Sales Tax, it is necessary to plug loopholes in the law and tighten up the administrative machinery responsible for collection of tax."

इस उद्देश्य से किसी को ऐतराज नहीं हो सकता । उद्देश्य ठीक है और इस उद्देश्य की सिद्धि के लिए ही यह विधेयक हमारे सामने है । इस विधेयक को जैसा मन्त्री जी ने बताया इस सदन में 9 अप्रैल, 1973 को पेश किया गया था और एक साल से ज्यादा होने के बाद । सितम्बर 1974 को इसे प्रवर समिति के पास भेजा गया । प्रवर समिति ने काफ़ी विचार विमर्श के बाद इस साल के अप्रैल महीने में सरकार के पास अपनी सिफारिश भेजी । दिल्ली के लिए इस विधेयक का बड़ा महत्व है । इस बिल के जरिए इस बात की कोशिश की गई है कि और राज्यों में जो बिक्री कर का हिसाब किताब है, वहां जितना बिक्री कर वसूल किया जाता है उसी के आसपास यहां भी लोगों को बिक्री कर देना चाहिए । उसी बात को करने की कोशिश इस विधेयक में की गई है ।

विधेयक पर विचार करने के सिलसिले में प्रवर समिति ने व्यापारी वर्गों से और दूसरे तरह तरह के संगठनों से उनकी राय मांगी, उनसे ज्ञापन लिए और तमाम बातों पर गम्भीरता के साथ विचार करने के बाद अपनी सिफ़ारिशें भेजी । समिति की 18 बैठकें हुई और उन बैठकों में तमाम बातों पर गौर करने के बाद प्रवर समिति ने सरकार के पास अपनी सिफ़ारिशें भेजीं । मोटे तौर पर मैं उन सिफ़ारिशों से सहमत हूं । जरूरत इस बात की थी कि दिल्ली बिक्री कर विधेयक शीघ्र से शीघ्र पास किया जाये, उसे कार्यान्वित किया जाये और अब तक के कानूनों में जो राज्यों में चल रहे हों या यहां पर जो बंगाल सेल्स टैक्स, ऐक्ट, 1974 लागू था उसमें जो खामियां थी, जो कमियां थी उन्हें ठीक करके यहां के प्रशासन को यह अधिकार दे दिया जाये कि वे बिक्री कर लोगों से वसूल करें । लेकिन जैसा कि मन्त्री जी ने ठीक ही कहा, इसमें मैंने अपनी विमति की टिप्पणी दी है । बहुत बहस के बावजूद मैं समिति के सदस्यों की इस राय से सहमत नहीं हो सका कि जलाने का कोयला, दियासलाई और किरोसिन तेल जैसी आवश्यक चीजों पर भी बिक्री कर लगाया जाये । मैं उनकी इस राय में सहमत नहीं हो सका । यह सभी लोग जानते हैं कि इन तीनों चीजों का इस्तेमाल गरीब से गरीब जनता भी करती है वह चाहे देहातों में रहती हो या शहरों में रहती हो । बहुत गरीब जनता भी खाना बनाने के लिए कोयला जलाती हैं । उससे भी अधिक संख्या में जनता दियासलाई का इस्तेमाल करती है और किरोसिन तेल जलाकर अपनी झोपड़ियों को उजागर करती है । इसलिए इन तीनों चीजों पर भी बिक्री कर लगाना मैं सही नहीं समझता हूं, मैं इसे जनविरोधी नीति मानता हूं । इसीलिए मैंने इसका विरोध किया और

[श्री रामावतार शास्त्री]

अपनी विमति की टिप्पणी भी दी । सरकार से मैंने बहुत निवेदन किया कि आप गरीबी मिटाने की बात करते हैं, समाजवाद लाने की बात करते हैं, लोक कल्याणकारी राज्य की बात करते हैं तो इन तमाम बातों का मेल गरीबों द्वारा इस्तेमाल में लाई जाने वाली चीजों पर कर लगाने से नहीं बैठता है । दुख की बात है कि मेरी बात मानी नहीं जा सकी यद्यपि अधिकतर सदस्य यह जरूर समझते थे कि अगर ऐसा होता तो अच्छा था ।

फिर भी रिपोर्ट आपके सामने है, हमारी विमति की टिप्पणी आपके सामने है, मैं अभी भी सरकार से इसे स्वीकार करने को कहूंगा आपने अभी किरोसिन तेल के सम्बन्ध में बताया कि जहां से सप्लाई शुरू होती है, जो मूल स्रोत हैं वहां पर टैक्स लगा रहे हैं, वह तो ठीक है और आगे भी सरकार की नीति इसी तरफ़ जानी चाहिए कि सोर्स पर ही टैक्स लगाने की कोशिश की जाये क्योंकि नीचे आने में तरह तरह की कठिनाइयां होती हैं, कर लगाने में भी और उसको वसूल करने में भी और उसमें बहुत सारा बिक्री कर का पैसा मारा जाता है, व्यापारी उसको बचा लेते हैं । इसलिए स्रोत पर ही कर लगाया जाना चाहिए । इस विधेयक के जरिए कुछ चीजों में स्रोत की तरफ़ जाने की कोशिश की गई है, जैसे कि किरोसिन तेल पर भी कोशिश की गई हैं तीन प्रतिशत और माचिस पर चार प्रतिशत, कोयले पर भी आपने स्रोत पर ही लगाया है। लेकिन इन चीजों का कौन लोग इस्तेमाल करते हैं इस बात को ध्यान में रखते हुए मैं निवेदन करूंगा कि आप इन तीनों वस्तुओं पर कोई भी बिक्री कर न लगायें । आप उदाहरण दे देंगे कि बहुत जगह तमाम राज्य सरकारें लगाती है, लगाती होंगी, मैं जानता हूं लगाती हैं लेकिन क्या आप एक नया रास्ता राज्यों को नहीं दिखा सकते हैं, जो बिल्कुल गरीब लोग है, जिन्हें खाने को नहीं मिलता उनको भी किरोसिन तेल इस्तेमाल करना पड़ता है---अभी किरोसिन तेल की कीमत भी बढ़ गई हैं---उनको माचिस इस्तेमाल करनी पड़ती हैं और कोयला इस्तेमाल करना पड़ता है इसलिए आपके दिल में यह भाव उत्पन्न होना चाहिए कि आप ऐसे लोगों को टैक्स से बरी कर दें । दूसरी तरफ़ जो कर का पैसा बचाने वाले लोग हैं, कर वंचक हैं, कर की चोरी करने वाले हैं, बड़े बड़े मुनाफ़ाखोर हैं, गल्ला चोर हैं, बड़े बड़े मोनोपोलिस्ट हैं, इजारेदार और पूंजीपति हैं उन पर कर लगाने में तो कोई भी रुकावट नहीं होनी चाहिए लेकिन उनके प्रति समय समय पर आप हमदर्दी दिखलाते हैं, आप उनके टैक्सों को कम कर देते हैं । तो जितनी राशि आप इन तीन चीजों पर बिक्री कर के रूप में वसूल करना चाहते हैं उससे कई गुना राशि आप उन लोगों से वसूल कर सकते है । मेरा आपसे निवेदन है कि जिनके पास ज्यादा पैसे हैं, जो साधन सम्पन्न है उन पर ज्यादा टैक्स लगाइये । इस देश में जिन इजारेदारों, मुनाफ़ाखोरों और गल्ला चोरों ने लूट का राज्य कायम किया हुआ है उनके लिए आपके दिल में हमदर्दी पैदा होती है । तो उनके ऊपर आप टैक्स लगायें और गरीब लोगों को माफ़ कर दें, यह मेरा आपसे बड़े अदब के साथ निवेदन है ।

एक दूसरी बात जिसकी चर्चा इस प्रवर समिति की रिपोर्ट में है वह यह कि जो लोग टैक्स की चोरी करते हैं, जो करवंचक हैं, उनको आप सख्त से सख्त सजा देना चाहते हैं, उनके लिए आपने जेल जाने तक की सजा रखी है---ठीक है, मैं इसका स्वागत करता हूं । उनके ऊपर ज्यादा से ज्यादा सख्ती होनी चाहिए, उनके लिए जेल की ही सजा होनी चाहिए । आपने जेल या जुर्माने की सजा रखी थी तो मैंने वहां इसका विरोध किया था कि जेल की और जुर्माने की सजा रखी जाये, उसमें "या" नहीं होना चाहिए । क्योंकि जुर्माने के नाम पर आपके हाकिम थोड़ा बहुत जुर्माना कर देंगे, उनको जेल नहीं भेजेंगे । ऐसे करवंचक जो सरकार को और जनता को धोखा देते हैं,

जो देश का शोषण करते हैं उनको जेल की सजा देने के साथ साथ जुर्माना भी यदि आप उनसे ले सकें तो ले लें । "था" कर देने से वे लोग सजा से बच जाते हैं । तो उनके लिए आपने यह किया लेकिन कल भी जैसा कि मैंने टैक्सेशन लाज़ अमेण्डमेन्ट बिल पर बोलते हुए कहा था कि जो करवंचकों के मददगार अधिकारी और अफसर हैं उन्हें भी सजा दें । मन्त्री जी ने कल कह दिया कि मैं सभी को चोर समझता हूं, ऐसा नहीं है लेकिन काफी संख्या में ऐसे लोग हैं जो गड़बड़ करते हैं, टैक्स इवेजन में टैक्स चोरों की मदद करते हैं तो उनके लिए आपने कोई भी सजा की व्यवस्था नहीं की है । कमेटी ने ऐसी सिफारिश की है कि और जिसके लिए आपने कहा कि राज्य सरकारों और दूसरे स्तरों पर विचार करने की जरूरत है । मैं फिर कमेटी की सिफारिशों को दोहराना नहीं चाहता हूं ।

"The Committee recommends that there should be a provision in the Bill to penalise officers conniving or colluding with the tax evaders. The Government should also consider to include similar provisions in other taxation laws."

तमाम कर सम्बन्धी कानूनों में इस तरह की व्यवस्था, इस तरह का कानून, इस तरह की धारा लाई जानी चाहिये । अगर कोई अधिकारी किसी कर-वंचक की मदद करता है, तो जो सजा कर-वंचक को, कर-छिपाने वाले को, कर-बचाने वाले को देते हैं, वही सजा अधिकारी को भी दी जानी चाहिये जो कर-चोरों के साथ मिली-भगत करते हैं, साठगांठ करते हैं । मैं चाहता हूं कि सरकार इस पर ज्यादा से ज्यादा गम्भीरता के साथ विचार करके फौरन निकट भविष्य में तमाम कानूनों में इस तरह का संशोधन लाये ताकि हम ज्यादा से ज्यादा कर-वंचकों को, जो टैक्स की चोरी कर लेते हैं, कर-बचा जाते हैं, उनको रोक सकें और अपने देश की आय को बढ़ा सकें, सरकार की आय को बढ़ा सकें, सरकारी खजाने में ज्यादा से ज्यादा पैसा ला सकें ।

जब कोयला, किरासिन तेल और माचिस की बिक्री कर से मुक्त करने की मांग मैंने उस कमेटी में की थी, उस समय वहां कुछ ऐसे सदस्य भी मौजूद थे, जो इस समय यहां मौजूद नहीं हैं, जैसे मार्क्सवादी कम्युनिस्ट पार्टी, सोशलिस्ट पार्टी, जनसंघ के सदस्य, इन लोगों की उस समय कोई आवाज सुनाई नहीं पड़ी । बल्कि उन्होंने उसका समर्थन किया । जब उनकी ओर से यहां कोई विमति-टिप्पण ही नहीं है तो यही माना जाना चाहिये कि उन्होंने वहां उसका समर्थन किया । इस बात को देख कर मुझे ताज्जुब होता है, यह कैसा ढकोसला है, कैसा पाखण्ड है । हम बाहर तो कहें कि किरासिन तेल पर कोई बिक्री कर नहीं लगना चाहिये, कोई टैक्स नहीं लगना चाहिये, दियासलाई पर कोई टैक्स नहीं लगना चाहिये, जलाने के कोयले पर कोई टैक्स नहीं लगना चाहिये, लेकिन जब पार्लियामेंट में आयें तो चुपचाप उसका समर्थन करें—यह कैसी नीति है । मुझे अफसोस है कि मेरे वे साथी लोग यहां मौजूद नहीं हैं, सम्भवतः वे इस समय यहां होते तो उनमें से कुछ हो सकता है मेरा समर्थन करते । लेकिन उनकी यह नीति समझ में नहीं आई—जनता में भाषण कुछ करें और जब यहां सरकार द्वारा बिल बनाने की बात आये तो दूसरी बात कहें ।

अन्त में मुझे यह निवेदन करना है—अभी मन्त्री जी ने चर्चा की कि जो डिक्लेअर्ड गुड्स होंगे, जिनकी घोषणा कर दी जायगी, उन पर 3 परसेन्ट की जगह 4 परसेन्ट लगेगा । लेकिन यह बात प्रवर समिति में नहीं आई थी, शायद आपको बाद में मालूम हुआ कि दूसरे राज्यों में ऐसा हो गया है, वहां बढ़ा दिया है, इसलिये आप भी उसको बढ़ाना चाहते हैं । मैं समझता हूं कि यह मुनासिब

[श्री रामावतार शास्त्री]

बात नहीं है, आप को इसे नहीं बढ़ाना चाहिये था। प्रवर समिति ने आपके पास जो सिफारिश की थी, अपनी जो राय भेजी थी, उसको ही आपको पूरा-पूरा मानना चाहिये था। लेकिन आपने वैसा न करके एक नया संशोधन पेश कर दिया। मैं इस संशोधन को मुनासिब नहीं समझता हूं और प्रवर समिति के निर्णय को इस प्रकार बदलने को भी मैं ठीक नहीं समझता हूं।

मैं समझता हूं कि इस कानून के जरिये आप जरूर कर-वंचकों को पकड़ने की कोशिश करेंगे, उन्हें सजा देने की कोशिश करेंगे, आमदनी में वृद्धि हो ऐसा उपाय करेंगे— एसा अधिकार आपको यह विधेयक दे रहा है। इसमें और भी बहुत सारी बातें कही गई हैं, जिनका मैंने समर्थन किया था, लेकिन जिन तीन बातों पर मेरी सहमति नहीं थी, उनके सम्बन्ध में मैंने अपनी विमति-टिप्पणी दी थी। मोटा-मोटी तो मैं समझता हूं कि यह बिल ठीक है, लेकिन 16 आने तब ठीक होगा जब आप मेरी विमति को स्वीकार करते हुए कोयला, दियासलाई और किरासिन तेल को बिक्री कर से मुक्त कर देंगे। अगर सरकार अभी भी गरीब जनता का समर्थन चाहती है, जो समाज में सबसे ज्यादा कुटे-पिसे, उत्पीड़ित लोग हैं, यदि उनकी हमदर्दी चाहते हैं तो इन तीन चीजों को बिक्री कर से मुक्त कर देना चाहिये, बिना इस बात का विचार किये कि दूसरे राज्य क्या कर रहे हैं, आपको स्वयं एक आदर्श उपस्थित करना चाहिये।

इन शब्दों के साथ मोटा-मोटी मैं इस बिल का समर्थन करता हूं।

SHRI PRANAB KUMAR MUKHERJEE: Sir, I am grateful to the hon'ble House that the Bill is going to be passed almost without any discussion.

The hon. Member has just highlighted those points, the recommendations of the Select Committee, and in my introductory remarks, I have covered some of the points in anticipation that he is going to raise these points. So far as the amendment is concerned, Sir, it is an enabling provision because the Finance Act has been amended and when it was discussed in the Select Committee, it was also pointed out at that level that we should bring it on par with the central sales tax. By amending the Finance Act, sales tax has been raised from 3 per cent to 4 per cent and this is an enabling provision that the ceiling should not be more than 4 per cent. But, it does not mean automatically that it should be fixed at 4 per cent. It can be reduced. It can be fixed at less than 4 per cent and the maximum ceiling is put forward to bring it in conformity with the amended provision of the Finance Act. That is why, I want to move this amendment.

The hon. Member has also highlighted the point in regard to sales tax on kerosene and match box. But, at the same time, we shall have to keep in mind that it is not merely in the Union Territory of Delhi, but in almost all States, there is sales tax on these two items. If I can quote the rates in some of the States, in Haryana it is 7 per cent; in Himachal Pradesh it is 6 per cen; in Punjab it is 6 per cent; in Rajasthan it is 7 per cent and in UP it is 7 per cent. I am just quoting the rates levied in the neighbouring States. It is known to the hon. Member that this is a provision on which we had a good deal of deliberation. Keeping the distributive character of the Delhi trade and other points in view, we have fixed sales tax not at par with the neighbouring States but at the reduced rate.

I have also tried to cover the third point which the hon. Member mentioned. It is true that those people who collude with the tax evaders should be penalised. It may be possi-

ble that the existing provisions which deal with these types of offences may not be adequate. But, at the same time, Sir, it has to be kept in mind that this is not the only piece of tax legislation; there are various other provisions also. Therefore, in order to make an over-all assessment, I have indicated that this is a matter which requires some detailed examination and in regard to which, State Governments have also to be consulted. Sales tax is not administered merely by the Delhi Administration or by the Central Government; certain other States also come into the picture. Other tax laws are also there administered by the Central Government, and at the appropriate time, it would be possible for us to take an overall view so far as this particular point is concerned and if necessary amendments can be made.

With these words, I request the hon. House to consider this Bill

MR. SPEAKER: The question is:

"That the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union territory of Delhi, as reported by the Select Committee, be taken into consideration."

The motion was adopted.

MR. SPEAKER: We shall now take up clause-by-clause consideration.

There are no amendments to clauses 2 and 3.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill

Clause 4— (*Rate of tax*)

MR. SPEAKER: We shall take up Clause 4. There is one Government amendment, amendment No. 1.

**Amendment made*:

"Page 5, line 15,—

for "three paise" *substitute* "four paise"

(SHRI PRANAB KUMAR MUKHERJEE)

MR. SPEAKER: The question is:

"That clause 4, as amended, stand part of the Bill".

The motion was adopted.

Clause 4, as amended, was added to the Bill. Clauses 5 to 75, the First Schedule, the Second Schedule, the Third Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MUKHERJEE: I move:

"That the Bill, as amended, be passed".

MR. SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

---

11 42 hrs.

DEFENCE OF INDIA (AMENDMENT) BILL—*contd.*

MR. SPEAKER: We will resume further consideration of the following motion moved by Shri K. Brahmananda Reddy on the 28th July 1975, namely:

"That the Bill to amend the Defence of India Act, 1971, as passed by Rajya Sabha, be taken into consideration".

Shri Jharkhande Rai may continue his speech.

---

*Amendment moved with the recommendation of the President.

श्री झारखंडे राय (घोसी) : मान्यवर, स्वतन्त्रता प्राप्ति के लगभग 28 वर्षों के बाद पहली बार राज्य के दमनकारी यंत्र का प्रयोग दक्षिण-पंथी, प्रतिक्रियावादी, साम्प्रदायिक, अर्ध-फासिस्ट, नव-उपनिवेशवादी और साम्राज्यवाद-परस्त अमरीकी-पक्षी शक्तियों के विरुद्ध करारे प्रहार के रूप में किया गया है इसलिये हम कम्युनिस्ट खुले दिल से इन सभी कदमों का स्वागत कर रहे हैं। लेकिन एक बात की तरफ़ सरकार का ध्यान जाना चाहिये कि यह हमला पहला है। अभी आगे बढ़ कर इन शक्तियों को सदैव के लिये चूर चूर करना होगा। बिडला और दूसरे पूंजीपतियों के समर्थन से काम नहीं चलेगा। कांग्रेस सरकार और कांग्रेस पार्टी को अपने वायदों को इस बार कम से कम पूरी दृढ़ता और मनोयोग के साथ पूरा करने के लिये आगे बढ़ना होगा। इस सिलसिले में 1 जुलाई, 1975 का माननीया प्रधान मंत्री, इन्दिरा जी का भाषण पुन: कुछ निराशा पैदा करता है जब उन्होंने अपने नए आर्थिक कार्यक्रम की घोषणा करते हुए कहा था कि "केवल एक ही जादू है जो गरीबी को दूर कर सकता है और वह है स्पष्ट दूर दृष्टि के साथ साथ कड़ा परिश्रम, दृढ़ इच्छा और कठोरतम अनुशासन।" इसमें कहीं समाज के क्रान्तिकारी रूपान्तर की बात है ? कहीं दूरगामी ढांचा बदलाव (स्ट्रक्चरल चेंजेज) की बात है ? नहीं है। इसमें पूंजीवादी व्यवस्था की परिसमाप्ति की बात नहीं है। 1971 में जिस समाजवाद की चर्चा की गई थी उस तक को इसमें छोड़ दिया गया है। इससे एक शंका पैदा होती है।

मैं मान्यवर, स्पष्ट कर देना चाहता हूं स्वयं इन्दिरा जी को और उनके साथ के शासकों को कि गरीबी दूर करने का एक मात्र उपाय और जादू है समाजवाद की तरफ बढ़ना और समाजवादी समाज की स्थापना। मैं कल अपने भाषण के दौरान कुछ सुझाव दे रहा था। मैंने एक खोज की है। जैसे रामायण काल की मंथरा ने कैकई की अच्छी बुद्धि को भ्रष्ट किया था, उसी तरह इस वर्तमान भारतीय राजनीतिक युग में मीनू मसानी ने जय प्रकाश जी की बुद्धि को भ्रष्ट किया है। मीनू मसानी वर्तमान युग की मंथरा हैं। इन्होंने जयप्रकाश जी की बुद्धि को भ्रष्ट किया। समाजवादी आन्दोलन के एक प्रमुख संस्थापक और उस के एक कर्णधार, जिन्होंने "समाजवाद ही क्यों" "व्हाई सोशलिज्म इन इंडिया" पुस्तक लिखी थी जिसको पढ़ कर हजारों लाखों देश के नौजवान समाजवादी विचार के बने थे उन को अपने पथ से भ्रष्ट करने में मीनू मसानी को सफलता मिली, और आज जयप्रकाश जी को पूर्ण पतन तक पहुंचा कर तब शान्त हुए हैं। मैं सरकार से जानना चाहूंगा क्या मीनू मसानी इस समय जेल में हैं या बाहर हैं ? मेरे ख्याल से उनका स्थान जेल में ही होना चाहिये।

मान्यवर, इतिहास के एक विद्यार्थी के नाते और भारत के स्वतन्त्रता संग्राम का एक क्रान्तिकारी सिपाही होने के नाते मैं जिम्मेदारी से यह कह सकता हूं कि भारत के स्वतन्त्र होने के बाद राष्ट्रीय व्यक्तित्वों में जितना सीधा पतन, स्टीप फाल, जयप्रकाश जी का हुआ है उतना किसी का नहीं हुआ। 20वीं शताब्दी के भारतीय राजनीतिक इतिहास में इसकी नजीर केवल एक व्यक्ति से दी जा सकती है और वह है वीर सावरकर जो क्रान्तिकारी साम्राज्य-विरोधी आन्दोलन के प्र-पितामह थे। लेकिन उनका पतन यहां तक पहुंचा कि राष्ट्रीयता महात्मा गांधी की हत्या के जघन्य षड्यंत्र में भी वह शामिल हो गये थे।

प्रतिक्रियावाद की जड़ें बहुत गहरी हैं। वह राजाओं के महलों में, पूंजीपतियों की कोठियों में, सेठ साहूकारों की मंडियों से है। इन पर मरणान्तक प्रहार करने का समय आ गया है और इन अपार शक्तियों का जो सरकार ले रही है, यही अवसर है उन समाज के आदमखोरों के विरुद्ध इस्तेमाल

करने का । मैं मंत्री महोदय से कहूंगा कि इन अपार शक्तियों का इस्तेमाल इन की जड़ों को उखाड़ फेंकने के लिये करना चाहिये । मान्यवर, इस सदन का इतिहास है कि जब जब सरकार ने प्रगतिशील कदम उठाये हैं इस सदन के वाम-पक्षी विरोध पक्ष की जनवादी शक्तियों ने उनका हृदय से समर्थन किया था--चाहे वह राजाओं के प्रीवी पर्स का मामला रहा हो, 14 बड़े बड़े बैंकों के राष्ट्रीयकरण का मामला रहा हो, संविधान में सम्पत्ति सम्बन्धी धाराओं में परिवर्तन का मामला रहा हो, 1006 कोयला खानों के राष्ट्रीयकरण का सवाल रहा हो या 103 रुग्ण सूती मिलों के अधिग्रहण का सवाल था या संसद की सार्वभौम सत्ता की श्रेष्ठता के कदम रहे हों--जब जब सरकार ने प्रगतिशील कदम उठाये है हमने सदा उनका समर्थन किया है और देश की करोड़ों जनता ने मुक्त कंठ से उनका समर्थन किया । इसलिये सरकार को सहयोग देने की शिकायत विपक्ष के वाम-पक्षी एवं जनवादी हिस्सा से कभी नही हो सकती है ।

अब डी० आई० आर० का दुरुपयोग शुरू हो गया है । उसके दुरुपयोग के सिलसिले मे मैं दो चार नजीरें आपके सामने पेश करना चाहता हूं । हमारे यू० पी० के लखनऊ और फैजाबाद से एक साथ प्रकाशित एक मात्र वाम पक्षी हिन्दी दैनिक "जन-मोर्चा" अखबार के कर्णधार श्री हरि गोविन्द जी को गिरफ्तार कर लिया गया । केन्द्र मे कुछ लोगों के हस्तक्षेप के बाद उन्हे मुक्त किया गया । मैं जानना चाहता हू कि किस आधार पर उनको गिरफ्तार किया गया अचानक, और किस बुनियाद पर वह छोड़ दिये गये ? इसी तरह, कल मै मिर्जापुर से आ रहा हू वहा रेणूकूट स्थान पर जो बिड़ला की अल्यूमीनियम फैक्ट्री है, एशिया की सब से बड़ी, जिस को हिन्डालको कहते हैं, वहां श्री राज किशोर सिह नाम के मजदूर को जो प्रबन्धकों का निष्ठावार रहा है, उसे इसलिये गिरफ्तार कर लिया गया, डी० आई० आर० में कि उसने अपने 14 मजदूर साथियों को कत्ल के झूठे मुकदमे में फसाने के लिये पुलिस की ओर से झूठी गवाही देने से इन्कार कर दिया और लिख कर मैजिस्ट्रेट को दे दिया । अगर डी० आई० आर० का इस्तेमाल ऐसे कामों में किया जायेगा तो खुदा खैर करे ।

मान्यवर, इसी तरह से मिर्जा पुर के चुनार स्थान में एक निर्दलीय स्वतन्त्र व्यक्ति श्री जीउत राम को गिरफ्तार किया गया है । वह राष्ट्रवादी विचार का व्यक्ति है और पता नही उसके खिलाफ कौन से चार्जेज हैं । मिर्जापुर जनपद के सभी कांग्रेसियों और कम्युनिस्टो ने मिल कर लिख कर दिया है कि इनका सम्बन्ध न आर० एस० एस० से है और न आनन्दमार्गियों से है लेकिन फिर भी वे जेल में रखे गये हैं ।

अब मैं बिहार की नजीरों के बारे में आपको बताता हू । बिहार कम्युनिस्ट पार्टी के सेक्रेटरी श्री जगन्नाथ सरकार ने जो सूचना हम लोगों को भेजी है, वह बहुत लम्बी है और मैं उसको पूरा नहीं पढ़ूगा लेकिन मैं इतना कह देना चाहता हू कि मधुबनी जिले के बारे में, औरंगाबाद जिले के बारे में, सीतामढ़ी जिले के बारे में, सिंहभूम जिले के बारे मे और सारन जिले के बारे में यह लिखा है कि वहा पर हमारे बहुत से साथियो को गिरफतार किया गया है । वे लोग कम्युनिस्ट जिला कमेटी की कार्यकारिणी के मेम्बर है, जिला कमेटी के सचिव मंडल, सेक्रेटेरियेट के मेम्बर है, जिला कौंसिल के मेम्बर हैं या उन जिला कमेटियों के कर्मठ सदस्य हैं । हमारे खुद उत्तर प्रदेश में इटावा और बस्ती में दो प्रमुख साथियों को गिरफ्तार किया गया है डी० आई० आर० और मीसा में । मेरा कहना यह है कि ऐसे दुरुपयोगों को सरकार को खत्म करने की कोशिश करनी चाहिये । पांच पांच पैसे अधिक दाम लेकर साबुन के बेचने वालों को तो गिरफ्तार कर लिया जाता

[श्री झारखंडे राय]

है परन्तु एक रुपया अधिक दान पर रेणुकोट में, जो बिरला का सुपर मार्केट है, बेचनेवालों को गिरफ्तार नहीं किया जाता है। पांच पैसे अधिक पर बेचने वालों को गिरफ्तार करके फिर अच्छी मोटी मोटी रकमें लेकर उन्हें छोड़ दिया जाता है। इस तरह से वहां रेणुकोट के स्थानीय दारोगा श्री नवल किशोर सिंह और उनके संगी साथी मालामाल हो रहे हैं, राजा हो गये हैं। इसी एक माह में। वहां की यूनियन वालों ने 123 बोरा नमक और 10 बोरी चीनी पकड़ी लेकिन पैसे लेकर उनको पुलिस ने छोड़ दिया। इस तरह से डी० आई० आर० और मीसा का मिसयूज नीचे के स्तर पर होना शुरू हो गया है। मैं सरकार से अनुरोध करूंगा कि इसकी पूरी रोकथाम होनी चाहिये। अभी महाराष्ट्र के मुख्य मंत्री ने इस बात पर बहुत प्रबल रूप से आग्रह किया है कि हम किसी तरह से डी० आई० आर० और मीसा को दुरुपयोग नहीं होने देंगे और हम ऐसे अधिकारियों और कर्मचारियों के खिलाफ़ सख्त कार्यवाही करेंगे, जो ऐसा करेंगे। मैं चाहूंगा कि सरकार इस ओर ध्यान दे।

मान्यवर, मिर्जापुर और रेणुकोट में जो प्रतिबन्धित सस्थाएं हैं, बैंड संस्थाएं हैं जैसे कि आर० एस० एस०, उनके लोग खुले आम घूम रहे हैं। आप श्री अजीज इमाम साहब से, जो कि आपके आदमी हैं, पूछ लीजिये और वह मेरे शाहिद होंगे।

मैं यह भी कहना चाहता हूं कि रेणुकोट की जो जन संघर्ष समिति है, उस का निर्माण संग्राम सिंह कोठारी ने करवाया, उसकी स्थापना उन्होंने करवाई और वे अभी तक गिरफ्तार नहीं हुए हैं। है हिम्मत आप में उनको हाथ लगाने की। आप साहस कीजिए, हम आपके साथ रहेंगे। उस संघर्ष समिति का एक आदमी भी अभी तक नहीं पकड़ा गया है। ऐरे, गैरे गिरफ्तार कर लिये जाते हैं और जो मुख्य कर्णधार उन संस्थाओं के हैं, जिन पर सरकार ने प्रतिबन्ध लगाए हैं, वे घूम रहे हैं। उत्तर प्रदेश के मुख्य मंत्री श्री बहुगुणा जी ने अभी इंडस्ट्रियल और लेबर लीडर्स के बीच में संग्राम सिंह कोठारी और बिरला प्रबन्धकों से हिंडालको क्षेत्र में कम से कम शान्ति कायम रखने के लिए कहा था और कहा था कि इस इमर्जेन्सी में श्रम और पूंजी में एका होना चाहिए। उस की चर्चा मैंने कल की थी। जब मजदूर मित्रता का हाथ बढ़ाते हैं तो पूंजी के दानव उनका हाथ नहीं पकड़ते बल्कि उल्टे उनको लात मार देते हैं।

डी० आई० आर० का इस्तेमाल हमारे देश में जो गन्दी, अश्लील कामुक और फ़ूहड़ किस्म के चलचित्र बनाये जा रहे हैं, उन को खत्म करने में करना चाहिए। इन सड़े-गले चल-चित्रों ने हमारे देश की तीन पीढ़ियों को खराब किया है। हम और आप उसमें नहीं आते हैं। वे तीन पीढ़ियां हैं युवा, किशोर और बाल पीढ़ी। इन का सत्यानाश हो रहा है। इसके अलावा हमारे देश में पत्र-पत्रिकाओं में और विज्ञापनों में अर्द्ध-नंगी स्त्रियों के कामोत्तेजक चित्र छपते रहते हैं ब्लिट्ज अखबार की नकल अब अन्य साप्ताहिकों ने कर ली है। आज हमारे देश की प्रधान मंत्री एक वीरशूर और साहसी महिला हैं और यह इन्टरनेशनल वीमेन इयर है। ऐसे वक्त में, कम से कम हमारे देश में, इस तरह से नारी जाति का अपमान बन्द होना चाहिए। इस विषय में डा० राजेन्द्र प्रसाद ने बहुत पहले एक बात कही थी, जब वे राष्ट्रपति थे। उन्होंने कहा था कि 'मेरा बस चलता तो मैं हिन्दुस्तान के तमाम सिनेमाओं को बन्द कर देता'। उस समय मैं उत्तर प्रदेश की विधान सभा का मेम्बर था। मैंने विधान सभा में कहा कि वह समय कब आएगा? हिन्दुस्तान के सर्वोच्च पद पर बैठा हुआ व्यक्ति भी यह कहे कि अगर मेरा बस चलता तो मैं सारे सिनेमाओं को बन्द कर देता यह कैसे आश्चर्य की बात है। मैं चाहूंगा कि इस विषय की ओर सरकार ध्यान दें। साथ ही गन्दे, अश्लील और भद्दे डिजाइन के हज़ारों किस्म के कपड़ों का बनना उन्हें युवकों को

पहनने देना या हिप्पी-कट बाल रखना—पर भी प्रतिबन्ध लगाना चाहिये। इससे देश की युवा पीढ़ी में जनखापन आ रहा है। रैगिंग की अमानुषिक प्रथा सख्ती से दबायी जानी चाहिये।

अफवाहों को रोकने का प्रयास करना चाहिए। अफवाहें बेहद फैलती जा रही हैं। और फैली हुई हैं। दूर सुदूर गांवों में, यू०पी० के ईस्टर्न डिस्ट्रिक्ट्स में आप चले जाइए तो वहां यह अफवाह फैली हुई है और विश्वास के रूप में लोगों में यह बात जमी हुई है कि श्री जगजीवन राम और चौहान साहब गिरफ्तार हैं। उनको समझाया जाता है लेकिन वे मानते नहीं हैं और कहते हैं कि आप झूठ बोलते हैं और अखबारों में जो बयान छपते हैं, वे झूठे हैं। आपको पता होगा कि 1942 में अंग्रेजी सरकार ने अपने मामलों का अधिकृत वक्तव्य देना शुरू कर दिया था। इस तरह से अखबारों में सरकार की चीज छपे, तो कम से कम कुछ भ्रम फैलने से तो रुकेगा वरना एक आधार भ्रम फैलाने वालों को मिलता रहेगा और असत्य देश में फैल रहा है। इस तरह से जो मंशा आप के डी०आई०आर और मीजा की है, वह पूरा नहीं होगा। गोपालन जी ने इसी सदन में कहा कि उनकी पार्टी के 3 हजार लोग गिरफ्तार हैं। यह सही है। गिरफ्तारियों की संख्या प्रदेश और जिलावार सरकार की ओर से छपनी चाहिये।

मान्यवर, आज सेंसर से हालत चौपट हो गई है। जो हम बोलते हैं उस की दो लाइनें भी नहीं निकलती हैं जब कि श्री जगजीवन राम और दूसरे मंत्रियों के लम्बे भाषण निकलते हैं। अगर दो लाइनें औरों की भी निकल जाएं, तो कौन सा आसमान फट जाएगा या धरती आसमान पर चली जाएगी। मा० कृष्णकान्त के लिए सस्पेंडेड कांग्रेस मेम्बर जब लिखते है, तो वह भी काट दिया जाता है। दक्षिण पंथी विरोध पक्ष ने सदन से बहिर्गमन किया, अथवा बहिष्कार किया, इसके छपने से तो भारत की राजनीति और स्पष्ट होती है। कम्यूनिस्ट पार्टी के राष्ट्रीय प्रस्ताव से "अमरीकी" शब्द साम्राज्यवाद के पहले हटाया जा रहा था। इस तरह सेंसर का बहुत दुरुपयोग हो रहा है और मैं इसकी घोर निन्दा करता हूं। सेंसर की भी कुछ सीमा होनी चाहिए। अंग्रेजों ने भी इतना बड़ा सेंसर 1942 के विद्रोह में नहीं लगाया था। उस समय हम जेल के अन्दर थे और मान्यवर आप भी रहे होंगे। हम लोग छिप कर चोरी से अखबार मंगाते थे, लेकिन उस समय इतना सेंसर नही था जितना कि आजकल है कि कोई बात अखबार में निकलती ही नहीं हैं। यहां दिन भर बैठ कर बक-बक कर लो लेकिन उसका एक अक्षर भी अखबार में नहीं आएगा। इससे क्या भला हो रहा है और किसका हित हो रहा है सुना है इंदिरा जी का भाषण भी सेंसर हो गया। मेरा कहना तो यही है कि इससे अफवाहें फैलेंगी और अफवाहों के लिए आधार सरकार दे रही है। बी०बी०सी० और अमेरिकन अखबारों में ग़लत ख़बरों के छपने को रोकने का प्रयास आप कर रहे हैं? सरकार ने क्या उसका विरोध किया है? क्यों बी०बी०सी० और अमरीका ऐसी ख़बरें फैला रहा है कि जय प्रकाश जी मर गये हैं, जय प्रकाश जी भूख-हड़ताल पर हैं और मुरारजी देहाई भूख हड़ताल कर रहे हैं। इस तरह की ख़बरें फैलाई जा रही हैं। इसकी आप काट नहीं करेंगे, तो आपका मंशा कभी पूरा नही होगा। इसलिए हम चाहते हैं कि इन तमाम चीज़ों की ओर सरकार हिम्मत और बुद्धिमानी के साथ कदम बढ़ाए और सेंसर का दुरुपयोग नही होने देना चाहिए। सेंसर के लिये बहुत से रिटायर्ड खूसट अधिकारी और कर्मचारी बुला लिये गये हैं और इसमें उनका निहित स्वार्थ हो गया है कि यह सेंसर बना रहे और इमर्जेन्सी बनी रहे ताकि उनकी नई रोटी चलती रहे। सरकार इस विषय के बारे में पोलिटीकल ढंग से सोचे

[श्री झारखंडे राय]

और केवल प्रशासनिक ढंग से ही न तब इस इमर्जेन्सी का इस्तेमाल अच्छी तरह से किया जा सकता है।

अध्यक्ष महोदय : मैं आप से यह कहता हूं कि आप का इतना लम्बा बयान हो गया है, अब आप समाप्त कीजिए। अभी और भी काफ़ी बोलने वाले है।

श्री झारखन्डे राय : मैं दो-दो लाइनों में ही अपनी बातें कह दूगा।

अध्यक्ष महोदय : एक मिनट में आप अपना भाषण खत्म कर दीजिए।

श्री झारखन्डे राय : मुझे दो मिनट और दिये जाएं।

अध्यक्ष महोदय : चलिये, दो मिनट में ही खत्म कीजिए।

श्री झारखन्डे राय : मान्यवर, मैं चाहता हूं कि अधिकारियों और कर्मचारियों में जो छिपे संघी और आनन्दमार्गी विचार के लोग हैं, उनको अभियान चला कर सरकारी सेवाओं से अलग किया जाना चाहिए।

श्री के० आर० गणेश के जमाने मे जो अभियान तस्करों के खिलाफ़ चलाया गया था और जो उसके बाद मंद हो गया है, उसको फिर से बड़े पैमाने पर इन अधिकारों का इस्तेमाल करके शुरू करना चाहिए।

महेश योगी, सांईबाबा, बाल योगेश्वर और सब से महत्वपूर्ण जयगुरुदेव पर प्रतिबंध लगाना चाहिए। जय गुरुदेव आजकल पोलिटीकल प्रचार कर रहे हैं और भयकर जहर उगल रहे हैं। उन पर प्रतिबन्ध लगना चाहिए। आनन्दमार्ग, आर०एस०एस० और जमायते इस्लामी की सभी सम्पत्ति जब्त होनी चाहिए।

एक माननीय सदस्य : जो मंत्री लोग साईबाबा के चेले हैं, उनके बारे में क्या हो ?

श्री झारखंडे राय : यह तो वह जाने। जय प्रकाशजी के साथ जो जेल में व्यवहार हो रहा है या मुरारजी देसाई के साथ जो व्यवहार हो रहा है और यह कहा जाता है कि उनको विदेशी एयरकंडिशंड कार में ले जाया गया या एयर कंडिशंड स्थानों पर उनको रखा गया है इसके बारे में मुझे फिलहाल कुछ नहीं कहना है। लेकिन कलकत्ता में और उसके पास के जिलों में जो दो सौ नक्सलवादी काले पानी की सजा पाये पड़े हुए हैं उनके साथ जो अमानुषिक व्यवहार हो रहा है वह नही होना चाहिए। बिहार के भोजपुर जिले में मुसहरी गांव में बारह तथाकथित नक्सलवादियों को पकड़ कर गोली से मार दिया गया। तीन को तो जिन्दा जला दिया गया और कह दिया गया कि ये लोग मुठभेड़ में मारे गये हैं। इस तरह की राक्षसी और नृशंस हत्याओ की बात नही होनी चाहिए। यह तो डबल स्टैंडर्ड है यह नहीं चलेगा। कम से कम जेलो में कैदियो के साथ उस तरह का व्यवहार तो होना चाहिए जिस तरह का अंग्रेज के जमाने में कैदियो के साथ किया जाता था। आज के जमाने मे मामूली कैदियों के साथ जिस तरह का व्यवहार जेलखानो में होता है उस तरह का व्यवहार तो इन नक्सलवादियों के साथ होना ही चाहिए।

श्री जगजीवन राम ने जो यह कहा है कि एक ही पार्टी की सरकार बनेगी तभी वह स्थायी सरकार रह सकेगी ठीक नही है। अब तक का अनुभव यह बताता है कि एक ही पार्टी की सरकार भी अस्थायी सरकारें रही हैं और बहुत सी पार्टियों को मिला कर जो सरकारें बनी हैं वे भी अस्थायी सरकारें रही हैं। प्रैगमेटिक एकता, कार्यक्रमों की एकता सरकार के स्थायी होने का एकमात्र गुर है। केरल की सरकार इसका नमूना है कि बहुदलीय सरकार होने पर भी वह स्थायी है। गैर कांग्रेसी और कांग्रेसी सरकारें भी स्थायित्व प्रदान नहीं कर सकी हैं। इस वास्ते जगजीवन रामजी का यह कहना सही नहीं है कि

उनको एक पार्टी की सरकार ही स्थायी हो सकती है। स्थायित्व सरकार को प्रदान करना हो तो प्रैगमेटिक एकता का होना बहुत जरूरी है।

SHRI Y. S. MAHAJAN (Buldana): Mr. Speaker, Sir, I rise to support the Defence of India Bill. The original Act of 1971 had made arrangements for public safety, civil defence, maintenance of essential supplies. That Act was patterned on the Defence of India Act 1962.

This amendment is made to cover the internal problems which are likely to arise after the declaration of emergency in this country. It is necessary because the defence of any country depends on its internal stability and our internal stability was threatened by what was happening in this country during the last two or three years. We know that any small excuse was sufficient to organise opposition to strikes, bandha, gherao or even a civil disobedience movement. All these movments often resulted in violence. We know, for instance, in Gujarat young men were organised and asked to harass the elected members of the Legislature, who, as a result, had to resign and ultimately, the Assembly had to be dissolved. In a country where elected members of the legislature are not allowed to work, democracy cannot survive. Attempts were made to repeat the same thing in Bihar, but, fortunately; there the Assembly has not been dissolved. The leader of the Movement, Shri Jayaprakash Narayan, had the intention to organise such movements in all the States of this country. As a result of that, we find that all over the province we had a spated of gheraos, marches, bandhs and all that. Recently, they had decided, particularly on 24th June, to launch a civil disobedience movement. Shri Jayaprakash Narayan even asked the Army and the Police not to obey orders. He has very cleverly used the word 'illegal'. How can the Army and the Police distinguish between legal and illegal orders? That was a challenge to the established authority of the country, it was a challenge to the democracy of the country. It was nothing but a determined attempt to create chaos in his country. Naturally, Government had to consider it very seriously, otherwise it would have invited foreign aggression. Government was, therefore, right in declaring Emergency and in amending the Defence of India Act by an ordinance, i.e. the amendments which the hon. Minister has brought before the House. That this amendment has been justified is proved by facts or by what has happened in this country after the declaration of the Emergency and the ordinance. We find that in the last few days, there has been complete law and order in this country—no disturbances from any part of the country, no more strikes and no more gheraos or civil disobedience movements. Secondly, sir, we have succeeded in bringing down the price line by heroic efforts during the last year. Government have brought down the price level considerably, at least so far as the wholesale prices are concerned; and during the last fortnight, even retail prices are coming down in diffierent places, in different proportions. Sir, if you think of other countries of the world—take the case of Great Britain; there, the Government has got into serious difficulties because of steep inflation. In most of the countries, during the last year, inflation has taken place at the rate of 15 per cent to 20 percent. During the same period, in our country we have succeeded in bringing down the price level; and during last year there has been no rise in prices. I think it is a great achievement on the part of the Government. This would not have happened if the Government

[Shri Y. S. Mahajan]

had not made heroic efforts in the last 8 or 9 months. This great achievement cannot be minimized, whereas the Opposition parties always try to minimize the achievements of the Government in this country in the field not only of prices; but of economic development as well. They thought that their only work was to foment trouble, create disorder and to see that discontent increased and democracy in this country came into disarray and danger. Then, sir, production has also increased; and in the last 3 weeks particularly, there has been discipline in industries all over the country. Sir, during this session or as soon as the rainy season starts, schools and colleges also start functioning. And usually not a day passes when we do not hear about morchas by students, or students creating trouble in colleges, or closing down of some university or gheraoing some vice-chancellor or putting the university buildings on fire. No such incident has occurred during this month. There has been a great improvement in the law and order situation. Therefore, I say that this amendment, *i.e.* the application of the Defence of India Act to internal security is justified in view of what has happened during the last few weeks. With these remarks, I support the amendments.

श्री इसहाक सम्भली (अमरोहा): दो तीन मिनट में मैं अपनी बात अर्ज करूंगा। डी०आई०आर० का जो एमेंडमेंट लाया गया है इसको हम स्ट्रांगली स्पोर्ट करते हैं। लेकिन साथ ही हम यह भी चाहते हैं कि इस डी० आई०आर० के जरिये कामन मैन को भी कुछ राहत मिले। आज आलम क्या है ? डी०आई० आर० में वे लोग पकड़े जाते हैं जैसा अभी मुझ से पहले राय साहब ने कहा जो पांच-पांच पैसे साबुन के अधिक ले लेते हैं या जो अपनी दूकानों में सौ रुपये का सामान रखे हुए हैं। मैं बड़े ही अदब से मालूम करना चाहता हूं कि इसी दिल्ली शहर में कितने होलसेलर्ज को, कितने बड़े ट्रेडर्ज को, कितने लोहे के सिंडीकेट वालों को डी०आई०आर० में पकड़ा गया है ? सब से बड़ी बात यह है कि हमारे जो अफसर हैं वही उनको प्रोटेक्शन देते हैं। मैं अर्ज करूंगा कि अगर एक एक एम०पी० से इस सिलसिले में आप मालूम करें तो आपको पता चलेगा कि जिले के जिले ऐसे हैं जहां आर०एस०एस०, आनन्द मार्ग वगैरह का एक आदमी भी नहीं पकड़ा गया है और उन जिलों में मुरादाबाद भी एक जिला हैं जहां पर एक भी शख्स आर०एस०एस० का नही पकड़ा गया है। मैं ने श्री बहुगुणा से कहा। उन्होंने कहा कि आप कलेक्टर से बात कीजिए, मैं भी करता हूं। जब मैंने कलक्टर को बताया, तो वह जवाब देते हैं कि मौलाना साहब, वे सब तो रूपोश है, सब छिपे हुए हैं। मैंने एक साहब का नाम बताया और कहा कि वह आर०एस०एस० के एक्टिव मेम्बर है, वह एम०एल०ए० रहे हैं, आज नही है, वह अभी कचहरी मे मौजूद हैं। मैंने कहा कि आप मेरे साथ चलिये, मैं अभी आप को दिखा देता हूं; अगर किसी और को कहा जायेगा, तो वह फ़ौरन उनको ग़ायब होने के लिए कह देगा।

मैं सब के बारे में नहीं कहता हूं, लेकिन एक बड़ी तादाद अभी भी उन लोगो की मौजूद हैं, जो इन 27 सालो में वन कल्चर मूवमेंट, हिन्दी-हिन्दू-हिन्दुस्तान की मूवमेंट के सिलसिले मे काम करते रहे हैं, जिनके दिमाग़ अभी भी उन ख्यालात से मुतासिर हैं। यू०पी० मे एक डिस्ट्रिक्ट मैजिस्ट्रेट हैं— मैं उनका नाम लेकर बता सकता हूं—, जो अपनी इब्तदाई उम्र में आर०एस०एस० के एक्टिव मेम्बर रहे हैं, और इस वक्त वह यू०पी० के एक बड़े जिले के डिस्ट्रिक्ट मैजिस्ट्रेट हैं, और जैसा कि कहा जाता है, उनके वालिद आज भी जनसंघ के एक बड़े लीडर हैं।

मैं यह नहीं कहता हूं कि सब को फांसी दे दी जाये। लेकिन यह एक बहुत अहम मसला है। मिनिस्टर साहब डी०आई०आर० में एमेंडमेंट लाये हैं। मुबारक है। सरकार ने मीसा में एमेंडमेंट किया और हम ने उसको सपोर्ट किया, हालांकि मैंने होम मिनिस्ट्री की कनसल्टेटिव कमेटी के मेम्बर की हैसियत से पूरी कुव्वत के साथ कहा था कि हम पी०डी० एक्ट की भरपूर मुखालिफत करेंगे, चाहे यह कानून किसी भी नाम से और किसी शक्ल में आये। लेकिन जब हम ने देखा कि राइट रीएक्शन इस मुल्क को तबाह करने के दर पे है, और हालत बदल गई है, तो, हमें यह कहते हुए फख्र है कि हम इस बारे में शायद कांग्रेस वालों से भी आगे बढ़ कर इन बातों को सपोर्ट कर रहे हैं और करेंगे। मगर यह कांग्रेस वालों पर और ट्रेजरी बेंचिज़ पर कोई एहसान नहीं है। अपने मुल्क को बचाना और उसकी हिफाजत करना हमारी भी ड्यूटी है, हमारा भी फरीज़ा है।

लेकिन डी०आई०आर० का या प्राइम मिनिस्टर के हिस्टारिकल 20-पायंट प्रोग्राम का इम्प्लीमेंटेशन किसके ज़रिये से होगा? उनका इम्प्लीमेंटेशन आफिशल्ज़ के ज़रिये होगा। मैं यह मानता हूं कि सब आफिशल्ज़ खराब नहीं हैं। अखबारों में रोज़ आ रहा है कि इतने आफिशल्ज़ को वक्त से पहले कम्पल-सरी तौर पर रिटायर कर दिया गया। ब्लिट्ज़ में छपा है कि बोकारो स्टील प्लांट में कोई साहब, मि० आहूजा थे, जो एक करोड़ रुपये का गोल माल करके अब तशरीफ ले गये हैं। उनको यह बहुत बड़ी सज़ा दी गई कि उनको रिटायर कर दिया गया। इसी तरह रेलवे का एक स्टेटमेंट है—मैं नहीं जानता—कि नार्दर्न रेलवे के जनरल मैनेजर, श्री परमेश्वरन, के बारे में शिकायतें थी और उनको रिटायर कर दिया गया। यह तो बड़ा अच्छा बिजिनेस है कि करोड़ों रुपयों का गोल-माल कीजिए और फ़िर रिटायर हो जाइये!

मैं चाहता हूं कि होम मिनिस्टर कोई मिसाल दें कि हिन्दुस्तान के पच्चीस हज़ार से ऊपर गजेटिड आफिसर्ज़ में से किसी को मीसा या डी०आई०आर० में बन्द किया गया। मैं जानना चाहता हूं कि कितने बड़े कैपिट-लिस्ट्स को, जिन्होंने लोगों को लूटा है, मीसा या डी०आई०आर० में बन्द किया गया है। गवर्नमेंट कामन मैन को राहत पहुंचाने के लिए और इन ज़ालिमों को नीचा दिखाने के लिए डी०आई०आर० का इस्तेमाल करे और ज्यादा से ज्यादा मजबूत कदम उठाये; हम पूरी तरह उसको सपोर्ट करेंगे। इस बारे में हम और कांग्रेस बिलकुल एक हैं।

लेकिन मालूम हुआ है कि जिला बहराइच में मस्जिद के एक इमाम, जो नमाज पढ़ाते हैं और जिन्होंने कोई काम नहीं किया, मीसा में बन्द कर दिये गये। मैं श्री बहुगुणा के पास मौजूद था। उन्होंने पूछा कि इस इमाम का क्या कुसूर है, वह तो मस्जिद में नमाज पढ़ाता है, यह नामुनासिब है।

इसी तरह जिला बरेली के एक साहब, मिऊयार खां, एम० एल० ए०, को बन्द कर दिया गया। वह बी० के० डी० के हैं। बी० के० डी० का शायद हमसे ज्यादा मुखा-लिफ़ कोई नहीं होगा। उनका कुसूर क्या था? जिला बरेली के ही एक मिनिस्टर को उन्होंने हराया था। उनकी उम्र अस्सी साल है और उनको नजर भी नहीं आता है। उन्होंने बी० के० डी० की मीटिंग में डंके की चोट पर कहा था कि प्रैजिडेंट के इलैक्शन में मैं श्री फ़खरुद्दीन अली अहमद को वोट दूंगा और इस बारे में किसी की बात नहीं मानूंगा। यह एलान करके उन्होंने श्री फ़खरुद्दीन अली अहमद को ही वोट दिया था। लेकिन उनको भी बन्द कर दिया गया और कहा गया कि वह बड़े गड़बड़ आदमी हैं। डिस्ट्रिक्ट मजिस्ट्रेट आहिस्ता से टेलीफ़ोन पर कहते हैं कि उन्होंने फ़लां मिनिस्टर को हराया था। श्री बहुगुणा

[श्री इसहाक सम्भली]

ने कहा कि ऐसी बात नहीं होनी चाहिए। तब उन को रिलीज कर दिया गया।

सवाल यह है कि जो आफ़िसर्ज इतने गलत तरीके से लोगों को गिरफ्तार करें और लोगों को हैरास करें, उसके खिलाफ क्या ऐक्शन लिया गया है। वैसे, हम मुस्लिम लीग के हामी नहीं हैं, हम उस के सख्त मुखालिफ़ हैं। लेकिन मुस्लिम लीग हमारी एलाई है, कांग्रेस की एलाई है। हम उसके साथ मिलकर सरकार चला रहे हैं। क्या सरकार की यह पालिसी थी कि मुस्लिम लीगियों को पकड़ा जाये? उत्तर प्रदेश में मुस्लिम लीग के प्रैजिडेंट, डा० शमीम अहमद खां, को पकड़ा गया। जब मुझे मालूम हुआ, तो मैं ने श्री बहुगुणा को फ़ोन किया, और यहां से और साहबान ने भी फ़ोन किया। तब उन को छोड़ा गया।

जो आफ़िसर इस तरह से मनमानी करें, गलत तौर पर गिरफ्तारियां करें और श्रीमती इंदिरा गांधी को, और उन के प्रोग्राम को, लोगों में अनपापुलर करने की कोशिश करें, जो मीसा और डी० आई० आर० मिसयूज करें, क्या उनके बारे में भी यह सोचा जायेगा कि उन से जवाब तलब किया जाये?

मुल्क के डिफ़ेंस और आजादी की हिफ़ाजत के लिए और मुल्क को राइट रीएक्शन से बचाने के लिए सरकार जो भी कदम उठायेगी, कम्युनिस्ट पार्टी पूरी कूव्वत के साथ उस के साथ रहेगी। मिनिस्टर साहब इस बारे में एक एमेंडमेंट, दूसरा अमेंडमेंट और तीसरा एमेंडमेंट लाये, हम उन के साथ हैं। लेकिन हम इन कानूनों का मिसयूज नहीं होने देंगे—हम यह नहीं होने देंगे कि जो लोग आम जनता को परेशान और तबाह करें, उन को आजादी रहे।

20-पायंट प्रोग्राम का नतीजा यह हुआ था कि चीजों की कीमतें कुछ नीचे आई और कामन मैन ने रिलीफ़ महसूस किया। चीनी की कीमत 4.10 रुपये किलो तक पहुंच गई थी। लेकिन कल सुबह मैंने मंगाई तो वह फ़िर 4.50 रुपये तक पहुंच गई है। लोगों में यह जो धारणा है कि हफ्ते, दो हफ्ते की बात है और फ़िर वही पुरानी हालत हो जायेगी, इस को रोकना होगा।

इस बिल को सपोर्ट करते हुए मुझे उम्मीद है कि इस का इस्तेमाल सही तरीके से होगा और पब्लिक को परेशान करने वाले आफ़िसर्ज और ट्रेडर्ज के खिलाफ़ डी० आई० आर० और मीसा का इस्तेमाल होगा। मैं अर्ज करूंगा कि जो आफ़िसर, बड़े ट्रेडर और कैपिटलिस्ट पकड़े जायें, उन के नाम अखबारों, ए० आई० आर० और टी० वी० में दिये जायें और बताया जाये कि ये लोग फ़लां जुर्म में पकड़े गये हैं। सब तरह के अफ़सरों को पनिश किया गया है, लेकिन नाम किसी का नहीं दिया गया है। उन लोगों के नाम जाहिर करने चाहिए और कामन मैन को राहत पहुंचाने के लिए एक्शन लेना चाहिए। इन अलफ़ाज के साथ मैं इस बिल को सपोर्ट करता हूं।

अध्यक्ष महोदय : कांग्रेस बैंचिज में सब से आला बोलने वाले मेम्बर का नाम सब से नीचे दिया हुआ है। इस तरह मैं उन को सुनने से महरूम रह जाऊंगा। क्या आप अदाजा लगा सकते हैं कि वह कौन है?—वह सरदार स्वर्णसिंह सोखी हैं।

SHRI GIRIDHAR GOMANGO (Koraput): Mr. Speaker, Sir, I rise to support the Defence of India Amendment Bill. The MISA and the DIR, these two Amendment Bills are two wings to bring discipline in the state of emergency. The amendment is brought to bring peace in the country for the development of the country. The Defence of India Act was necessary at the time of emergency when there was external aggression. But, at present, the Amendment Bill seeks to check internal disturbances. The Amendment Bills and the emergency which

we discussed in the House will be effective in the country in the period of emergency.

This emergency is declared for the first time in India after independence especially to check the internal disturbances. It was necessary because there are certain political parties which politically abuse the Ruling Party and try to establish their own image in the political field, and polluted the political scene in this country by which the democracy will be destroyed.

[SHRI ISHAQUE SAMBHALI *in the Chair.*]

In politics, everything is not necessary. There is some limit to everything. There should be a check and this emergency is the check to the same thinking.

Sir, I heard one philosopher's remark. He said that there should be a watch for five everythings, and he literally, letter by letter, analysed what "WATCH" meant. That means if you watch your Words, watch your Action, watch your Thought, watch your Character and watch your Heart, then actually everything will be set right. It was Political Science. But now the "politics becomes the science of who gets what, when and why" This is another thinker's version. There is no doubt in my mind that the Defence of India Amendment Bill and the MISA will bring peace in the country.

India is a big country. When some disturbance occurs in the country, may be very few tolerate it but a large number cannot tolerate it. If we watch certain politicians, certain political parties, we will see that it is they who created chaos in the country. Is it not essential to check this chaos in the country? It is for this purpose that emergency was imposed. The 20-point economic programme announced by the Prime Minister will be implemented immediately by using these powers. Previously, it was due to certain elements that the economic programmes and policies which the Congress Government had adopted and which aimed at eradicating social injustice, economic inequality, could not be implemented fully. It will now be possible to implement it fully within a short period.

I have seen that there was escapism indulged in both by bureaucrats and democrats. By bureaucrats, I mean officers, they have escaped from the people by shifting the responsibility. By democrats, I mean politicians and political parties, certain political parties and politicians have escaped from the people by blaming each other. This cannot help the progress of the country. There should be responsibility of the politicians as well as the bureaucrats, the officers, to the people. When I spoke on the MISA, I had said that there are four Ps who are responsible for the progress of the country. One 'P' is the people; the second 'P' is the politicians or the political parties; the third 'P' is the press and the fourth 'P' is the personnel and the policies for the people. If there is no discipline of these four Ps, the country cannot progress at all. The MISA and the DIR will definitely bring about discipline amongst these four Ps by which there is no doubt that we will achieve something within a short period.

About fascism, a lot has been said. With your permission, Sir, I would like to quote what fascism is. I would like to give a few quotations:

"The fascists cannot argue;
so, they kill."

(Victor Margueritte)

[Shri Giridhar Gomango]

"Fascism is capitalism plus murder."

(Upton Sinclair)

"The love of money is the root of all fascism."

(Grant Singleton)

This is the fascist trend which was likely to set in the country, I have great respect for the press. But you will recollect what role had been played by the press. Last year, in the *Hindustan Standard,* one single line created disturbance between Orissa and West Bengal. If such type of news and views are to be carried by the newspapers which will pollute the minds of the innocent people, then, I think, the press publicity is unnecessary for our country. Newspapers have to carry news from North, East, West and South, and if a newspaper carries views as news, then it is not a newspaper at all.

In the present situation, people are very anxious to see development by the four 'P's. I think, only discipline will bring about this sort of thing.

My hon. friends have expressed some doubts about the use of DIR and MISA. They say that these should not be used for political purposes. Yes; I agree; these should not be used for political purposes But, at the same time, I would like to say that one cannot escape under political protection. If a person does some bad thing which is anti-national and anti-social, he may be a politician, but he cannot escape from the law on the plea of 'political' protection. There may be some misuse, but we cannot say that these Bills which Government have brought before the House would be used for political purposes. There is a Sanskrit verse, *Bishakumbham Payomukham:* suppose, there is a pot which contains poison but which has, on the top, some honey, we cannot say that it is a honey-pot; it is a poisonous pot.

I am sure the MISA and the DIR will check all the evils.

SHRI EBRAHIM SULAIMAN SAIT (Kozhikode): Mr. Chairman, while speaking on this Defence of India (Amendment) Bill, I would like to point out that nobody will grudge giving more powers to the Government or making the laws more stringent when there are extraordinary situations prevailing in the country; when not only the integrity of the country is threatened but the well-being of the people is also in danger. Strong action has to be taken definitely against those mischievous elements which spread hatred, which want, and try to see, that lawlessness prevails in the country; and action has also to be taken against the profiteers and the hoarders. These things have to be done, and sometimes such action becomes necessary. But what we fear is that, when we give more and more powers to the Government and the officials, there might be abuse of power and the power might be misused. Not only the officials may tend to become more brutal and prejudicial against some persons, but it is also possible that the State Governments also may use these powers against their political opponents. Therefore, safeguards must be there against such misuse and abuse. The Central Government has to keep a very strict watch to see as to how these powers are used. But I want to point out one thing. As far as the bureaucrats are concerned, it may be that many of them are fair-minded and are responsible, but nobody can deny—and it is an admitted fact—that the RSS mentality has infiltrated into the officials also. That is why, we see today that, while innocent people are being arrested and put behind the bars, many of those who have been responsible for spreading

hatred in this country, from whose offices arms and swords have been recovered,—the leaders of such parties, militant communal parties, I mean the RSS—are just walking free in various parts of the country. Therefore, what I fear is that the officials are not utilising the powers given to them in a proper manner; they utilise the powers only to take revenge against their enemies. They do not take action against forces like RSS and Anand Margis. The main object of the emergency, as I feel, is to crush this extreme element of right reactionaries and left extremists. This is what the Government wanted to do, but sometimes because of the latitude given by the officials to these elements, these powers are not properly used against the disruptive forces and they are instead misused against the innocent.

Mr. Chairman, Sir, you just now pointed out that Dr. Shamim Ahmad Khan, our President of UP Muslim League was arrested. In the same manner, our President of Rajasthan Muslim League, Mr. Manzur Alam was arrested. Both of them were released at the intervention of the Central Government. When this was mentioned to the Prime Minister, she was surprised that such a thing should have happened, because they had issued no orders against Muslim League. I met the Home Minister, Shri Reddy, Minister of State Home Affairs, Shri Om Mehta assured me that there was nothing against the Muslim League, but what is going on? Our President of Delhi Pradesh Muslim League was arrested, of course, released in Delhi later. But, Sir, the Muslim League Member of the Metropolitan Council, Dr. Mohammed Ahmad and Mr. Iqbal Ahmad, our General Secretary are still behind the bars, under MISA. The Prime Minister says, she has nothing against us; the Home Minister says that instructions have been issued to officials for the release of arrested Muslim Leage leaders and workers but the local authorities are adopting delaying tactics. One month has passed and we have met the various authorities and assurance was given to us that they would be released very soon. Why this is happening, I cannot understand.

The Prime Minister is the supreme head of the Government. The Home Minister is there to look after the law and order situation. When the local administration behaves like this, it is really surprising. Moreover, we are given an assurance that no more arrests will be made as far as Muslim Leaguers are concerned, but our executive Committee member was dragged from the house without any notice. Two or three persons were arrested from *Jamuna par* area at Jafarabad and two persons were arrested from Balimaran area. They were brought to the court and released on bail. Then they have been re-arrested under DIR. We cannot understand, such a behaviour. All this misuse of power has to be looked into.

No doubt, we feel that at the time of emergency when extraordinary situation is prevailing in the country, Government should give more powers to officials, but they should also see that these powers are not misused That is why, we sometimes feel very much hesitant to support such measures which give more powers to officials. Therefore, I would request the Home Minister to see that these things are set right and injustice is not done to anybody

Further, Sir, now-a-days, there is censor of the press. Nothing can appear in the press without being censored. Even cartoons are not allowed to be printed. There is no interest in the newspaper. There is nothing except the official version of what is happening in the country. What Members of Parliament speak inside the House, the public cannot know that and also members of Parliament cannot know what is going on outside. Why? When you can give the speeches of the Ministers

[Shri Ebrahim Sulaiman Sait]

and their reply at length, you must also give a summary of the speeches of the Members of Parliament, both from the treasury benches and opposition benches. Unless this is done, how can the people know, who are the people who have not left the House and are supporting the emergency. We want the Government to function. We are those who have not joined the right reactionaries and militant communal elements. All the right reactionaries and left extremists have walked out. And here we have got the Ruling Congress and those Parties who really love their country, who really want that peace should prevail in the country and who really feel that the reactionary elements should be destroyed in the country and democracy should function properly. As far as the Muslim League is concerned, our position has been very clear. There cannot be any doubt about it. Even in 1971 when the Prime Minister, Shrimati Indira Gandhi, had no majority in the House, it is the Muslim League, the CPI and the DMK that suported the Government in all their progressive measures whether it was the abolition of the privy purses or whether it was the nationalisation of banks. Again, our Party with the CPI and the Congress in Kerala is supporting all the progressive measures and whenever there was a danger to the integrity and independence of the country, the Muslim League has always stood as one man with our brethren to safeguard the integrity and independence of the country Our record is clear and there is nothing to fear or hide. We have nothing up our sleeves. We are here to protect the rights enshrined in the Constitution. I told the Prime Minister the other day that ours is a family quarrel when we fight for our rights. But whether it is the foreign policy or the economic policy we are with the Government Ours has been a consistent stand. Here, you give so much authority to the local people and the police but you must see that justice is done to the minorities so that they may not get antagonised. Today people have faith in the leadership of the Prime Minister at this period of national crisis. We want that people should come round more and more to support the Prime Minister in her 20 point economic package because they are in the best interests of the country so that the country may be saved from chaos, confusion and anarchy and the reactionary elements are put down with a firm hand and should progress towards economic and industrial development.

SHRI KARTIK ORAON (Lohardaga): I rise to support the Defence of India (Amendment) Bill, 1975. I am perhaps the happiest man to-day when I find that there is a change brought about in the country. Emergency has been declared and there is a wind of change blowing throughout the country

I must say that we should not get complacent simply by making this amendment We should not think that merely by changing the name of the law we are going to achieve the objective behind it. We have a number of laws like Prevention of Unlawful Activities Act and so many other laws as also the Defence of India Rules What is more important is their implementation.

I see here it is said 'external aggression and internal disturbance'. It would be more appropriate to call it 'external aggression and internal dissension.' We should not worry about disturbances. It is not a communal disturbance It is internal dissension

Then again I find here 'Defence of India and Internal Security Act'. I cannot think of defence of India without internal security. Civil defence is internal security. It is all

more terminology and let us not create confusion. DIR everybody knows. So it may remain like that. But I have not placed any amendment. Let us not go by the name. Let us implement the law in its proper spirit.

It has been rightly brought because we want to strengthen democracy in the country. We know that during the last one year or so there had been a climate of violence everywhere in our country Howsoever much these opposition parties are willing to do a lawful act, the manner in which they have acted, tended to create violence in the country and the system did not instil confidence in the people. People were afraid to walk in the streets. We also know that everywhere people used to go for satyagrah so that elections may be held earlier than the due date. The relations between the teachers and the taught, between the employers and the employee were disturbed. We have also seen the situation in Gujarat I was alarmed to see the situation there when I was in Gujarat during recent Assembly elections in June last. I was gheraoed twice. In our country if we have not been able to respect the Members of other political parties and other people and if we do not have respect for the leaders of another party, then, definitely, I think that internal dissension poses a greater danger than external aggression.

We have helped Bangla Desh in war against Pakistan. Whatever actions had been taken were taken rapidly. What is really necessary is to implement things vigorously

We have been brought to a situation which was really dangerous. Some people used to indulge in anti-national and anti-social activities. They were let scot free whereas small men were put behind the bars.

On 30th June, 1974 we wanted to have a demonstration at Ranchi of 7,000 tribals with bows and arrows. Shri Jayaprakash Narayan was supposed to come. A car was loaded with guns and I was supposed to be shot dead on that day. The way in which things were moving, if you could have allowed things to move like that, then to-day we would have had a very bad time. If a drunken man is left to himself he might do injuries to himself alone. But if a drunken person is given the control of the wheels of an automobiles then in that case he can knock down crores and crores of people before he can break his own neck. That was the stage we had reached.

We were having the trouble in the sense that the big leaders were trying to dislodge the Prime Minister from the seat of Prime Minister. I can go to the extent of saying that the voice was so loud, the actions were so great that from the walls of the High Court of Allahabad one could hear the dictates of these people. Whatever decision had taken place, let us be very clear, let us not forget that it was a remarkable coincidence according to them. I might say that it was a strange coincidence the type of which I never came across in my life. The Bangladesh war was fought. With all the maturity of judgment of the Prime Minister she failed in this context because she could not foresee the people who fought from within. A close friend is more dangerous than even the deadliest enemy. I welcome this power which is being taken under the emergency rules and under the DIR. We should not make too much fuss of it. Mr. A. K. Gopalan once said to the Prime Minister that her voice alone would be heard outside. He ought to have realised that it is not the voice of the Prime Minister but the will of the people. She got the heaviest mandate from the people in 1971 and 1972 in the Lok Sabha and Assembly Elections of States. The will of the people is the

[Shri Kartik Oraon]

law of the land. Whosoever will try to destroy this will himself be destroyed.

Sir, we welcome the move that has been taken by the Government but all that we have to do is to strengthen that and to see that the rules are rigidly implemented. Let there be no opposition simply to oppose whatever is brought by Government. They say that their duty is to oppose, oppose and oppose. But that is the sad part of our democratic institutions. They are not prepared to support what is good and what is right; their duty should be to support what is good and what is right and to oppose what is wrong. That is why we should support the stand taken by the Government, regardless of whether one is in the opposition or in the Government side.

श्री राम हेड़ाऊ : (रामटेक) सभापति महोदय देश की सुरक्षा, नागरिक सुरक्षा, आंतरिक सुरक्षा को लेकर व्यवस्था बनाये रखने के लिये सरकार को अधिक से अधिक अधिकार प्राप्त होना प्रजातन्त्र में अनिवार्य होता है। देश में यह स्थिति निर्मित हो गई है जिसे हम स्वाभाविक स्थिति नहीं कह सकते। अस्वाभाविक स्थिति जरूर पैदा हो गई। लोग रोटी के लिये तरसने लगे, बेकारी के मारे लोग परेशान हो गये, मंहगाई के कारण लोग चिंतित हो गये और इस स्थिति में लोग अपनी मांगों को ले कर आगे आगे बढ़ने लग गये। प्रजातन्त्र में अपने हक मांगने का अधिकार है जिस का प्रावधान संविधान में है और जनता को अधिकार होता है और जनता सरकार के कानों तक अपनी आवाज पहुंचाने की कोशिश करती है। उस में आंदोलन का भी एक महत्वपूर्ण रिया होता है। आंदोलन कब होता है ? जब सरकार जनता की जरूरतों की ओर ध्यान नहीं देती। तब सरकार को बाध्य करने के लिये आंदोलन का एक मात्र जरिया बच जाता है और उस का प्रमाण हम देखते हैं कि आंदोलन इस देश में अधिक बढ़ने लग गये थे। यह स्थिति जो बनी, इस आंदोलन को दबाने के लिये यदि डी० आई० आर० में अधिक अधिकार प्राप्त करते हैं तो मैं कहूंगा कि जनता के अधिकारों पर हम पाबंदी लगा रहे हैं। मुंह हो कर बोलना नहीं, कान हो कर सुनना नही, आंख हो कर देखना नहीं यदि ऐसे ही डी० आई० आर० का उपयोग होने लगे, पेट में भूख लगी हो तो लोग रोटी न मांगे, प्यास लगी हो तो पानी नहीं मांगना, बेकार हो तो काम नहीं मांगे, इस दृष्टि से जनता को दबाने के लिये यदि डी० आई० आर० का उपयोग होगा तो मैं इस का समर्थन नही कर सकता। वास्तव में हम देख रहे हैं कि डी० आई० आर० का उपयोग अपोजीशन के लोगों को जेल के अन्दर रखने के लिये हो रहा है। अपोजीशन प्रजातन्त्र में एक महत्वपूर्ण अग है, सच्चा अपोजीशन प्रजातन्त्र का रखवाला होता है, अच्छा अपोजीशन न हो तो सत्ताधारी मनचाही करेगा। लेकिन अपोजीशन की जिम्मेदारी भी होती है क्योंकि वह भी जनता के हितो की रक्षा करता है।

आज हमारे सामने डी० आई० आर० आया है। आज देश मे दो प्रकार की विचारधारा है कि सरकार जो कुछ कर रही है उस में जिन लोगों के आर्थिक और वेस्टड इंटरेस्ट हैं उन पर कुछ बुरा प्रभाव पड़ रहा है, वह कुचले जा रहे हैं इसलिये वह नाराज हैं, काला बाजार करने वाले नाराज हैं। जो सत्ता चला रहे है उन को ऐसा लग रहा है कि हुकूमत के बाहर उन को फेंका जायगा। इसलिये वह भी नाराज है। अफसर लोग जो अंग्रेजों के जमाने में बर्ताव करते थे आज भी वैसा ही कर रहे हैं, उन को लग रहा है कि जो नया परिवर्तन हो रहा है उस से हमारे अधिकारों पर धक्का लग रहा है। वास्तव में इसका उपयोग गलत तरीके से नहीं होना चाहिये। कोई राजकीय दुश्मनी को

अमल में लाने के लिये इस का उपयोग नहीं होना चाहिये। डी० एम०, कमिश्नर आदि को भी कई सामाजिक कार्यकर्ताओं से दुश्मनी होती है। तो उस दुश्मनी को निकालने के लिये भी डी० आई० आर० का प्रयोग नहीं होना चाहिये। जो लोग काला बाजार करते हैं, काला धन बनाते है उन को जरूर बन्द किया जाना चाहिये। जो अधिकारी अपनी ड्यूटी नहीं करते उनके खिलाफ इस कानून का इस्तेमाल किया जाता है तो इस से जनता की भलाई होगी। सर्वहारा की भलाई के लिये, देश की सुरक्षा के लिये अगर इस कानून का उपयोग होता है तो मैं इससे दिल से समर्थन करने के लिये तैयार हूं।

आज डी०आई०आर के अन्दर कई नेता बन्द हैं। क्या सरकार को ऐसा लगता है कि यह राजकीय नेता सब देशद्रोही हैं? यदि सरकार इस ढंग से सोचती है तो यह उस की भूल है। हो सकता है कि आज सत्ता आप के हाथ में है, कल इधर बैठे हुए लोगों के हाथ में आ जाय। लेकिन इस का मतलब यह नहीं है कि हम डी०आई०आर० का उपयोग कर के अपोजीशन को दबायें। डी०आई०आर० का उपयोग जो समाज विरोधी तत्व हैं उन को कुचलने के लिये जरूर कीजिये। और इस का सही इस्तेमाल करने के लिये सरकार को एक सुझाव देना चाहता हूं। ताल्लूका लेबिल पर, डिस्ट्रिक्ट लेबिल पर और प्रांतीय लेबिल पर सामाजिक कार्यकर्ताओं और राजनीतिक कार्यकर्ताओं, वे किसी भी पक्ष के हों, की एक समिति गठित की जाए और वह सब स्थिति को देखे कि डी० आई० आर० का सही इस्तेमाल हो रहा है या नहीं। इस की जिम्मेदारी आप उन को सौंपिये और वह देखेगी कि क्लक्टर कैसा काम कर रहा है। वह छोटे आदमियों को कुचल रहा है और बड़े आदमियों का साथ दे रहा है या नहीं, लोग पैसा खा रहे हैं और राष्ट्र विरोधी कार्यवाही जारी है या नहीं। इस सब स्थिति को वह समिति देखेगी और यह भी देखेगी कि डी० आई० आर० का सही इस्तेमाल होता है या नहीं।

13 hrs

अभी हमारे सभापति जी ने भाषण में कहा था कि कीमतें बढ़ने लगी हैं। जिनके स्वार्थों पर धक्का लगा था, उन को यह लग रहा है कि यह स्थिति कायम नहीं रहेगी जैसे कि मीज़ा के अन्दर कुछ स्मगलर्स को बन्द कर दिया था लेकिन बाद में कानून के आधार पर वे बाहर निकल पड़े और फिर से उन का धंधा शुरू हो गया था। वही स्थिति फिर से यदि इस के बाद भी होती है, तो यह आप का डी० आई० आर० और मीज़ा कोई काम नहीं देगा। इस पर अमल होना बहुत जरूरी है और अमल करने के लिए आप को सब का सहयोग लेना होगा। विरोधियों को आप दुश्मन न समझें, विरोधी भी देश की सेवा करना चाहते हैं। आप जो अच्छा काम करते हैं उसके लिए हम जैसा आदमी चौबिसों घंटे सहायता देने के लिए तैयार है लेकिन रचनात्मक कार्यों के विरुद्ध अगर कानून का दुरुपयोग हो, तो इस की शिकायत करनी ही पड़ेगी। मुझे मालूम है कि मीज़ा के नाम पर मुझे भी तीन महीने तक बन्द रखा गया था। क्या गुनाह किया था मैंने? मैंने सिर्फ विदर्भ की मांग की थी। मेरा यह विचार है कि छोटे छोटे राज्यों से शुद्ध प्रशासन का निर्माण हो सकता है और बड़े-बड़े राज्यों के होने से वहां की जनता को इंसाफ नहीं मिल सकता और सर्वहारा वर्गों का उत्थान नहीं हो सकता है और पिछड़े लोगों को राहत नहीं मिल सकती है और बड़े-बड़े राज्यों में ऐसे दादा लोगों का निर्माण होता है जिन के कारण केन्द्र की शक्ति भी दुर्बल हो जाती है और उन राज्यों की भी उन्नति नहीं होती। इसलिए मेरा कहना है कि छोटे-छोटे राज्य होने चाहिए। विदर्भ पिछड़ा हुआ है और विदर्भ की जनता नहीं चाहती कि वह महाराष्ट्र के साथ रहे और इसी बात

[श्री र.म हेड़ाऊ]

को लेकर हमने आंदोलन छेड़ा था और हम को जेल के अन्दर मीजा का इस्तेमाल कर के ड ल दिया गया। जनता की मांग क्या है और उस की क्या भावना है, यह हम को देखना चाहिए और जनता की भावनाओं को महत्व देना चाहिए क्योंकि प्रजातंत्र आम जनता के लिए है और मुट्ठी भर लोगों के हितों का संरक्षण करने के लिए नहीं है। इस दष्टि से हम को भी विचार करना चाहिए। इस प्रकार यदि मीजा का दुरुपयोग होता है तो हम लोग इस का विरोध करेंगे लेकिन यदि इस का सदउपयोग होता है, तो विरोधी दल में होते हुए भी मैं और मेरी पार्टी महा-विदर्भ राज्य संघर्ष समिति, जो छोटे-छोटे राज्यों की मांग करने के लिए आगे बढ़ी हुई है, दिल से स्वागत करेगी। मैं इस समय 21 सूत्री कार्यक्रम के बारे मे नहीं बोलना चाहता और उस पर मैं अलग से बोलूंगा। मैं सभापति जी के द्वारा सरकार से कहूंगा कि यह सशोधन जरूर अमल में लाया जाए और ठीक ढंग से अमल मे लाया जाए।

मैं इस का स्वागत करता हूं बशर्ते कि इस का दुरुपयोग न हो।

SHRI SHYAM SUNDER MOHAPATRA (Balasore): Mr. Chairman, Sir, while discussing the Defence of India Act and the relevant amendments, I am reminded of a book, a very famous book, which has been published by Faver and Faver of England. The name of the book is 'The use of force in international relations'. Mr. Chairman, Sir, this book written by Mr. F. S. Northedge, has shaken the very foundation of political thought in recent times. What does it write? It writes that the gun boat diplomacy of Mr. Kissinger is over; that the process of diplomacy, the thought of diplomacy and the character of diplomacy has changed and it bears relevance to what is happening in the Far East and Near East, particularly, in India What has the book written? It is not the gun boat diplomacy. Firstly, subversion. Secondly, manipulation of public opinion. Mr. Chairman, Sir, if we study the current of Mr. Jayaprakash Narayan's movement in India in recent times, this book has its relevance. Manipulation of public opinion; public opinion has to be manipulated in a way to create disturbance in the country. Thirdly, enough publicity, which means, newspapers and newspaper editors should be controlled in a way that they will write definite sets of editorials to mould opinion against the establishment. Fourthly, the book writes, the threat of public action. Threat of public action means, at J. P. has said. no tax; Janata Raj; peoples' Raj; peoples' Court, and last 's internal unrest, by overt and covert action to unseat the establishment. Sir, if we study this book, it bears relevance to the internal disturbances through which the country was passing. I hope that this amendment in the Defence of India Act will certainly put down and curb the internal disturbances and the manipulators of these disturbances

Using this DIR, Mr. Chairman, we should arrest the big landlords who are troubling the poor peasantry; we should arrest the smugglers who have completely made our economy corrupt—smugglers, Mr. Chairman, building houses on the Marine Drive of Bombay, houses having swimming pools, houses having bars and houses having cinemas, things we poor people cannot think of. Using this DIR, we should also try to curb the income-tax evaders. Mr. Chairman, London Economist writes that tax evasion in India is the maximum. It is a slur on us that having this MISA and DIR, we are not yet able to put our economy on the sound track. I hope, during this emergency, MISA and DIR will be used in such a way that our economy will be stabilised and the persons, the wrong doers who are trying to make our economy corrupt who are trying to make our economy follow the wrong track, are put behind the bars.

Sir, there is no denying the fact that the country is passing through an emergency, emergency having the threat of foreign aggression. Sir, the very conception, the very connotation of aggression has changed nowadays. It is not marching the Army on the soil of other countries. It is sabotage and it is subversion. This is a part of international diplomacy nowadays. If we study the politics of recent China, if we study the politics of recent America and if we study the politics of several imperialist countries, we will find that a large chunk of their money, a large chunk of their budget is unaccounted for, which is being spent on foreign intelligence. There is no denying the fact that such agencies are definitely working on the soil of India to subvert our national economy and to liquidate our political stability. Under the leadership of our Prime Minister, this emergency is bound to be a success in the sense that there is participation of people in it. I have personally felt the pulse of the poor peasantry and the poor working class who are looking towards the leadership for some conviction, for some courage, for some approach with tenacity and they feel that during this emergency we will be able to sort out things in a way that our economy will be stabilised and that the big landed aristocracy, the big business magnates, the smugglers, the hoarders, the racketeers, the black marketeers and all those who are criminals in the sense of economic black legs will be put behind the bars.

In December 1971, Shri Pant, while placing before the House the Defence of India Act said:

> "It was an extraordinary measure to deal with an extraordinary situation. The special powers sought by the Government were for the defence of the nation and to ensure public safety and public interest".

It is true that we are passing through an emergency and an extraordinary situation. In this extraordinary situation, the Government's hands should be strengthened in a way that the Government should deal with the culprits in an extraordinary manner.

To those who think that democracy's death-knell had been sounded by this emergency, I would like to say what most of the important newspapers of the world have said. In England even the *London Times*, in Yugoslavia the *Politika*, in USSR the *Pravda* in Malaysia. *The Singapore Times* in Nepal *The Nepal Times*, in Canada the *Canadian Herald*—all the international newspapers have said in unambiguous terms that there was no way left for the Prime Minister and the leaders of this country but to resort to this declaration of emergency, to resort to this step, this extraordinary step, to check for the time being the great periphery of unlimited democracy. I think we have come to a point when we should think that the country is bigger than democracy. As the Prime Minister once said, the interest of the country is certainly bigger than the basic definition of democracy which gives freedom to a small number of people. We want freedom for the greatest number of people, the largest number of people, the greatest good to be delivered to the greatest number. What is the general will, as Russoeau said? The general will today is symbolised in the action of the Government and if this action is fruitful in the sense that we can deliver the goods for the benefit of the poor people, the peasantry, the working class, youth, students, poor women, the vulnerable sections, the Harijans and the tribals, I think we should think that we have done the job.

Concluding, I would say that the Defence of India (Amendment) Act should now be aimed at giving relief to the peasantry, to the working class, to all and to put the subversive elements behind bars, in concentration camps—I use the words in the sense that they should feel that Government will deal with them with an iron hand and they cannot subvert our economy.

*SHRI S. A. MURUGANANTHAM (Tirunelveli): Mr. Chairman, Sir, the Communist Party of India on earlier occasions had opposed the Acts like the Defence of India Act. But now the Communist Party of India wholeheartedly extends its support to this Defence of India (Amendment) Bill, and the basis for this support is that independence and internal security of the country have been endangered by the actions of vested interests and reactionary forces.

In my opinion, the efficacy of Emergency and the provisions of Defence of India Act will be judged by the fact how they are being implemented. The non-Congress Government in Gujarat may fall any day. Only yesterday there was a controversy as to who should be the nominee of Janta Morcha for the Rajya Sabha seat from Gujarat. I am not much concerned about the Gujarat Government. But I am really worried about Tamil Nadu from where I hail.

In Tamil Nadu the entire Government machinery is being utilised, in fact exploited, for party purposes by the Chief Minister, Thiru Karunanidhi. Thiru Karunanidhi, the Chief Minister, and his D.M.K. Government in Tamil Nadu are opposing the Emergency and the Defence of India Act, The Chief Minister, Thiru Karunanidhi, is the Chairman of D.M.K. The D.M.K. under his chairmanship has passed a Resolution stating that all the patriots of the country have been arrested by the Central Government. It is common knowledge that all the patriots of the country have not been arrested under this Act. Yet the Resolution passed by the D.M.K. says that. Only those American spies and the reactionary groups which had come under the umbrage and leadership of Jayaprakash Narayan to barter away the country's freedom have been arrested. But this fact has been denied by Thiru Karunanidhi, and he continues to harp that all the patrios have been arrested.

In a recent public meeting in Tiruvadanai, the Chief Minister of Tamil Nadu stated that in order to make the lips red one should take the betel, betel nut and the lime together. Similarly, to embellish democracy, the Opposition Parties should be there, and the Government should not suppress Opposition in a democracy. He added that if one takes tobacco along with betel it activates him. He has compared the R.S.S., the Naxalites, the Anand Margis to tobacco, which activise democracy. With a band of 3.5 lakhs of trained cadre, such organisations grew in strength from the murder of the Father of the Nation, Mahatma Gandhi till the murder of L. N. Mishra. Yet, Karunanidhi compares the R.S.S., the Anand Margis and such other anti-national groups to the so-called activising tobacco. In yet another public meeting, he stated that if one pricks the tooth, the blood comes out, if four teeth are broken, blood comes out Similarly, according to Thiru Karunanidh, Shrimati Indira Gandhi has broken the teeth of democracy and brought out blood.

Sir, the censorship is so strict that what the M.Ps. say on the floor of this House is not given to the Press; what we say here does not come out in the newspapers. But, we do not know what kind of censorship is applied in Tamil Nadu. We do not know whether the Central Government Censor Officer is there in Tamil Nadu or not. If you go through English Weekly "RISING SUN" edited and published by the nephew of Thiru Karunanidhi, Shri Murosoli Maran, M.P., you will find that every day the Indian democracy and the steps taken by the Central Government are ridiculed and made fun of. In the Tamil Daily MUROSOLI, Shrimati Indira Gandhi has been depicted as Hitler. There were six Cartoons in that newspaper. In the first Cartoon Shrimati Indira Gandhi has been shown

*The Original speech was delivered in Tamil.

as a woman. Step by step, in the second and third Cartoons she became a man. In the fourth Cartoon, she has been shown in the form of Hitler; in the fifth, the moustache of Hitler appears and in the sixth she is shown as Hitler with the raised hands. These Cartoons have appeared in MUSOSOLI, edited and published by Shri Murosoli Maran, M.P. I wonder how did the Censor permit such Cartoons to appear in a newspaper. On the second day, the same "MUROSOLI" depicts the murder of Indian democracy and its coffin being carried. On the third day, quoting a poem of the great patriot-poet of Tamil Nadu, Kavichakravarthi Subramania Bharathi, Shrimati Indira Gandhi is being attacked from behind the poem of Bharati. The meaning of the poem was: this freedom which we allowed to sprout is being destroyed by Shrimati Indira Gandhi. I would like to know where is the censorship in Tamil Nadu.

In a public meeting in the beach, a Resolution was read out opposing the policies of Shrimati Indira Gandhi, which *inter alia* referred to what Mahatma Gandhi would have said if he were alive and what Anna Durai would have said if he were alive. The gathering was made to stand and take a vow. An attempt was made to convene a Conference demanding State autonomy. Who were the men behind this attempt—not only the leading lights of the D.M.K. but also one Adiyar working in MUROSOLI who is running a paper entitled NEETROLAI It was reported that a Conference demanding State autonomy was convened and an Opposition Party attempted to oppose that move and some were arrested and then released. All this was stage-managed.

Sir, the Chief Minister of Tamil Nadu has been making fun of the Emergency and the Defence of India Act in the public meetings. I will give you one more example, by referring to what a responsible Minister of Tamil Nadu Government stated. Navalar Neduncheziyan, the Education Minister of Tamil Nadu, referring to 20-point economic programme of the Prime Minister, Mrs. Gandhi stated "we have got more wonderful schemes; what is this 20-point programme; give us 2000 crores of rupees; we will implement them and show to you". This is how Navalar Neduncheziyan has made fun of the 20-point programme of the Prime Minister. I will narrate to you what the Health Minister of Tamil Nadu, Perasiriyar Anbazhagan stated in another public meeting presided over by the Chief Minister of Tamil Nadu Mrs. Indira Gandhi was ridiculed in that meeting. He said that India will continue to live after Indira Gandhi.

Every day in the newspapers we come across news items about the arrest of smugglerrs and conspirators. Recently, the Chief Minister of Madhya Pradesh announced the arrest of a former Prince of Madhya Pradesh and a Jan Sangh M.L.A. with a transmitter capable of sending and receiving news from all over the world. Have we come across the arrest of a smuggler, black-marketeer, hoarder or tax-evader in Tamil Nadu? No. I begin to doubt whether the Tamil Nadu Government is giving protection to the conspirators and their ilk in Tamil Nadu. The Tamil Nadu Chief Minister, Thiru Karunanidhi, is adept in political tricks. He says that, if the Central Government remove the State Government, we will proclaim from house-tops that the Central Government has destroyed democracy in the country; we will come back to power with greater strength. In this manner, the Chief Minister of Tamil Nadu through his newspapers and public meetings is violating the provisions of Emergency and Defence of India Act. It was reported that 6750 people had been arrested in the Uttar Pradesh. Which smuggler, conspirator, hoarder, black-marketeer or a tax-evader has so far been arrested in Tamil Nadu?

Sir, the Delhi Television Centre was the first to go in flames. After that,

[Shri S. A. Muruganantham]

the 14-storey building in Madras belonging to the LIC and the Central Government went aflame. I have no doubt that this is the result of a well-hatched conspiracy. If the State of Tamil Nadu is not to become a haven for R.S.S., Jan Sangh and such other anti-national forces, the Central Government should vigorously implement the provisions of Emergency and Defence of India Act. The Central Censor Officer should function with great verve and vigour in Tamil Nadu to ensure that the D.M.K. Newspapers adhere to certain principles. The Central Government should bear in mind that the danger to the internal security of the country has not yet been defeated. Many underground conspiratorial elements will come to the surface under the aegis of the State Government and cause havoc and destruction. I will conclude by saying that the Central Government should be courageous enough to remove the State Government with anti-national bias in its working.

SHRI C. K. JAFFER SHARIEF (Kanakapura): Mr. Chairman, Sir, first of all, I think you for having given me an opportunity to participate in this most important discussion on the Bill to amend the Defence of India Act 1971 to cover internal disturbances and to replace the Ordinance. The Emergency has been declared on 25th June, 1975. The sudden and immediate reaction of the people was that there was a sense of relief among them. Sir, you can also find that there is a sense of discipline everywhere. Everywhere people are more happier than ever and now they are saying that this measure ought to have been taken much earlier. Now the people are happy to know that the democracy is safe and strong. There is normalcy everywhere. Every individual is carrying on his or her normal work. Everyone is happy at home and outside. The Emergency and its measures have exposed many unhealthy acts of some organisations and individuals. If this Emergency is to be a meaningful one and if it is to be more effective, I would appeal to the Government kindly to make use of this opportunity for bringing forward some more measures. I would suggest to the Government to help improve the living conditions of the people and eradicate the evils of the society by introducing some more measures like 'censorship of films'. In the name of box-office films, all sorts of obscene things are shown there by which our younger generation is getting spoiled. This should be stopped. Secondly, 'caberet shows' in various hotels should be stopped. Thirdly, if the Government is prepared to make up its mind to introduce total prohibition, it will definitely help improve the welfare of the weaker sections. Finally, all unhealthy and undesirable literature should be banned immediately. This will help maintained our freedom in a most meaningful manner. The misuse of our country's freedom by a few organisations and the anti-social elements should also be avoided. In addition to the political freedom, this amending Bill will help the Government to ensure social and economic freedom and for implementing the 20-point economic programme announced by ouur beloved Prime Minister. The very fact that the Prime Minister has asked the people to participate both in the planning and implementation and the efforts being made in that direction prove that democracy is stronger and meaningful.

With these words, I support this Bill and hope that the suggestions I have made will receive the serious consideration of the Government.

श्री नागेश्वर द्विवेदी : (मछली शहर) सभापति महोदय, मैं भारत रक्षा (संशोधन) विधेयक का, जो सदन के सामने प्रस्तुत है, हार्दिक समर्थन करने के लिए खड़ा हुआ हूं। कुछ समय पूर्व देश में जो आन्तरिक स्थिति पैदा हो गई थी, कुछ राजनैतिक पार्टियां जिस तरह एक कार्यक्रम और योजना बना कर देश में अशांति और उपद्रव पैदा करना चाहती थीं, उस को देखते हुए यह विधेयक पहले एक अध्यादेश के रूप में लागू किया गया। यह

कदम बहुत सामयिक है और देश की स्थिति पर इसका इतना अच्छा प्रभाव पड़ा है कि सर्व-साधारण ने इस का हार्दिक स्वागत किया है।

जैसा कि कई सदस्यों ने कहा है, वास्तव में आम जनता में इस बात की बड़ी चर्चा है कि अगर यह अध्यादेश कुछ और समय पहले लागू हो गया होता, तो शायद देश को जो हानि उठानी पड़ी है, शायद वह न उठानी पड़ती और देश को पहले ही बचा लिया गया होता।

विदेशी आक्रमण के कारण देश में 1971 में आपात्कालीन स्थिति की घोषणा की गई थी। उसके रहते हुए अब आंतरिक गड़बड़ी की स्थिति को देखते हुए आपात्कालीन स्थिति की घोषणा की गई है। यह बहुत आवश्यक हो गया था। बाहरी शत्रुओं ने देश में अशांति पैदा करने के लिए जो योजना बनाई थी, देश की उससे जैसे सुरक्षा की गई, उस की देश में ही नहीं, आखिर में दुनिया में भी उसकी प्रशंसा की गई।

कुछ विरोधी दलों के नेताओं ने श्री जय प्रकाश नारायण के नेतृत्व में कुछ बाहरी शक्तियों के सहयोग से देश में आन्तरिक गड़बड़ी की स्थिति पैदा करनी चाही थी। हम सब जानते हैं कि कुछ बाहरी शक्तियां हमेशा से हमारे देश की नीतियों के विरुद्ध रही हैं और हमेशा हमारे देश पर अपना प्रभुत्व जमाने का षड़यंत्र करती रही है। वे हमारे देश के बढ़ते हुए प्रभाव को फूटी आंख से नहीं देखना चाहती हैं।

उनकी साजिश में आकर जो लोग देश में उपद्रव करने और अशान्ति पैदा करने के लिये तैयार थे, इस अध्यादेश के द्वारा उन लोगों के विरुद्ध कार्यवाही करके सरकार ने देश को बहुत बड़े संकट से बचा लिया।

देश की जनता यह महसूस करती है कि आज बड़ी शान्ति है। सब काम ठीक ढंग से हो रहे हैं। स्कूल-कालेज शान्तिमय वातावरण में चल रहे हैं। रेल गाड़ियां अपने समय पर चल रही हैं। बिना टिकट यात्रा करने वालों की संख्या बहुत कम हो गई है। पहले कुछ लोग जगह-जगह कुछ गाड़ियों की जंजीर खींच कर उनको खड़ा कर दिया करते थे, जिससे लोगों को बहुत परेशानी होती थी। आज वे सारी बातें बन्द हो गई हैं। दफ्तरों में भी कार्य ठिकाने से हो रहा है। जो क्लर्क ज्यादातर वक्त चाय पीने में बिताते थे, और ओवर टाइम लेकर काम करते थे, वे समय पर काम करने लगे हैं। जो काम करने वाले कर्मचारी, वे बहुत शान्ति का अनुभव कर रहे है और समुचित रूप से कार्य कर रहे हैं। मुझे सन् 1952 से 1962 तक लखनऊ की विधान सभा में सदस्य की हैसियत से रहने का अनुभव है। परसों नरसों मुझे लखनऊ जाने का मौका मिला तो मैंने देखा कि लखनऊ का प्लेटफार्म सन् 52 से लेकर आज तक इतना साफ सुथरा कभी नहीं था। सब कर्मचारी अपनी ड्यूटी पर लगे हुए काम कर रहे है। और साथ ही यह भी कहते है कि हमको बड़ी शान्ति है, हम बड़े ढंग से, नियम से अपना काम कर रहे हैं।

तो यह जो व्यवस्था लागू की गई उसका जिस तरह हार्दिक स्वागत हो रहा है उससे उससे महत्व प्रकट होता है। मैं विरोधी पार्टियों के कुछ नेताओं की बात नहीं कहता जिनके नेता पकड़े गये और जिनकी बहादुरी यह थी कि जो जयप्रकाश जी यह कहते थे कि सन् 42 की स्थिति पैदा हो गई है, उनके अनुयायी जो बात बात में चौराहे पर खड़े हो कर उनके नाम की जयजयकार करते थे, लोक नायक जिन्दाबाद बोलते थे, जो चलती हुई गाड़ी की जंजीर खींच कर के खड़ी कर देते थे और अगर पकड़े जाते थे, कोई पूछता था तो जय प्रकाश जिन्दाबाद का नारा लगाते थे, वे सब चौराहे के नेता ऐसी चुप्पी साध गये हैं जैसे सांप छू गया हो। उनकी बोलती बन्द है। जो सन्

[श्री नागेश्वर द्विवेदी]

42 के आन्दोलन की बात करते थे वे जानते नहीं हैं कि सन् 42 के आन्दोलन में लोगों ने छाती खोल दी थी और सीने पर गोली का मुकाबिला किया था। लेकिन आज उनकी जबान नहीं खुल रही है। इस तरह की स्थिति है। वह गायब है और मुझे बड़ा खतरा है कि उसमें से बहुत से लोग ऐसे हैं कि जो अपनी पार्टी छोड़ कर दूसरी पार्टीज जिनके ऊपर विश्वास है, जो सरकार का समर्थन कर रही हैं उनमें घुसने की कोशिश कर रहे हैं। हमारे सरकारी पक्ष के लोगों को इस बात को होशियारी से देखना है कि विदेशी घुसपैठिये जैसे देश में आते थे उसी तरह कहीं ये विरोधी पार्टियों वाले इस संगठन में घुसपैठ न कर रहे हों। उनके बारे में चौकन्ना रहना है। नहीं तो वे यहां आ कर वही काम करेंगे कि गड़बड़ी पैदा हो।

जय प्रकाश जी के बारे में मुझ को बहुत पुराना अनुभव है। उनके चलते 1948 में कांग्रेस के दो टुकड़े बने। एक कांग्रेस बनी, दूसरी समाजवादी पार्टी अलग बनी। समाजवादी पार्टी में भी वह कुछ दिन चले तो समाजवादी पार्टी अलग और प्रजा सोशलिस्ट पार्टी अलग बन गई। यहां भी जब उनकी नेतागिरी न चली और वह बहुत दिन कांग्रेस से निराश होकर रहे, उन्होंने देखा कि सफलता नहीं मिल रही है तो सर्वोदय आन्दोलन में चले गये। विनोबा जी ने उनका बड़ा विश्वास किया। बड़ा श्रेय दिया जा रहा था सर्वोदय नेता, सर्वोदय नेता कह कर। वास्तव में वे विनोबा जी को भी धोखा देने के लिये गये थे और धोखा दिया। विनोबा जी इस बात को महसूस कर रहे है और मौन धारण करके ही अपनी भावना को आज प्रकट कर रहे हैं। आज सर्वोदय के भी दो टुकड़े हो गये।

बड़ी मेहरबानी उन्होंने की कि सारी विरोधी पार्टियों का नेतृत्व संभाला। जब से उन्होंने सारी विरोधी पार्टियों का नेतृत्व संभाला है उन सभी पार्टियों के दो दो टुकड़े हो गये। इस तरह की स्थिति है। क्रान्ति की बात करते हैं लेकिन क्रान्ति के अनुकूल चलते नहीं है। विद्यार्थी जीवन से लेकर जब से अमेरिका की छात्रवृत्ति से उन्होंने पढ़ना शुरू किया तबसे आज तक जो काम करते रहे मेरा अनुभव है कि आज तक वे केवल चीन के खिलाफ तब बोले हैं जब उसने तिब्बत के ऊपर आक्रमण किया, नहीं तो आज तक चीन के खिलाफ नहीं बोले हैं और अमेरिका के खिलाफ तो उन्होंने कभी कहा ही नहीं है। कहा है कभी तो रूस के खिलाफ कहा है। इस तरह की जिनकी आदत रही है ऐसे आदमी के नेतृत्व में चल कर वह पार्टियां तो बरबाद हुई ही, देश बरबाद हो जाता। सरकार ने जो कदम उठाया है उसकी मैं सराहना करूंगा, उसका मैं हृदय से समर्थन करूंगा और चाहूंगा कि इस तरह के जो कदम उठे है उनमें किसी तरह की ढिलाई न होने पाये।

बहुत से लोगों ने शंका की है कि इसका दुरुपयोग न होने पाये। मैं भी चाहूंगा कि जो छोटे छोटे अधिकारी और कर्मचारी है, कहीं सचमुच वे इस स्थिति का लाभ उठा कर पैसा बनाने के चक्कर में न पड़ें। मुझको भी कई जगह से शिकायतें मिली हैं कि इस तरह के कदम उठे हैं। सरकार को इन सरकारी कर्मचारियों और अधिकारियों के बारे में जो नाना रूप से हमारे शासन में घुसे हुये हैं और उसका नाजायज फायदा उठाते रहे हैं, जो आज भी उसका नाजायज फायदा उठाना चाहेंगे उनके ऊपर कड़ी निगाह रखनी चाहिये। सरकार के हाथ में अधिकार आने के माने यह नहीं है कि प्रशासन के अन्दर रहने वाले अनैतिक तत्व, खराब लोग जो देश को बदनाम कर रहे हैं वे किसी तरह से बच जायें। आज अवसर है कि उनके साथ भी अच्छी तरह से निपटा जाए और देश को इस तरह स्वच्छ और साफ कर दिया जाय कि जिस भावना से

महात्मा गांधी और जवाहर लालजी ने देश की आजादी को प्राप्त किया था और जिस तरह से वह देश को बनाना चाहते थे वह स्वप्न साकार हो। इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं ।

MR. CHAIRMAN: Time is short; and the list of speakers is very long. I am advised to provide for every Member, only 5 minutes.

एक माननीय सदस्य : आप टाइम बढ़ा दीजिये ।

सभापति महोदय : मैं हाउस के हाथ में हूं । आप जैसा डिसाइड करें मैं उसके लिए तैयार हूं ।

श्री राम भगत पासवान (रोसेरा) : सभापति महोदय, मैं भारत रक्षा नियम (संशोधन) विधेयक का समर्थन करने के लिये खड़ा हुआ हूं । कारण कि इस में देश के अन्दर असमाजिक तत्वों के उपद्रवों के विरुद्ध आम जनता की सुरक्षा की व्यवस्था की गई है । देश में बहुत बड़ी नाजुक स्थिति उत्पन्न हो गई । हमारी विरोधी पार्टियों ने ऐसा गठबन्धन कर लिया था पूंजीपतियों से, बड़े बड़े प्राफिटियर्स से, होर्डर्स से जिससे आम जनता की सुरक्षा खतरे में पड़ गई थी जिससे रक्षा होना बड़ा अनिवार्य हो गया था । इस नाजुक स्थिति में हमारी प्रधान मंत्री ने देश को इस नाजुक परिस्थिति से बचाया है । इसके लिये भारत की कोटि कोटि जनता उनकी आभारी है और धन्यवाद दे रही है ।

यह हिंसा का वातावरण देश के अन्दर इतना गम्भीर हो गया था कि आम जनता अपनी सुरक्षा के लिये भयभीत हो गई थी । समस्तीपुर में 2 जनवरी, 1975 को जो घटना हुई थी । जब यह घटना याद आती है तो हमें ऐसा लगता है कि दानवों की संख्या इस वसुन्धरा पर बहुत बढ़ गई थी । जब हमारे रेल मंत्री आदरणीय ललित नारायण मिश्र समाज को एक बहुत बड़ी देन देने जा रहे थे, नई रेलवे लाइन का उद्घाटन करने जा रहे थे, उसी समय उन असामाजिक तत्वों ने बम विस्फोट किया जिसके फ़लस्वरूप दर्जनों व्यक्ति घायल हुये, तीन व्यक्तियों का निधन हो गया, तीन परिवार बिल्कुल अनाथ हो गये, दो संसद सदस्य—एक मैं और एक श्री यमुना प्रसाद मंडल उसमें घायल हुये, स्टेज पर जैसी दर्दनाक स्थिति थी उसको देख कर लोगों को भय हो गया था कि इतने बड़े व्यक्ति जिनके साथ पुलिस फ़ोर्स है, रक्षा की सभी व्यवस्था है, उनके ऊपर बम विस्फ़ोट किया गया तो आम व्यक्ति की सुरक्षा कहां हो सकती है ? विधान सभा के सदस्यों के ऊपर, आम लोगों के ऊपर इनका आक्रमण आम बात हो गई थी । इससे लोगों की सुरक्षा बहुत खतरे में पड़ गई थी ।

जयप्रकाश बाबू अपने को लोक नायक कहते हैं, गांधीवादी कहते हैं सर्वोदयवादी भी कहते हैं लेकिन हमें यह प्रतीत हो रहा है कि अब उनका मस्तिष्क बिल्कुल भ्रष्ट हो गया है । वह क्या सोचते हैं और क्या करते हैं, इसका अन्दाजा उन्हें नहीं है । सर्वोदय का मतलब महात्मा गांधी कहते थे कि देहात में जाकर आश्रम बनाना, गरीबों की सेवा करना, हरिजनों की सेवा करना, लेकिन जयप्रकाश बाबू ने देहात में कितने आश्रम बनाये, कब ये देहात में गरीबों के साथ रहते थे । इनके प्रोग्राम बड़े बड़े शहरों में होते हैं । इनका कार्य विद्यार्थियों को भड़काना, कर्मचारियों को भड़काना, बड़े बड़े भ्रष्ट पदाधिकारी जिनको हमारी सरकार ने निकाल दिया था उनको अपने साथ ले लेना, उनके साथ गठबन्धन करना, पुलिस और सेना को भड़काना, यही उनका एकमात्र उद्देश्य हो गया था ।

फिर भी अपने को लोकनायक कहते हैं । आज भारत की 90 प्रतिशत जनता ने हमारी सरकार और प्रधान मंत्री ने जो स्टेप्स लिये हैं उससे आश्वस्त हैं । कारण,

[श्री राम भगत पासवान]

सारे असामाजिक तत्व जो समाजवाद की स्थापना में रोड़े अटका रहे थे वह ब्लैक मार्केटियर्स और प्राफ़िटीयर्स बाहर आ गये हैं और जनता चैन की सांस ले रही है। मेरा सरकार से आग्रह है कि सरकार की सर्वहारा समाज की रक्षा करने की जो नीति है उसमें बहुत से लोग, पदाधिकारी अड़चन लगा रहे हैं, सरकार के आदेश रहते हुये भी उनका पालन नहीं किया जा रहा है उन अफ़सरों के विरुद्ध कठोर से कठोर कदम उठाने चाहिये ताकि सरकार की योजनाओं को अच्छी तरह से लागू किया जा सके और गरीबों को भूमि मिल सके। हमारे गाव मधुबन मे 13 घर हरिजनों के हैं लेकिन भूस्वामियो ने उनकी भूमि पर आक्रमण किया हुआ है जिनके विरुद्ध लैण्ड सीलिंग की कार्यवाही हुई है। इसलिये मेरा निवेदन है कि जो सरकार के प्रोग्राम है उनका अच्छी तरह से इम्प्लीमेंटेशन होना चाहिये और यदि उनमें कोई त्रुटि पायी जाये तो उन कर्मचारियों के विरुद्ध कठोर कार्यवाही होनी चाहिये। मेरा यही निवेदन है कि जो सरकार का 21 सूत्रीय कार्यक्रम है उसको अच्छी तरह से लागू होना चाहिये और उसमें अड़चन डालने वाले असामाजिक तत्वों तथा अफ़सरो के विरुद्ध कठोर कार्यवाही होनी चाहिये ताकि हमारे गरीब सर्वहारा समाज को लाभ पहुंच सके। धन्यवाद।

SARDAR SWARAN SINGH SOKHI (Jamshedpur): Sir, I welcome this Defence of India (Amendment) Bill, 1975, to further amend the Defence of India Act, 1971, which is essential considering the present threat to the internal security of the country. But the drafting of such important laws should not be done in haste, because then flaws and loopholes are left due to hasty drafting. The law once made should be fool-proof.

The offenders should be severely dealt with under this Act. The Defence of India Act was incomplete without the present amendments. By these amendments to this Act more powers are being given to the administrative officers in the whole country. So, it should be seen that the powers are not misused and those officers who misuse the powers should be punished. Since this is the only fear in the public mind today, the officers should be more disciplined in enforcing this Act and the rules made under the Act.

13.42 hrs.

[SHRI BHAGWAT JHA AZAD *in the Chair*]

For the sake of the defence and internal security of the country, it is the duty of each and every citizen of India to fully cooperate in the proper implementation of the Defence of India Act.

During the present emergency each and every industry in the country should produce up to the rated capacity of the plant in the national interest. Such industries which do not increase production to their licensed or rated capacity should be punished under the DIR. This will help us in the early implementation of the 20-point economic programme announced by our Prime Minister on 1st July this year.

Similarly, the wholesale and retail dealers of every essential commodity should be warned against hoarding and black-marketing and smuggling of goods. Anybody found violating the rules should be severely dealt with and out behind the bars. Strikes should be banned and the Government machinery should be geared up. The public should also be disciplined.

The powers given under this Act are tremendous and the whole country could be controlled with proper implementation of this Act, because almost every sort of offence is covered under this Act. There could be no threat to the defence as well as the internal security of the country if it is applied without bias and would be ineffective if misused.

The most dangerous people in our society are the hoarders, black-marketeers, smugglers and the goonda elements. No sympathy should be shown to them under any consideration or pressure. Then, I have no doubt that the 20-point economic programme announced by our Prime Minister would be achieved very shortly.

Persons detained under the DIR should not be released. Their properties should be confiscated and heavy penalties should be imposed on them. In suitable cases, even life imprisonment should be given to them. Then only we can eradicate this evil from our soil.

Here I would like to mention something about Tamil Nadu. I visited that State day before yesterday and I have seen the LIC building. I agree with my friends that it is a clear case of sabotage. I have never seen a building being burnt like that. Yet, nobody has been caught so far, though I am told that some sort of enquiry is going on under the DIR

In Tamil Nadu it looks as if we are in a different State. I hired a taxi to go to the Airport. Even though the metre showed some amount, the driver demanded another Rs. 5 extra because he said that is the rule. I would say that the Government should keep a very vigilant eye on Tamilnadu and watch the developments there because anything may happen there. Necessary action should be taken under the Defence of India Act.

We make laws here. But, due to improper implementation by the executive officers and leniency shown towards the persons who violate the law, the enactments become ineffective. Therefore, if we want fruitful results from this Act, it should be vigorously enforced

With these words, I support this Bill.

श्री नाथू राम ग्रहिरवार : (टीकमगढ़) : सभापति जी, यहां पर जो डिफ़ेंस ग्राफ़ इंडिया ग्रमेंडमेंट बिल पेश हुग्रा है उसका मैं समर्थन करने के लिये खड़ा हुग्रा हूं, वास्तव में ग्रगर इसमें यह संशोधन नही होता तो यह कानून ग्रधूरा रहता क्योंकि इसमें यह प्रावधान था पहले बाहरी ग्राक्रमण से सुरक्षा की जाये लेकिन देश में कुछ भी होता रहे सरकार उसमें कुछ नही कर पाती थी । पिछले तीन चार वर्षों में देश मे जो स्थिति हो गई थी उससे तो ऐसा महसूस होता था कि देश मे कोई शासन ही नहीं रहा, कोई शान्ति व्यवस्था बनाने वाला ही नहीं रहा । जिधर भी देखते विद्यार्थियों की ग्रलग हड़ताल हो रही है, मरीज ग्रस्पताल में पड़े हैं ग्रौर डाक्टर हड़ताल पर जा रहे है । मरीज ग्रापरेशन थियेटर पर पड़े हुये है ग्रौर विद्युतविभाग के इंजीनियरों ने हड़ताल कर दी तो बिजली बन्द हो गई । देश के एक क्षेत्र में लोग भूखों मर रहे है लेकिन रेल गाड़ियां बन्द हो गई, गल्ला वहां पहुंच नहीं पा रहा है । पानी के जहाज से माल उतारना हैं लेकिन उसको उतारने वाले जो कुली है उन लोगों ने हड़ताल कर दी । कहने का मतलब यह हैं कि देश में ऐसी स्थिति पैदा हो गई थी जिससे देश का सारा जनजीवन ग्रस्त व्यस्त हो गया था । जब बिहार का ग्रांदोलन चल रहा था तो पटना मे एक ग्रफ़सर से मेरी बात हुई, उन्होंने कहा कि हम क्या करें, हमने एक बड़े ग्रादमी को, जिसके पास गल्ले का बड़ा स्टाक था, पकड़ा तो छात्र संघर्ष समिति ने—जिसका नेतृत्व जयप्रकाश नारायण कर रहे थे—पुलिस वालों पर हमला कर दिया कि इसको नहीं पकड़ सकते क्योंकि वह उनको चन्दा देता था । एक तरफ़ तो वे कहते थे कि हम भ्रष्टाचार मिटा रहे हैं लेकिन दूसरी तरफ़ ब्लैक-मार्केटियर्स ग्रौर होर्डरों की रक्षा करते थे । यह दोनों बातें एक साथ कैसे चल सकती हैं ! यही नहीं, लखनऊ युनिवर्सिटी में विद्यार्थियों को उकसा कर [illegible]

[श्री नाथूराम अहिरवार]

की सम्पत्ति नष्ट करवा दी गई। इसी प्रकार जब जय प्रकाश नारायण बलिया आये तो गोरखपुर के जिला परिषद् के कार्यालय में कर्मचारियों और विद्यार्थियों ने आग लगा दी, पूरा दफ्तर जला कर नष्ट कर दिया गया। इसी प्रकार रेलवे हड़ताल के समय मुगलसराय में जो कर्मचारी काम पर आ रहे थे उनको गुण्डों से पिटवाया गया, छुरों से घायल करवाया गया। इस प्रकार की स्थिति पैदा कर दी गई थी। रेल हड़ताल कराने वाले एक ऐसे नेता है जिन्होंने विदेशों से सहायता लेकर यहां लोगों को रिश्वत देकर यह सारा काम करवाया। ऐसी स्थिति मे जो ब्लैक-मार्केटियर्स थे, चीजो को इकट्ठा करके ब्लैक करना चाहते थे, गरीब जनता का शोषण करना चाहते थे, जनता को परेशानी की स्थिति में डालना चाहते थे, जिससे कि जनता सरकार के विरुद्ध हो जाय और सरकार जनता के लिये कुछ न कर सकें। जहां गल्ला वसूल किया जाता था, लेवी वसूल की जाती थी, वहां जाकर ये विरोधी दल वाले मीटिंग करते थे और किसानो को कहते थे कि सरकार बहुत सस्ते दामों पर गल्ला वसूल कर रही है। दूसरी तरफ़ शहर मे जाकर जहां मजदूर रहते थे, मीटिंग करके कहते थे कि सरकार तुमको सस्ते दामो पर गल्ला नही दे पा रही है सरकार को तुम्हें गल्ला सस्ते दामो पर मुहैया करना चाहिये। यह दो तरह की नीति कैसे चल सकती थी? जब उन्होने ऐसी स्थिति पैदा की तो सरकार के सामने एमरजेन्सी लगाने के अलावा कोई दूसरा चारा न रहा और सरकार ने बाध्य होकर एमरजेन्सी लागू की। अब एमरजेन्सी लागू होने के बाद जनता राहत की सांस ले रही है और लोग महसूस करने लगे है कि कोई प्रबन्ध है, कोई हमारी बात भी सुनने वाला हैं। जो चीज लोगों को दुगुने दामों पर भी नही मिल रही थी, अब आधे दामों पर मिलने लगी हैं?

आज जहां हमारे देश में ऐसे असामाजिक तत्व हैं जो देश की अर्थ-व्यवस्था को छिन्न-भिन्न करने पर तुले हुए थे, वहां एक और तबका भी हमारे साथ है—जो हमारी सरकारी मशीनरी है। आज जो हमारी नीतियों को इम्प्लीमेंट करने वाले लोग हैं, वे अपने काम ठीक तरह से नहीं कर रहे हैं। हमने आज तक जितने कार्यक्रम बनाये, जितने प्रगतिशील कदम उठाये, उनका इम्प्लीमेंटेशन इस मशीनरी ने ठीक से नही किया। हम उन कार्यक्रमों में क्यों सफल नही हुए, इसलिये कि हमारी यह मशीनरी ढीली रही, अपने कर्तव्यों के प्रति सजग नही रही। इस लिये मेरा निवेदन है कि हम जो भी विधेयक पास करे उनमे ऐसी व्यवस्था भी होनी चाहिये जिसमें इन अधिकारियो पर भी नियन्त्रण रखा जा सके। जहां हम उन ब्लैक मार्केटियर्स और होर्डर्स को पकड़ने जा रहे है जो राष्ट्र विरोधी कार्य करते है, वहां हमें उन अधिकारियों पर भी निगाह रखनी चाहिये और देखना चाहिये कि इन्होंने किस तरह से सम्पत्ति को इकट्ठा किया है, उन्होंने बड़ी बड़ी बिल्डिंग्ज खड़ी कर ली है। बड़े आराम और शान का जीवन बिताते है, चाहे उनमें बड़े बड़े आफिसर्ज हों या इंजीनियर्स हों। इनके ऊपर हमे निगाह रखनी चाहिये और इनके खिलाफ़ एक्शन लेना चाहिये। जब तक हम दोनों तरफ कार्यवाही नही करेंगे तब तक हमारा एक्शन अधूरा रहेगा। मैं यही चाहता हू कि हमारे कानूनों का दुरुपयोग न हो।

एक बात मुझे और कहनी है—हमने देखा है कि हमारे कर्मचारी छोटे छोटे दुकानदारों को ज्यादा परेशान करते है। कुछ ऐसी शिकायतें मिली है जैसे किसी दुकानदार का स्टाक चैक किया जाता है, मान लीजिये एक साबुन की बट्टी कहीं अलमारी के पीछे गिर गई और वह स्टाक चैक करने में कम निकली तो उसका चालान कर दिया जाता है,

लेकिन जिसके यहां चनों का भारी स्टाक पड़ा है, उनके यहा आपके इंसपैक्टर साहब चाय पीकर चले जाते हैं, उनके खिलाफ़ कोई कार्यवाही नही होती है । मैं चाहता हूं कि डिस्ट्रिक्ट अथारिटीज को इन्स्ट्रक्शन्ज दी जानी चाहिये कि छोटे छोटे दुकानदारों को जो 100 या 200 रुपये की पूंजी लगा कर काम करते है उनको परेशान न किया जाय । खाने के तेल मिलों से इम में आते है, छोटा दुकानदार 5 या 10 किलो तेल लेकर बेचने के लिये बैठ जाता है, सैम्पल ऐसे ही छोटे दुकानदारो के भरे जाते है । लेकिन कारखानो का चालान नही होता जहा से मिलावट होकर आती है, जो 5 या 10 किलो तेल लाता है, वह क्या मिलावट करेगा—इस बात पर गौर नही किया जाता । वास्तव मे ये कर्मचारी शासन को बदनाम करने का प्रयास करते है, बड़े व्यापारियो को पकड़ने के बजाय छोटे-मोटे दुकानदारो को पकड़ते है जिससे सरकार ज्यादा बदनाम हो ।

हमारे यहा मशीनरी मे कुछ ऐसे लोग भी है जो ऐसे लोगो को पकड़ते है जिनके लिये सरकार कहे कि इनको छोड दो । उनको छुडाने की आड मे वे दूसरो को छोड़ने के लिये भी कहते है । ऐसा वे जान बूझ कर करते है जिससे सरकार ज्यादा बदनाम हो । इसलिये मेरा निवेदन है कि सरकारी कर्मचारियो पर कड़ी निगाह रखनी चाहिये और जो हमारे कार्यक्रम को पूरा न करने के दोषी पाये जाय, उनको दण्ड दिया जाना चाहिये ।

DR. RANEN SEN (Barasat): Mr. Chairman, Sir, in this Bill, it is stated that in Section (1) of the Principal Act, for the words "Defence of India", the words "Defence of internal security of India" shall be substituted. I quite support this particular amendment.

There has been no doubt at least amongst many of us that the internal security of India was being attempted to be subverted by certain people and certain parties taking advantage of the democratic rights and liberties that we are enjoying today in the country. In spite of various limitations in our privileges and rights, there is no denying the fact that we were enjoying many democratic rights and liberties. So, some people who rose in the name of advancing or preserving democratic rights of the Indian people were, in fact, subverting democratic rights that we were enjoying in our country.

Not only that. This attempt to subvert democracy from inside by these people or the parties had the backing of imperialist forces, their agents outside and inside India. It is not an accident that when American imperialists set up their military naval base at Diego Garcia, just at that point of time, this gentleman, J.P., who was hybernating in his home got up and started a fight for the so-called democracy. It is not also an accident that a Member of this House who used to boast that he was a CIA agent actually considered it to be a great privilege and honour to be an agent of CIA. It is these people who were talking about the fight for the so-called democratic rights of the people Therefore, this little change has a very wider meaning and I support it. As I have said, the internal security of India was being attempted to be subverted by a number of people, by a number of parties, in the name of advancing democracy and all that. I support this particular aspect of the Bill. But while supporting it I want to give certain examples as to how D.I.R. has been misused by a section of officials or bureaucrats, whatever you may call them.

I remember, two years back when the Defence of India Act was in operation in Calcutta, this is what happened. There is a company called the Indian Oxygen Company Ltd. It is owned by a multi-national company This is a subsidiary of the British Oxygen Company Ltd. in which even today in India, more than 60 per cent of the capital belongs to the British

[Dr. Ranen Sen]

Oxygen Company. It has branches in Bangladesh also. They are operating in many countries of Asia and Africa. It is really a multi-national Corporation which is exploiting our country. Now, there was a labour dispute in that company, in that particular unit in Calcutta. You will be surprised to hear that the Government official without going into the merits of the case simply said that because this was a gas company and the gas was necessary for the Defence of India which I admit, the Defence of India Act was imposed on the workers. on the recognised trade unions. Some such cases are taking place even today in other areas.

14.00 hrs.

On the 25th of this month, only three or four days back, I had been to Khetri Copper Mines to hold a meeting there; there is a recognised Union there, and the purpose of that meeting was to support the Government of India in the proclamation of the Emergency and in the economic measures suggested by the Prime Minister; this was the objective of that meeting for which I had been called. I went there and I was amazed to hear that, when the Trade Union officials went to the SDM for permission—because permission was necessary under section 144—he said that the speakers in that meeting should be told not to attack the management because there were the Defence of India Act and the MISA operating in India. What a wonderful thing! The SDM did not say that they wanted us to give a good propaganda to the economic reforms suggested by the Prime Minister, but he was worrying himself whether those people, including myself who was to speak in that meeting, would attack the management for some of their faults. If such woodenheadedness or bureaucratic behaviour is tolerated or allowed, then the Defence of India Act or the Defence of Internal Security of India Act will be looked upon by the common people and the workers of this country as a sort of an Act in defence of the employers.

I can give another example also. There was an industrial dispute, not in West Bengal but in Bihar. When there is an industrial dispute, what happens is that the Government intervenes, and in spite of that, if there is a lock-out or a strike, the Government tries to bring about some sort of a rapprochement. But, in Bihar, I will tell you, Mr. Chairman, what happened in one case. You come from Bihar, Mr. Chairman. Immediately, the Defence of India Act was applied on the workers and they were told that they could not go on strike because the Defence of India Act had been imposed

While these things are going on, I want to know from the hon Minister, how many big traders or big hoarders have been arrested, how many big business people have been arrested, under the Defence of India Act so far. I have a little experience about Calcutta. I know, there is black market in rice in the city of Calcutta. The ordinary smugglers they are also smugglers because they bring one kilo or two kilos or five kilos of rice—are arrested, but the police never go into the root and try to find out who are the people in the villages or in the market places who are supplying this one kilo or two kilos or five kilos of rice to those small people paying them Re. 1 or Rs. 3 per day. As far as I know, in India such big black marketeers operate behind the screen and send ordinary peasants, boys and girls, for selling small quantities of rice. How many of those big business people have been arrested? How many of those people, who are operating in the Delhi Market or the Hapur Grain Market and who handle grains worth several lakhs of rupees, have been arrested?

The D.I R., together with the Amendment that is before the House, should be applied, not on the common people—because the common people are supporting this proclamation of Emergency; there is no doubt about it; we have been holding meetings; the wor-

kers want to understand, and they are supporting the proclamation of Emergency—, but on those people who are surreptitiously acting against the economy of our country and are trying to subvert it; they are not being taken to task. Therefore, I would like to bring to the notice of the hon. Minister, Mr. Mohsin, that a change has to be made, not by making certain amendments to the Defence of India Act—simple amendments will not do—, but in the actual implementation so that these people are brought to book, those who are ruining the economy of the country and are subverting the internal security of India.

SHRI ISMAIL HOSSAIN KHAN (Barpeta): Mr. Chairman, Sir, I congratulate the Minister for bringing this Defence of India (Amendment) Bill. Before the emenrgency, there was anarchy, chaos and disorder everywhere in every State and parctically there was no administration in a sense that nobody cared for anybody. The corrupt officials always put the blame on the Government, though they were at the root of it. They did not say anything about themselves, but they put the blame on the Government.

Our Indian people are very simple and they are peace-loving. If there was any chaos, strike or dharna, they become very much afraid of it; they want to live in peace and earn their livelihood very honestly. But when the reactionary forces create any problems for them, they become very nervous and they become annoyed. These reactionary forces do not want the Government to implement their programmes; they always want to create chaos and difficulties for the people and the Government. The reactionary forces after the announcement of this emergency have subsided and that is why, everything is quiet and smooth. Whenever I used to come to Delhi, several times I could not reach Delhi in time, but after proclamation of this emergency, the trains are punctual and all the officials are very punctual in their duties.

This Amendment Bill is very essential for our Eastern part of the country, that is Assam, because Assam is situated in the eastern corner of India and there are three foreign countries on three sides of Assam. There are some Nagas and Mizo people who are always creating troubles and disturbing internal security of Assam, it is very essential to apply this MISA and Defence of India Rules in suppressing those bad elements of underground Nagas. Our Assam is a very backward area in respect of communication. At the time of last emergency, there was a plan to develop the road communication of some border roads, but this has not been implemented till now and the only line is linked with broadgauge line and that has not been extended upto our capital of Assam. If this emergency is kept for some period, our people will learn how to work for the development of our country and our nation will be able to remove the poverty of the people. Everybody will be active and helpful in implementing the social programmes of our Government.

श्री डी० एन० तिवारी : (गोपाल गंज) सभापति जी, सबसे पहले मुझे एक शिकायत है। कल जैसे ही विधेयक पेश हुआ मैंने अपनी स्लिप भेजी। मालूम होता है कि आपके यहां कुछ गड़बड़ होती है क्योंकि मेरा नाम सबसे पीछे आया।

सभापति महोदय : आपके बाद भी बहुत से लोग हैं अभी बोलने को। इसलिये आप का नाम सबसे पीछे नहीं है। यह शिकायत आप अपनी पार्टी के चीफ़ व्हिप से कीजिये।

श्री डी० एन० तिवारी : चीफ़ व्हिप ने लिस्ट नहीं दी।

सभापति महोदय : लिस्ट दी है।

श्री डी० एन० तिवारी : सभापति जी, देश में जैसी परिस्थिति होती है उसी के अनुसार कानून बनाया जाता है। बहुत से कानून ऐसे होते हैं जो मन को बुरे लगते हैं और जनता के अधिकारों को कर्टेल किया जाता है। लेकिन जब देश की परिस्थिति ऐसी आ जाती है तो देश की सुरक्षा के लिये अधिकारों को कर्टेल करना ही पड़ता है। ऐसी स्थिति आपात की स्थिति होती है। कुछ लोगों ने कह दिया कि यह विधेयक बहुत ही आइडियल विधेयक है। कोई भी विधेयक जो हमारी स्वतन्त्रता को कम करता है कभी आइडियल विधेयक हो ही नहीं सकता।

इसलिए हम इसको मानते हैं कि यह आपातकालीन स्थिति है और इसकी जरूरत थी क्योंकि देश में शासन जरा ढीला हो गया था और देश में उच्छृंखलता आ गई थी और हमारे शासक लोग उसको काबू में नहीं कर सकते थे। इसलिए इस विधेयक को लाना पड़ा। आपातकालीन स्थिति जब खत्म हो जाए, उसके बाद इसको एक मिनट अधिक नहीं रखना चाहिए क्योंकि मूलाधिकार जो हमारा है, उस में जितनी ही आप कटौती करेंगे, उतना ही जनता के हृदय मे आपके प्रति कोई स्नेह नहीं रहेगा। इसलिए मैं मिनिस्टर साहब से कहूंगा कि बाहरी आपत्ति की स्थिति दूसरी है, जब कहीं से आक्रमण हो जाए, कहा नहीं जा सकता लेकिन आन्तरिक स्थिति काफ़ी समय तक ऐसी नहीं रह सकती और यदि बराबर ऐसी रहे और बराबर हम लोगों को मीसा और डी० आई० आर० से रूल करना पड़े, तो मैं समझता हूं कि वह गवर्नमेंट इस काबिल नहीं है कि शासन में रहे। इसलिए जितने कम समय में और जितनी जल्दी हो, देश की स्थिति सुधारी जाए और इसको वापस ले लिया जाए क्योंकि आपके पास साधारण स्थिति पर काबू पाने के लिए बहुत से कानून हैं। उन कानूनों से आप देश की स्थिति को काबू में रख सकते हैं।

दूसरी बात जो मैं आपसे कहना चाहता हूं वह यह है कि डी० आई० आर० और मीसा का दुरुपयोग हो रहा है। लोगों के हाथों में, अधिकारियों के हाथों में एक शास्त्र आ गई है, जिसका दुरुपयोग बहुत आसानी से किया जा सकता है और हो रहा है। मैं कल ही अपने जिले से आया हूं और वहां पर मैंने दो केसेज देखे हैं। एक केस तो यह था कि एक व्यक्ति के खिलाफ़ रेलवे का वारण्ट था पैसा वसूल करने के लिए और सिपाही उसको पकड़ने के लिए गया और उसको पकड़ भी लिया लेकिन जब वह चाय पीने लगा, तो वह अभियुक्त भाग गया। अब उसको कुछ को तो पकड़ना था ही। इस वास्ते 5, 7 नौजवानों को उन्होंने डी० आई० आर० में फंसा लिया। उनका कोई कसूर नहीं था। जब प्रोटेस्ट किया गया और वहां के जो विधायक हैं और मिनिस्टर भी हैं को लिखा, तब उसकी इंक्वयरी हुई और अब वह केस बिड्रा हो रहा है। उस बेचारे को जेल मे रहना पड़ा क्योंकि किसी आफिसर की उससे अदावत थी।

एक दूसरे केस छपरा का मैंने देखा। एक विद्यार्थी का पुलिस से झगड़ा हो गया और उसके दो भाइयों को मीजा और डी० आई० आर० में पकड लिया गया। इस तरह मे मीजा का दुरुपयोग होता है। अगर गलती से कहीं इसका दुरुपयोग हो जाए, तो वह क्षम्य हो सकता है लेकिन खुले आम जान बूझ कर ऐसा करने से लोगों के मन में जो अच्छी भावना उसके प्रति है, वह भावना खराब हो जाएगी।

आज हम यह भी देखते हैं कि अगर किसी के यहां धन इतना इकट्ठा हो जाए जो उसके मीन्स से अधिक हो और जो उसका कारोबार है उससे ज्यादा है तो उसको पकड़ लिया जाता है लेकिन गवर्नमेंट अफ़सरों को आप देखिये उनके पास कितनी बड़ी बड़ी कोठियां हैं। ये कैसे बन गई? अभी सी० पी० आई० के सदस्य श्री इसहाक सम्भली ने बोलते हुए कहा था कि बोकारो में एक अहलकार

साहब थे जिन्होंने करोड़ों रुपयों की गड़बड़ी की थी। उनको रिटायर कर दिया गया। अब क्या मीसा और डी० आई० आर० केवल व्यापारी लोगों के लिए ही है ? यह क्या उन्हीं पर लागू होता है जो व्यापार करते हैं। जो पब्लिक लाइफ में लोग हैं, जो पालिटिशियन्स हैं। दूसरे सारे आफिसर्स हैं, उन पर क्या यह लागू नहीं हो सकता है। आपने बहुत बड़ी सजा दे दी अहूजा साहब को जो उनको रिटायर कर दिया ? हम करोड़ो रुपयों की सम्पत्ति हड़प लें और उसके बाद पालियामेंट छोड दें, तो यह बहुत बडी सजा हो गई। आप यह देखिये कि आपके यहां कितने ऐसे सरकारी कर्मचारी लोग है जिन्होने बहुत सा धन इकट्ठा कर लिया है। उतना धन कैसे इकट्ठा हो गया। जब व्यापारियो का या स्मगलर्स का सरकारी तन्त्र मे मेल जोल होता है, तब यह चीज धड़ल्ले से चलती है। यदि उनका मेल न रहे, तो स्मगलर्स को या ब्लैक मार्केटियर्स को इसको जमा करने में बडी कठिनाई होगी। वे करेंगे लेकिन पकड लिये जाएंगे। जब तक आपके तन्त्र के कुछ लोग उसमें शान्ति शामिल नही होते हैं उन की कुछ नही चलती है और वे आसानी से स्मगलिंग या ब्लैक-मर्केटिंग नही कर सकते। न, मेरा कहना यह है कि आप अपने तन्त्र को ठीक कीजिए।

अब मैं देख रहा हूं कि जो खराब सरकारी कर्मचारी हैं उनको आप रिटायर कर रहे हैं या उनके ऊपर डिपार्टमेन्टल इंक्वायरी होती है और वे पकड़े जाते हैं, उनको आप निकाल रहे हैं। अगर आप दस, बीस केस ऐसों पर कर दें तो इससे लोगो में दहशत पैदा होगी और फिर लोग ऐसे बुरे काम करने के लिए तैयार नहीं होंगे। इसलिए मैं आपसे कहूंगा कि डी० आई० आर० का उपयोग ठीक ढंग से होना चाहिए। जनता के साथ साथ, व्यापारियों के साथ साथ जो सरकारी अफ़सर खराब काम करें, जो इस बुराई में शामिल हों और जो इसको बढ़ावा देते हों उनके खिलाफ भी आपको इस मीसा और डी० आई० आर० के अन्दर एक्शन लेना चाहिए। मैं जानता हूं कि बहुत सी चोरियां या डकैतियां जो होती हैं, उनमें से कुछ थाने के अफ़सरों के बढ़ावा देने पर होती हैं और उनमें उनका शेयर बंधा हुआ रहता है। इसी तरह से आप देखिये कि कोई भी एकोनामिक आफेन्स हो, उसमे किसी न किसी स्तर के आफ़िसर का हाथ होना ही है। वे चाहे कनाइवेंस हो, या वह अपने कर्तव्य की अवहेलना करता हो या कुछ और करता हः कुछ-न-कुछ उनका योग होता है।

अन्त में मैं यही कहूंगा कि इसको यदि आप ठीक नही कर सके, तो जो अब आप को शाबासी जो मिल रही है, वह नहीं मिलेगी बल्कि बदनामी होगी और आपातकालीन स्थिति में जो आप इतना सख्त कानून लाये हैं और जिसका सब ने स्वागत किया है, लोग उसकी भर्त्सना करेंगे।

SHRI ARVINDA BALA PAJANOR (Pondicherry): Mr. Chairman, I rise to speak on the Defence of India Bill and support this. When the emergency is there I do not think there can be any second thought to oppose this kind of bill that is introduced. But one thing I would like to bring to your notice in the beginning itself that now the time has come for us to go very deep into this bill and discuss this legislation which can serve the Nation. If you ask me to speak on this Bill, I say it is only a technical bill and nothing is required to speak on that. But we can speak on the spirit of the Bill to which I shall come later.

So far as the amendments are concerned, it is mentioned that these are for internal security in some places for a period of six months, etc. So, nothing can be said against this Bill on that score.

One thing must come to the notice of this House that not only the ruling party members are supporting this kind of bills but people from the Com-

[Shri Aravinda Bala Pajanor]

munist Party of India, Anna DMK and All India Muslim League, all these parties are taking part in these proceedings and they also contribute to the idea of how to save this country from disintegration.

On 26th of June we had a feeling that at least proclamation has come, though a bit late but not very late. At that time we were having a feeling that these people were sowing the seeds of dis-integration and they were working very cleverly in a disguised manner. When emergency was proclaimed, we expected and even on this date I expect a report to this House how the things are taking place in various places of our Nation. So far as I am concerned I come from the extreme south of the country—i.e. Pondicherry surrounded by Tamil Nadu. I can speak of these areas and how things are taking shape in our place and how it was in the past one month.

I listened to Shri Indrajit Gupta. He spoke about the past activities of certain people and party and how they behaved, how they are acting now and how they will act in future. So far as that is concerned some members are not in line with the Central Government. They may be of the opposition or some may be within the ruling party itself. But in Tamil Nadu the present Chief Minister, Shri Karunanidhi may pay lip service to the national integration and may say that he is ardently executing the orders of the Central Government and is for the Defence of India Rules, proclamation of emergency and so on and so forth. But, I hope, Sir, this House may be aware of his past activities and how he is acting at present also.

In the past, if you take his own words, when the Prime Minister came to inaugurate the Pampan Bridge, he said this at Madurai. According to him, it is a historic speech, so far as that area is concerned. I want to bring this to the notice of the House, to see the venom in it. He said that before 1947 there was only one India —After 1947, India "became two, Immediately after the Bangladesh war, when Bangladesh was declared an Independent State, he said, after 1971, India has become three, that is, Bharat has become three. Here I stop. I do not want to say anything for the future. It is for you to guess." He had that much of audacity to express these words when our beloved Prime Minister is in our State. This matter has also been brought to the notice of the Central Government. Then, immediately after some months, he had convened a conference at Rajapalayam. In that conference, he was declared as the Mujibur Rahman of India of the South and there was a portrait of his on one side and Mujibur Rahman's photo on the other side. People started talking about it; it was shown as if he is the Hero of the South, Mujibur Rahman of the South and so many other things, and he was encouraging it. Now, Sir, that is all right before the emergency; he had the peculiar freedom to talk anything to disintegrate this country and sow the seeds of separation in this country! But after emergency what has happened? After the 26th June, 1975, at the beach meeting on 6th July, he started saying something against the emergency and there, Sir, he invited the BBC. That is according to my information or our information. It is for you to probe into it, to take proper action against it. He invited the BBC and its television department there and they took photographs and they took their news and this was conveniently sent to foreign embassies, to other countries and we understand, Sir, that these were displayed in Europe, America and other countries. I do not know how the Central Government is tolerating these kinds of activities in Emergency and with D.I.R.

As I said in the beginning this bill is only giving technical legality or the legality to the already existing Bill of 1971. In that Bill we speak only about

the external aggression and external threat. Here we speak about the internal security. It is O.K. But, so far as internal security is concerned, how is this being threatened day in and day out?. You see, Sir, this Chief Minister of Tamil Nadu comes forward to address public meetings; he is having this convenient forum by calling for opening of slum clearance or some Government function and in all these public meetings, he has the audacity to say: 'I will throw my Chair but when I throw my chair, the chair of the Governor has to go.' He means, the Central Government will have to go. So, Sir, when we pass this kind of a Bill, I am happy, you are taking some steps to curb the unsocial elements but the spirit must be kept. My learned friend from the CPI spoke about the spirit of the Act; he said, the spirit of the Act must be kept and you must take action against bourgeois elements big money-bags and the industrialists But here, Sir, you are not taking action against those elements which are trying very conveniently and cleverly to dislodge the Central Government. Actually, Sir, when the MISA was introduced, when the DIR was introduced, we were thinking that they will be utilised for good purposes. But the Chief Minister of Tamil Nadu in a clever way, is mocking at it; he is making use of these legislations against petty offenders, prohibition offenders, and on small fries so that the people get an idea that these acts are only to harass the common man—the small men on the street

My friend says that if these acts are misused, the people will get a wrong notion about it that it is not a good act. The other day, when our Home Minister spoke in the other House he said that we cannot bring things by force; we cannot bring things by acts. It must be read to the people by our action. But, Sir, when these things are allowed to take place like this, if the bureaucrats misuse them and if the Governments misuse them in small matters, actually when they mock at this legislation, naturally, the people come to the conclusion that it is an eye wash. That is why this psychological war is going round the country. And, the whispering campaign, as explained by our Prime Minister, will only strengthen the belief that the people will one day condemn us. There is censorship and control on the media. But, I am wondering why they censor even the good news. They censor the very matters that must go to the people. The censorship is only to prevent certain things that are going to disintegrate the country. All those things which are going to integrate the country must go to the people. Then only the people will understand what is really taking place in the country. We shall have their cooperation and the psychological war that is going round the the country can be stopped. We can come up very well.

श्री शिवनाथ सिंह (झुंझनू): मैं इस बिल के सम्बन्ध में दो तीन बातें कहना चाहता हूं। जैसा कहा गया है यह बिल टैक्नीकल नेचर का है और टैक्नीकल अमेंडमेंट्स ही इसमें की जा रही हैं। लेकिन मैं एक दो बातें कह कर इसके पीछे जो भावना है उस पर अपने विचार आपके सामने रखूंगा। पहले मैं ड्राफ्टिंग के बारे में निवेदन करना चाहूंगा। इस एमेंडिंग बिल के जरिये जितनी अमेंडमेंट्स हैं वे केवल एमरजेंसी जारी रहने तक और एमरजेंसी खत्म होने के छः महीने बाद तक ही जारी रह सकेंगी इसका मतलब यह हुआ जितनी भी एमेंडमेंटस हम इस संशोधक विधेयक द्वारा कर रहे हैं वे सब चली जाएंगी। मैं जानना चाहता हूं कि डिफेंस एंड इंटरनल सिक्योरिटी आफ इंडिया के शब्द आफ टम्पोरेरीली क्यों जोड़ना चाहते हैं और क्यों यह चाहते हैं कि यह चीज एमरजेंसी समाप्त होने के छः महीने बाद समाप्त हो जाय और क्यों आप इसको परमानेंटली स्टैच्यूट पर नहीं रखना चाहते हैं? मैं चाहता हूं इस पर आप गौर करें।

[श्री शिवनाथ सिंह]

श्रोएम्बल में आपने एंड शब्द जोड़ा है। क्या ये अच्छा ड्राफ्टिंग है इसको भी आप देख लें।

अब मैं इस बिल की भावना के बारे में कुछ निवेदन करना चाहता हूं। मैं बाहरी खतरे से अधिक महत्वपूर्ण आन्तरिक सुरक्षा को मानता हूं। बाहरी खतरा जब होता है तो देश एक हो जाता है और बदमाश ताकतें जो बदमाशी करना चाहती हैं वे जनता के सामने खुल कर आ जाती हैं, वह भेद जनता के सामने खुल जाता है और उनको बदमाशी करने का अवसर नहीं मिलता है। चीनी हमले या पाकिस्तानी हमले के वक्त यह चीज हम देख चुके हैं। तब देश एकजुट होकर खडा हो गया था और उन ताकतों का उसने सामना किया था। लेकिन जब आन्तरिक सुरक्षा को खतरा पैदा होता है तो बहुत सी बदमाश ताकतें देश को इंटेग्रेट न होने देने के लिए, उसको डिसइंटेग्रेट करने के लिए सामने आ जाती हैं और देश के मनोबल को नीचे गिराती हैं, प्रगति को रोकने की कोशिश करती हैं और देश के अन्दर जो सुरक्षा व्यवस्था है, प्रशासन की व्यवस्था है उसको खत्म करने की कोशिश करती है। इस प्रकार के तत्व जब काम करने लग जाते हैं तो उस वक्त जो खतरा पैदा होता है वह किसी भी देश के लिये सबसे बड़ा खतरा होता है और गृह कलह की नौबत आ जाती है। इस चीज की रोकथाम होना बहुत आवश्यक है। हमने देख लिया है कि एमरजेंसी के पहले क्या स्थिति थी और आज क्या स्थिति है। दोनों में बहुत बड़ा फर्क है। यदि हमने एमरजेंसी डिक्लेयर न की होती, यदि समय पर केन्द्रीय सरकार ने, प्रधान मन्त्री जी ने और राष्ट्रपति जी ने कदम न उठाया होता तो देश की आन्तरिक सुरक्षा को बहुत बड़ा खतरा पैदा हो जाता। इसलिए मेरा निवेदन है कि आन्तरिक सुरक्षा शब्द जो आपने टैम्पोरेरी अर्से के लिए रखा है इसको आपको परमानेंट तौर पर रखना चाहिये और इसी भावना से इस बिल को लाना चाहिये।

जैसा मैंने कहा बाहरी खतरे से इंटरनल इनसिक्योरिटी अधिक खतरनाक होती है। इंटरनल इनसिक्योरिटी हमारे यहां क्यों पैदा हुई। कुछ तत्व ऐसे थे जो वर्तमान शासन को नही चाहते थे। इस शासन को वे वोट के द्वारा जब बदल नही पाए तो उन्होंने दूसरे तरीकों का सहारा लिया। एक दूसरा ही रास्ता उन्होंने अपनाया। इसके अलावा हमारे यहा ग्रोथ रेट गिर गया था, वर्तमान व्यवस्था में खामियां आ चुकी थी और हमारा प्रशासन उसको सुधार नही पाया। इन कारणों से भी आन्तरिक सुरक्षा हमारी खतरे में पड़ी। इन सब कारणों का हमें निवारण करना होगा। इस हेतु डिफेंस आफ इंडिया एक्ट और मीसा आदि का प्रयोग होना चाहिये और विघटनकारी जो ताकतें हैं उनको कुचलने के लिए होनी चाहिये। हमारे जितने प्रशासनिक अधिकारी हैं मैं यह नहीं कहता हूं कि सब के सब बुरे है। लेकिन बहुत बड़ा अंश आज भी ऐसा है जो जन संघ से, आर०एस०एस० से, आनन्द मार्ग से अपना एक प्रकार का लिंक जोड़े हुए हैं। एमर्जेन्सी के लागू होने से पहले, इन संस्थाओं के बैन

होने से पहले, बहुत से सरकारी अफसर खुले रूप में अपने आप को इन संस्थाओं के चेले कहा करते थे। क्या हमने उनका हृदय-परिवर्तन कर दिया है ? आज उन पर निगाह रखने की आवश्यकता है। आज देश के हर एक प्रशासक और सरकारी अफसर को यह एहसास होना चाहिए कि डी० आई० आर० और मीसा जिस को वे आम जनता के खिलाफ इस्तेमाल करते है, उनके खिलाफ भी काम में लाया जा सकता है। हरियाणा और पंजाब आदि कुछ प्रान्तों में इस प्रकार के कदम उठाये गये हैं। लेकिन समूचे देश में—यह बहुत बड़ा देश है—अधिकांश अफसर इस प्रकार के हैं। इसलिए यह आवश्यक है कि गृहमंत्री उन लोगों को भी पाठ पढ़ायें कि ये कानून उन पर भी लागू होते हैं। तभी वे इकानोमिक प्रोग्राम और सरकार की अन्य नीतियों को सफलता पूर्वक कार्यान्वित कर सकेंगे।

आज ऐसी भी ताकतें हैं, चाहे वे जनसंघ के नाम से हों और चाहे आर० एस० एस० के नाम से, जो भय के कारण सरकार की नीतियों का समर्थन करने लग गई हैं। हम उनसे सावधान रहना चाहिए। उन्होंने दिखावटी तौर पर इमर्जेन्सी और 21-पायंट प्रोग्राम का समर्थन किया है। लेकिन उनका हृदय परिवर्तन नहीं हुआ है बल्कि इमर्जेन्सी के डर से उन्होंने ऐसा किया है। उन लोगों की इस घोषणा के कारण सरकार उनको छूट दे रही है, जिस को उचित नहीं कहा जा सकता है। इन कानूनों को उन लोगों पर सख्ती से लागू करना चाहिए वर्ना इमर्जेन्सी डिक्लेयर करने और इस प्रकार के प्रावधानों का कोई उपयोग नहीं होगा।

इस देश में वितरण व्यवस्था में गड़बड़ी करने वाले जो लोग हैं, उनके बारे में डी० आई० आर० और मीसा का थोड़ा बहुत उपयोग किया गया है। लेकिन वितरण व्यवस्था तभी ठीक हो सकती है, जब देश का उत्पादन बढ़े। कितने ही इंडस्ट्रियलिस्ट्स ने अपने कारखानों में इनस्टाल्ड कैपेसिटी को पूरा नहीं किया है और वे 75 परसेंट तक भी नहीं पहुंचे हैं। सरकार ने उनमें से कितनों को डी० आई० आर० और मीसा के अन्तर्गत गिरफ्तार किया है ? जब तक सरकार यह पग नहीं उठायेगी, तब तक उसके प्रोग्राम का फेल होना निश्चित है। इमर्जेन्सी की घोषणा होने के बाद बिड़ला और टाटा जैसे बड़े बड़े इंडस्ट्रियलिस्ट्स ने डेपुटेशन्ज को लीड किया और कहा कि हम प्रोडक्शन बढ़ाना चाहते हैं। क्या इमर्जेन्सी डिक्लेयर होने के बाद उन का हृदय-परिवर्तन हो गया है ? सरकार को इस गुमान में नहीं रहना चाहिए। सरकार को उनके कार्यों को देखना चाहिए। सरकार उन लोगों के पहले के कारनामों को न भूले कि किस प्रकार उन्होंने अपने कारखानों की मार्फत जनता के धन को लूटा है। वे लोग तो अपने बचाव के लिए सरकार के पास आ कर उसकी नीतियों के समर्थन की घोषणा करते हैं। सरकार को उनके खिलाफ कार्यवाही करनी चाहिए। अगर वे अपने इंडस्ट्रियल यूनिट्स में पूरा प्रोडक्शन नहीं करते हैं, तो यह सरकार के प्रति एक धोखा होगा, और दूसरे हमारा पब्लिक इमेज खराब होगा।

सरकारी अफसर, इंडस्ट्रियलिस्ट्स और प्रतिबंधित संस्थाओं के सदस्य भय की वजह से सरकार की लाइन में खड़े हो रहे हैं। सरकार उनसे सावधान रहे और उनके खिलाफ एक्शन ले। तभी हमारा प्रोग्राम सफल होगा। यह पार्लियामेंट और देश की जनता सरकार को हर प्रकार के अधिकार देने के लिए तैयार है। उन्होंने पहले भी सरकार को ऐसे अधिकार दिये हैं और आगे भी देंगे। लेकिन जब तक उन अधिकारों

[श्री शिवनाथ सिंह]

को ठीक तरह से उपयोग में नहीं लाया जायेगा, तब तक हमें निराशा होगी ।

इन शब्दों के साथ मैं इस बिल का स्वागत करता हूं ।

श्री प्रताप सिंह नेगी (गढ़वाल) : सभापति महोदय, मैं भारत रक्षा (संशोधन) विधेयक का समर्थन करने के लिए खड़ा हुआ हूं । मुझे कुछ ज्यादा नहीं कहना है, क्योंकि पूर्व-वक्ता करीब करीब सारी बातों पर रोशनी डाल चुके हैं । मैं केवल इतना ही कहना चाहता हूं कि जिन विरोधी लोगों की वजह से सरकार को देश में आपातकालीन स्थिति का ऐलान करना पड़ा, यद्यपि विरोधी आज यहां हमारे बीच में नहीं हैं । किन्तु वे बड़े जोरों से कहा करते थे कि इस से देश में वाणी की स्वतंत्रता और लेखन की स्वतंत्रता का हनन हो रहा है । मेरा निवेदन है कि अगर वास्तव में किसी की स्वतंत्रता का अपहरण किया जाता, तो हम उस को बर्दाश्त नहीं कर सकते थे, लेकिन मैं समझता हूं कि देश में किसी की स्वच्छंदता और स्वेच्छाचारिता को नहीं चलने देना चाहिए, क्योंकि स्वेच्छाचारिता और स्वतंत्रता में बड़ा अन्तर है ।

स्वतंत्रता के साथ जहां हमारे अधिकार जुड़े हुए हैं, वही हम कर्त्तव्यों से भी हैं । लेकिन स्वेच्छाचारिता को बर्दाश्त नहीं किया जायेगा, क्योंकि वह देश को रसातल की तरफ ले जाने वाली भयानक प्रक्रिया है । हमारे भाइयों को समझना चाहिए कि स्वतंत्रता और स्वेच्छाचारिता में जो भेद है उस भेद को हमे समझना है । क्योंकि दानव और मानव में अन्तर है । मनुष्य के हृदय में अगर मानवता के प्रति प्रेम है और वह समाज का कल्याण करना चाहता है, तो उस मनुष्य का आदर होता है । लेकिन जो मनुष्य के रूप मे दानवता का कृत्य करता है, देश का विनाश करने को सोचता है, उस को मानव न कहा [illegible] कहना चाहिए, और ऐसे लोगों का प्रतिकार करना हमारा फर्ज और कर्त्तव्य है ।

मैं समझता हूं कि हमारी प्रधान मंत्री ने इस मौके पर सामायिक कदम उठा कर देश को गारत होने से बचा लिया है । उसके लिए वह हमारी तरफ से बधाई की पात्र हैं ।

इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं ।

SHRIMATI ROZA DESHPANDE (Bombay Central): Mr. Chairman, Sir, while supporting this amending Bill, we expect that this would be utilised to safeguard our country, economically, politically and socially as well. When I say 'politically' I mean, the forces which were trying their level best to de-stabilise this country —they have been very well fought specially by Mrs. Indira Gandhi—and the forces which were trying to de-stabilise and de-base the economy of our country, not only with the help of monopolists and the multi nationals in this country but also with the help of CIA agents like the Anand margis. The people in this country have come to understand the danger which was threatened by these forces. It is true that they took advantage of the economic crisis which was created, to some extent, by the monopolists in this country by bringing down production, creating labour unrest by anti-labour practices, sabotaging production and not utilising their capacity to the fullest. The vested interests were very much involved in this. I think this political aspect should be taken into consideration while amending this Act.

Secondly, there is the question of economic safety also. Mrs. Gandhi has given this twenty point programme and it is welcome. They have taken this emergency as a good gesture towards progress so that something could be done and saboteurs in this country could be dealt with, with

the highest hand. If somebody has the impression that people are doing very good work at present, as we find that there are no longer people sitting on the lawns of Delhi and playing cards in the gardens, which we have witnessed many times, it is not that they are afraid that there is emergency or that the DIR would be used or that they would be arrested under MISA and all that. Workers and people in this country feel 'Yes, Mrs. Indira Gandhi means to do something and she is determined to do something.' It is with that dynamism that people are confident that something will be done and achieved.

So I would like to impress on Government that it is not that workers are scared by this emergency or the DIB or MISA. They want to help, they want to co-operate. But we feel that people's co-operation is not the only thing which will make this 20-point programme a success. On the other side, we must be conscious of the elements which are still bent on sabotage. For the time it may look that they are quiet. They are not. Any time they will take up the opportunity to again try another sabotage, another coup, if I may say so. They would try. We should be cautious. Government should be cautious that in implementing DIR, MISA and all other measures, they are not utilised against the masses, the worker. I may say that the monopolists and private employers in this country are trying their level best in various industries to utilise this emergency by victimising the workers, by sabotaging production. Once they start this, there is no end to it. Supposing there is some unrest and some workers are arrested in an industry or is an establishment, what are the workers to do? You cannot stop them from going into action. I do not mean strike, but you cannot stop them from going into action. They are not going to be suppressed in that way, if the millowners and the private employers or monopolists try to use the emergency against the workers. What we expect Government to do is to show your earnestness, to show your dedication to this 20-point programme. We want you to implement the DIR, use it as an example against a few of these monopolists who are provoking the workers into action by victimising them. They are going to do it, as they did in the Railway Board. Yes, I dare say that the collaborated with the other party and sabotaged the agreement also which was going to be arrived at during the railway strike. I dare say that still the very same Railway Board is not implementing it. Many times when we go to the Minister, he says, 'Yes, yes, we have given instructions and everybody who is not involved in violence and so on will be taken back'. But the Railway Board goes ahead giving contrary instructions. How are you going to deal with this Board? Why cannot you just go into the details of how this Board is working and throw away this Railway Board? Unless you do this, the railway workers, though they are co-operating and they want to co-operate, will not be able psychologically and mentally to co-operate with you We are saying 'Yes, we should co-operate in every aspect, in every industry'. Even in the economic field, in the social field, in the political field, yes, everybody is there to Cooperate, but Government should show by its action, not by words that it means business. Deal with such multi-national companies, monopolists and tax-evaders in this country, out them behind bars, at least a few of them. Let the people know that you can deal with a hard hand such saboteurs in this country. People will not be scared by this DIR because they are confident at least at present that this will be used againts the enemies of this country, against the saboteur ele-ents in this country. With this hope, we are supporting this Bill.

श्री मूल चन्द डागा (पाली) : सभापति महोदय, मैं आज यह इंडियन एक्सप्रैस पढ़ रहा था तो उस में टाप पर यह न्यूज थी :

[श्री मूल चन्द डागा]

"ORISSA Girls told to shun tight apparel.

Girls in Orissa have been told to discard tight fitting apparel and stretch pants and the like. They have been warned against modfits by the police."

यह भी कोई एक दिमाग में नई बात आ गई ? यह भी क्या डी आई आर में एक किस्म है ? अभी थोड़े दिन पहले ऐसा हुआ उडीसा में कि जो लड़के बाल रखे हुए थे पुलिस ने उनके बाल कटा दिए।

श्रीमती रोजा देशपांडे : वह अच्छा किया।

श्री मूल चन्द डागा : मेरे ख्याल मे तो पहले भी ऐसी संस्कृति हमारे यहां थी (**व्यवधान**)

MR. CHAIRMAN: The lady Member does not want competition in hair with the boys.

श्री मूल चन्द डागा : यह रिपोर्ट उसमे निकली है :

"The police are on the anti-hippie drive for the past one month and they consider miniskirts and modfits 'hippie culture'".

अब यह बताइए कि आप के डी आई आर के अन्दर यह भी आता है क्या ? अभी थोड़े दिन पहले खबर थी कि उडीसा के अन्दर जो विद्यार्थी कालेज जा रहे थे उनको रोक लिया गया और पुलिस थाने मे बुला कर उन के बाल कटा दिए गए। कृष्ण भगवान के भी बड़े बडे बाल थे, भगवान रामचन्द्र के भी बड़े बड़े बाल थे.... (**व्यवधान**) सभापति जी के बाल उस तरह के नही है लेकिन हैं।

एक बात यह सोचनी चाहिए कि डी आई आर का मिसयूज न हो। डी आई आर के कानून का मतलब यह था कि देश जो एक दुर्बलता से गुजर रहा था और जिस दुर्बलता के कारण देश आगे नही बढ़ सकता था आज बड़ा अच्छा अवसर मिला है कांग्रेस सरकार और शासन को कि उस दुर्बलता को दूर करे। एक काम आप कर दें कि सारे अधिकारी जितने हैं उन की पूंजी का डिक्लेरेशन करा दें डी आई आर के अन्दर। हम लोग करते हैं, हमारे एम पीज एम एल एज मन्त्री सब पूरी तरह घोषणा करें और उसे गजट में निकालना चाहिए कि हरएक के पास कितनी सम्पत्ति है। चाहे वह कोई भी पदाधिकारी हो, जिला प्रमुख हो पचायत समिति का प्रधान हो या शासन का अधिकारी हो, गजट मे उस को निकालना चाहिए कि मेरे पास इतनी सम्पत्ति है और इस प्रकार का मेरा कमाने का साधन है। हम जीवन मे शुचिता और स्वच्छता लाना चाहते है लेकिन जब तक ये बाते नही होंगी वह चीज नही आएगी मेरे पास तो जमीन रही नही। मैंने घोषित कर दिया कि मेरे पास कोई जमीन नही है। (**व्यवधान**)...

श्री रामजीराम (अकबरपुर) : अफ़सरो के लिए क्या कह रहे है एक एक बी डी ओ एक एक दिन मे लखपति हो गये।

श्री मूल चन्द डागा : सवाल यह है कि जो लागू करने वाले है इस कानून और नियम को उन के लिए यह चीज होनी चाहिए और आप डी आई आर के अन्तर्गत जो रूल्स बनाते है उस के लिए कोई कमेटी होनी चाहिए। कमेटी आन सबार्डिनेट लेजिस्लेशन एक है लेकिन उस के द्वारा रूल्स एग्जामिन करने के पहले वे लागू हो जाते है। मै समझता हूं कि एक कमेटी होनी चाहिए पालियामेंट की इस काम के लिए कि जब कभी भी आप रूल्स बनाएं तो उस पर वह कमेटी बैठे, अपना माइंड अप्लाई करे, देखे कि वे रूल्स उस भावना, उस मशा के अनुरूप है या नही जिस मशा से वह बनाए जा रहे है। मैं समझता हूं कि यह जो अवसर आप को मिला है उस का लाभ उठा कर हम शासन को ठीक रास्ते पर लाएं। लेकिन एक बात मैं कहना चाहता हू कि यह एमर्जेंसी का सवाल नहीं हैं शासन में मितव्ययिता, संयम, अहंकार

विहीनता, आडम्बरहीनता, अध्यवसाय ये सारे गुण होने चाहिएं। यह नहीं होना चाहिए कि एमर्जेंसी हो गई तो लागू हो गए। मैं समझता हूं कि इस मौके का लाभ उठा कर अगर हम भ्रष्टाचार को मिटा सके तो हम ने बहुत कुछ जीत कर ली। यह जो अवसर मिला है उस का हमें पूरा लाभ उठाना चाहिए।

श्री राजेन्द्र प्रसाद यादव : (मधेपुरा) सभापति जी, मैं सब से पहले आपको धन्यवाद दूं कि देर कर के ही सही, आप ने मुझे बोलने के लिये समय दिया। भारत सुरक्षा संशोधन विधेयक के माध्यम से आन्तरिक गड़बड़ी का भी उसमें शामिल करने का प्रयास किया गया है। मैं इसका समर्थन करने के लिये खड़ा हुआ हूं। आपात स्थिति की घोषणा के बाद 30 जून को राष्ट्रपति महोदय ने अध्यादेश जारी करके उसके माध्यम से भारत सुरक्षा कानून के अन्तर्गत इस प्रकार के संशोधन की व्यवस्था की जिससे इसके अन्दर आन्तरिक गड़बड़ी भी आ सके। इस अध्यादेश को कानूनी रूप देने के लिये ही यह विधेयक पेश किया गया है। इससे पहले इस नियम के अन्दर कुछ इस प्रकार का प्रावधान था जिसे मैं पढ़ना चाहूंगा—

"3(1). The Central Government may by notification in the official Gazette make such rules as appear to it necessary or expedient for securing the defence of India and civil defence, the public safety, the maintenance of public order or the efficient conduct of military operations or for maintaining supplies and services essential to the life of the community."

पर इसके अन्तर्गत इन्टरनल डिस्टर्बेन्स की बात नही थी, इस लिये इस विधेयक के माध्यम से इसमें इन्टरनल डिस्टर्बेन्स की बात लाई गई है। यह मानी हुई बात है कि अन्दर का दुश्मन बाहर के दुश्मन से ज्यादा खतरनाक होता है। आप ने देखा कि बाहर के दुश्मनों से अभी गत दो लड़ाइयों में किस बहादुरी से हम ने लड़ाई की, लेकिन चन्द विरोधी दल के लोग वास्तव में आस्तीन के सांप की तरह देश के साथ घात कर रहे थे। वे किस प्रकार देश में अव्यवस्था फैला रहे थे उसके बारे में आप हम से ज्यादा जानते होंगे।

सभापति महोदय : चूंकि आप हमारे प्रदेश से आते हैं, आप ने देखा गत एक वर्ष में खास कर बिहार की क्या हालत हो गई थी। वास्तव में वहां पर लोग एक जगह से दूसरी जगह नही जा सकते थे। यदि कोई आदमी रेल से एक बार एक जगह से दूसरी जगह चला जाता था तो भगवान को हाथ जोड़ कर धन्यवाद देता था कि हम सही सलामत पहुंच गये। आप ने देखा जो आपातकालीन स्थिति की घोषणा की गई उसके साथ ही देश की हालत किस तरह से बदली। आर०एस०एस० और आनन्द मार्ग के दफ्तरो पर छापे मारे गये तो आप ने देखा कि वहां से किस प्रकार का साजो-सामान व अस्त्र-शस्त्र बरामद हुए, जिन पर विदेशी मुहर लगी हुई थी। वहां से ऐसे कागजात भी निकले जिनसे साबित होता था कि किस तरह से देश को बरबाद करने की साजिश की जा रही थी। ऐसी स्थिति मे श्रीमती इन्दिरा गाधी ने जो कदम उठाया है, वह समयोचित है। श्रीमती इन्दिरा गाधी सही समय पर सही कदम उठाने के लिये विख्यात हैं और आपातकालीन स्थिति की घोषणा करके उन्होंने वास्तव में सब से सही समय पर सब से सही कदम उठाने का एक नमूना सामने रखा है।

देश मे जिस तरह की अनुशासनहीनता का आलम फैला हुआ था इस आपातकालीन स्थिति की घोषणा के बाद सारे देश मे अनुशासन का एक आलम फैल गया है। दफ्तर जाने वाले अब सही समय पर दफ्तर पहुचने लगे हैं। देश मे उत्पादन बढ गया है। मै एक उदाहरण देता हू—हमारे यहां पटना से बरौनी की तरफ़ जाने के लिए एक गाड़ी जाती है—दानापुर—समस्तीपुर एक्सप्रैस। पहले जब हम जाते थे तो फर्स्ट क्लास के

[श्री राजेन्द्र प्रसाद यादव]

पैसेन्जर्स को खड़े होने की जगह भी नहीं मिलती थी, क्योंकि उसमें सब बिना टिकट के यात्री पहले से भरे होते थे। लेकिन ता० 29 जून को यह देख कर मुझे आश्चर्य हुआ कि फर्स्ट क्लास की दो कोचेज में एक भी आदमी नहीं था। लोगों में एक डर-सा पैदा हो गया है और वे समझने लगे हैं कि आपात स्थिति की घोषणा के बाद हम कोई नाजायज काम नहीं कर सकते। लोगों में एक सेन्स आफ़ रेस्पोंसिबिल्टी आई है, खास कर विरोधी दलों के लोगों में . . (व्यवधान) . . . आप ने देखा—मीसा का जो उपयोग किया जा रहा है, वह प्राफिटियर्स और होर्डर्स के खिलाफ़ किया जा रहा है। लेकिन आप जानते हैं राजनैतिक लोग देश के खिलाफ़ साजिश कर रहे थे, उनके खिलाफ़ भी इसका उपयोग किया गया है। वे नौजवान जो वास्तव में अपने को जय प्रकाश जी का फौलोअर बतलाते थे और देश को सुरक्षा को खतरे में डालते थे, उनको भी इसके अन्दर लिया जा रहा है। साथ ही, जैसा कि और दोस्तों ने भी कहा है, जो लोग इसको इम्प्लीमेन्ट करते हैं, अफ़सर लोग, उन पर डी०आई० आर० क्यों नहीं लगाया जाता है। मैं सरकार से मांग करना चाहता हूं कि यदि कोई करप्ट लोग हैं, कोई इस तरह के अफ़सर हैं जो नाजायज ढंग से धन इकट्ठा करते हैं, जो इनएफिशियेन्ट हैं, उनको केवल रिटायर कर देने से ही समस्या का समाधान नहीं होगा। क्योंकि लाखों करोड़ों रुपया जो उन्होंने जमा कर लिया है वह उनका कई पुश्तों तक चलता रहेगा और उनको कोई दिक्कत नहीं होगी। यदि आप ने दूसरे लोगों को डी०आई०आर० में अन्दर करने का प्रावधान कर रखा है तो उन अफ़सरों को भी जिन्होंने नाजायज तरीके से धन इकट्ठा किया है, जो सरकारी आदेशों को क्रियान्वित नहीं करना चाहते हैं, उनको भी इसके अन्दर लेना चाहिए। इससे पहले भी आप ने बहुत से साहसिक कदम उठाये थे, बहुत सारे कार्यक्रम चलाये थे, लेकिन उनको लागू नहीं किया गया। उनको अमली-जामा नहीं पहनाया गया और इसके लिये ये लोग ही जिम्मेदार हैं। इस लिये मैं आग्रह करना चाहता हूं कि इनके खिलाफ़ भी मीसा लगाया जाना चाहिए। मीसा और डी०आई०आर० केवल किसानों पर, मजदूरों पर, विद्यार्थियों पर या अन्य लोगों पर ही लगाने से काम नहीं चलेगा। मैं आपके द्वारा आग्रह करना चाहता हूं कि इमर्जेन्सी के बाद यह जो आलम बना है, हम डिसिप्लिंड तरीके से काम करना चाहते हैं, हम चाहेंगे यह स्थिति कुछ और दिन तक चले। राष्ट्र की भलाई को ध्यान में रखते हुए एक दो साल तक इस स्थिति को जारी रखना अनुचित नहीं होगा। आज का जो बदला हुआ वातावरण है उसे यदि हम वे आफ लाइफ बना देते है और इसी रफ्तार से देश का उत्पादन बढ़ता रहता है तो उससे देश का बहुत भला होगा। इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं।

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Sir, I am very happy to see the wide support this Bill has received. I am thankful to the hon. Members who have given almost unanimous support to this Bill. It is but natural that those who have supported the Proclamation of Emergency should have supported this measure also. All that the Bill seeks to do is to amend the Defence of India Act to meet the present situation caused by the internal disturbance. It is a very formal Bill and there is no opposition from any quarter. It is quite necessary that internal peace is maintained for the progress of the country. No nation can develop unless there is internal peace. But unfortunately some forces, which are reactionary and disruptive, have combined together to create a situation of alarm and anxiety, which was a stumbling block against the progress of the country. Government could not implement its programme however, sincere it was, because of such

obstacles that were put in its way. In the name of democracy, democracy was stifled. Elected Assemblies were threatened to be dissolved. Almost a violent situation took place in some parts of the country. It was likely that such a situation could develop in the whole of the country. There was indiscipline in every field and more so, in the younger generations. Universities were the scenes of so many violent activities. Students kept themselves out of colleges and universities. They were exhorted to do so by the Opposition parties. The democratically and constitutionally elected members were threatened and asked to resign. When they did not do so, violence was used against them. It was the period when such a measure was necessary I am happy that the whole country has welcomed the proclamation of Emergency. It is only to replace the Ordinance that we have brought this measure. The very fact that the House has approved the proclamation of Emergency and the very fact that twice today Members have given wide support in this House, shows that the people want it because you all are the representatives of the people So, how can it be called an undemocratic measure, I cannot understand

15 hrs.

Perhaps, a whisper campaign goes round that the democracy is stifled. Sir, whatever, we have done, we have got the support of the people. We have seen the reactions of the Members here who represent the people, who represent the common-man and who represent the whole of the country as such. All these measures are in the interest of the country and to maintain internal peace. Such a situation was necessary for the implementation of the economic programme which will go a long way for the betterment of the common-man of our country.

After the promulgation of the Ordinance, Government had banned certain Organisations, which was acclaimed by the people of the country. The Organisations were RSS, Ananda Marg, CPI(M), Jamait-e-Islami and many others. They were 26 in number. All these banned Organisations were carrying on such activities which could disturb the internal peace of the country. Some of them were para-military organisations. The very fact that daggers and fire-arms were found in their possession, goes to show what their intentions were. The whole nation now understands what these organisations were out to do. So, they have welcomed the measure of banning these organisations.

While expressing their views on this Bill, Members have drawn the attention of the Government towards the scope of misuse of DIR and other Emergency measures Mr. Jharkhande Rai, Mr. Suleman Sait and so many other Members from this side have drawn my attention to the possible misuse and also some incidents have been quoted here. It is not as if a member of a particular party is harassed here. It may be a coincidence that the people who are arrested under DIR or under MISA happen to be members of the CPI or members of the Muslim League. In fact, some of them may happen to be members of the ruling party, i.e., the Congress I cannot rule it out, because these actions are taken against anybody who might violate the law or who is a disturbance to law. But this is never done on the lines of political affiliations or affinity People are not arrested on that basis. But I do not rule out the misuse of MISA or of the emergency powers. I do not rule out this possibility. So, the State Governments are being advised to take care while making these arrests, either under DIR or under MISA or under any other emergency powers; and all the concerned officers have been instructed and advised to see

[Shri F. H. Mohsin]

that the DIR is used for the benefit of the people. To-day, Sir, we see that prices are coming down. Things which were very scarce in the market are coming out now; and the situation has improved. People are happy that things are available in the market and are becoming cheaper also. We earnestly desire that this tempo is kept up and the common man is benefited thereby. We want to see that supplies are properly maintained, internal peace is maintained, production is enhanced and there is peace in factories, in agricultural fields, in the universities and elsewhere as well. Only then can we hope that the country would progress and we would become a still stronger nation. We are keeping in close touch with the State Governments to see that the cases of those arrested under DIR or under MISA are reviewed. We have requested them to review occasionally to see whether those arrests are really necessitated by the circumstances or not So, we will keep in close touch with the State Governments to see that the DIR or any other emergency easure is not misused. Some hon. Members have pointed out that some of the members of these banned organizations have not been arrested so far. It is true that some of the persons belonging to, or active workers of, the banned organizations are under-ground; and are evading arrest. We are making efforts to see that they are booked; and we have also advised the State Governments to activise their set-up to see that these persons are traced and booked. We do not want to see that those disruptive elements are at large; but we want to ee that there is no kind of internal listurbance But all the same I would ike to make it clear that it is not as hough every member of those organizations will be hauled up It is not necessary; it is not in the interests of he country either. But whoever is active in creating internal disturbance —we cannot spare such people; but to arrest each and every member of these organizatons may not be practical or proper; but if any case comes to notice indicating that a particular person is indulging in such illegal activities which might be a danger to internal security or might cause internal disturbance, we would look for him and book him. With these words, I thank the Members for their support to the Bill.

श्री नागेश्वर द्विवेदी : जो संस्थायें अवैधानिक करार दी गई हैं, उनके जो कार्यकर्ता हैं, उनके बारे मे आप क्या करना चाहते हैं।

सभापति महोदय : उन्होंने कहा है कि वे पकड़े जा रहे हैं और पकड़े जायेंगे।

The question is:

"That the Bill to amend the Defence of India Act, 1971, as passed by Rajya Sabha, be taken into consideration

The motion was adopted.

MR. CHAIRMAN: There are no amendments to Clauses 2 to 11

The question is:

"That Clauses 2 to 11 stand part of the Bill."

The motion was adopted

Cluase 2 to 11 were added to the Bill.

MR. CHAIRMAN: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI F. H. MOHSIN: I beg to move:

"That the Bill be passed."

MR CHAIRMAN: Motion moved:

"That the Bill be passed."

श्री रामावतार शास्त्री (पटना): सभापति जी, हमारे देश में आपातकालीन स्थिति की घोषणा की गई और इसलिये की गई कि हमारे देश में जो दक्षिण-पंथी और फासिस्ट शक्तियां थीं, वे विदेशी शक्तियों से मिल कर, खास तौर से अमरीकी तत्वों के साथ, सी०आई०ए० के साथ मिल कर देश की आन्तरिक सुरक्षा पर खतरा पैदा कर रही थीं और इस प्रकार हमारे देश की आजादी पर खतरा आ गया था। इसी पृष्ठभूमि में भारत रक्षा संशोधन विधेयक, 1975 इस सदन में पेश किया गया है और इसके जरिये "आन्तरिक सुरक्षा" शब्द इस कानून में जोडे जा रहे हैं। आम तौर से तमाम लोगों ने इस बात का समर्थन किया है। मै यह कहना चाहता हू कि आप इस तरह का कानून तो बना रहे हैं, पर बहुत सारे सदस्यों ने ठीक ही कहा कि आज भी आपके शासन यंत्र में चाहे वह आकाशवाणी हो, शिक्षा विभाग हो, या दूसरे सरकारी कार्यालय हों, उन तमाम में आनन्द मार्गी और आर०एस० एस० के तत्व भरे पडे है। उनको आप निकाल पाने में लगता है कि अपने को समर्थ नही पा रहे हैं। मैं कहना चाहता हू कि इस कानून का इस्तेमाल इस तरह के लोगों के खिलाफ होना चाहिए।

आप ने आर० एस० एस० पर बंदिश तो जरूर लगायी, लेकिन उनकी सहयोगी संस्थाओं पर आप ने कोई प्रतिबन्ध नही लगाया। आनन्द मार्ग की सहयोगी संस्थाओं पर प्रतिबन्ध जरूर लगाया, लेकिन आर०एस०एस० की सहयोगी संस्थायें आज भी खुल्लमखुल्ला काम कर रही है और आर०एस०एस० के लोग उन्हीं संस्थाओं के मार्फत आज देशद्रोही कामों को अंजाम दे रहे है। तो मै चाहूंगा कि आपको भारत रक्षा कानून का इस्तेमाल, एम०आइ०एस०ए० का उपयोग इस तरह के तत्वों के खिलाफ, जो सरकार में घुसे हुए है, करना चाहिए। मैं जानता हूं बिहार में उस समय के मुख्य मंत्री ने कहा था कि आनन्द मार्ग के 252 लोग बड़े-बड़े अफसरान है लेकिन उनमें से एक भी अभी तक नहीं निकाला गया। मैंने, श्री भोगेन्द्र झा तथा कम्युनिस्ट पार्टी के अन्य लोगों ने कुछ लोगों के नाम भी बताये। लेकिन वे लोग आज भी सरकारी कार्यालयों में पलथी मार कर के बैठे हुए हैं और आप उनके खिलाफ कोई कार्यवाही नहीं कर रहे हैं। ठीक ही कहा लोगों ने कि ब्लैक मार्केटियर्स, चोर बाजारी करने वाले के खिलाफ आप इस कानून का जगह जगह इस्तेमाल कर रहे है, लेकिन मेरे सूबे में अभी इसका इस्तेमाल जिस पैमाने पर होना चाहिए, और सूबों में जिस पैमाने पर होना चाहिए, वह नही हो पा रहा है। जो जनता को भूखों मारने की कोशिश करते हैं, दाम बढ़ाते हैं, गल्ला छिपा कर रखते हैं ऐसे लोगों को पकड़िये। और जो कारखानों के मालिक लाक आउट डिक्लेयर कर देते हैं, कारखानों को बन्द कर देते है और मजदूरो को तंग करने की कोशिश करते हैं, उन्हे उकसाने की कोशिश करते है, उनके खिलाफ सख्त कार्यवाही करना चाहिए। अभी आप ने इस कानून के मुताबिक उर्वरक खाद के कारखानों में हड़ताल और लाक आउट पर बंदिश जरूर लगा दी, लेकिन दूसरे लोग जो लाक आउट करते है? बिहार मे कई कारखानो मे लाक आउट था, लेकिन वहा के श्रम मत्री ने बहादुरी के साथ काम लिया और लोगो को बुला कर कहा कि कारखाने को खोलो नही तो तुम्हारे खिलाफ कार्यवाही की जायगी। इस तरह की बात पूरे हिन्दुस्तान में करने की जरूरत है ताकि मजदूर विरोधी तत्व, बड़े पूजीपति, इजारेदार इसके चंगुल से नही बच सकें और मजदूरों को तग नही कर सकें, उत्पादन मे कमी नही कर सके। तो मै चाहूंगा कि आप ऐसा कीजिये।

अभी इसके दुरुपयोग के बारे मे कहा गया। आप ने कहा कि एक आध जगह दुरुपयोग हो सकता है। मैं जानता हू बिहार, यू०पी० और तमिलनाडु में जहां डी०एम०के० की सरकार है वह हमारे दल के लोगों पर,

[श्री रामावतार शास्त्री]

ए०डी०एम०के० के लोगों के खिलाफ, दूसरे विरोधियों के खिलाफ इस तरह के कानून का इस्तेमाल कर रही है । हमारे सूबे में हमारी कम्युनिस्ट पार्टी के लोगों को गिरफ्तार किया गया। पश्चिमी चम्पारन में, औरंगाबाद जिले में, सीतामढ़ी जिले में, सारन जिले में और स्वयं पटना जिले के बीच में 9 और 10 साल के बच्चों को और 13 साल के बच्चों को भारत रक्षा कानून के अन्दर जेल में रखा गया। जिसके बारे में मुझे डी०एम० को कहना पड़ा कि यह क्या हो रहा है। आये थे औरों को पकड़ने रास्ते में बच्चे पड़ गये तो उन्हीं को पकड़ ले गये। यह नहीं होना चाहिए ।

अन्त में एक बात और कहना चाहता हूं कि पिछले साल रेल मजदूरों ने बहुत ही बहादुराना लड़ाई आपकी मजदूर विरोधी नीति के खिलाफ लड़ी और आप ने उस हड़ताल को भारत रक्षा कानून के अन्तर्गत गैरकानूनी डिक्लेयर किया। फर्नान्डीज को भी जेल में डाला और मेरे जैसे लोगों को भी जेल में डाला। और दोनों को एक ही पटरी पर बैठा दिया। आप ने दोनों में कोई विभेद करने की कोशिश नहीं की । हो सकता है कि श्री फर्नान्डीज का मकसद कुछ और रहा हो जैसा कि बाद की घटनाओं से स्पष्ट हो रहा है, कि वह सरकार को लुंज पुंज बनाना चाहते थे, लेकिन हमारा वह मकसद नहीं था। इंडियन रेलवे वर्कर्स फेडरेशन जिसका नेतृत्व कामरेड एस० ए० डांगे के हाथों में था उनका वह मकसद नहीं था। आल इंडिया रेलवे एम्प्लाईज कानफेडरेशन का यह मकसद नहीं था। स्वयं आल इंडिया रेलवे मैन्स फेडरेशन के जो अधिकांश मजदूर थे उनका भी वह मकसद नहीं था, एक आध लोगों का भले ही यह मकसद रहा हो जो श्री फरनान्डीज का था, लेकिन आप ने दोनों को एक ही तराजू में तोला । दोनों में कोई भेद नहीं किया। अभी भी गाली दे रहे हैं। हमारा मकसद रेलवे को पैरेलाइज करना नहीं था । रेलवे हड़ताल 6 सूत्री मांगों के लिये की गई थी। उन मांगों को अभी तक पूरा नहीं किया गया। जिनको पूरा किया गया उन को कार्यान्वित नहीं किया गया और आज भी हमारे कई हजार मजदूरों पर विक्टेमाइजेशन की तलवार लटक रही है। मंत्री लोग कहते हैं कि उनको नौकरी में लिया जाय। रेलवे बोर्ड के अधिकारी कहते हैं कि अगर ले लेंगे तो फिर हड़ताल हो जायगी। कितने ही लोग आप ने वापिस नौकरी पर ले लिये हैं लेकिन हड़ताल नहीं हुई है। जो बचे हुए हैं को वे लेने से कैसे हड़ताल होगी । हड़ताल से पहले जिन लोगों को सरकार ने निकाल दिया था उनको भी आपने नौकरी पर वापिस नहीं लिया है। इंडियन रेलवेज लोको मैकेनीकल स्टाफ एसोसिएशन के चार नेता पहले ही हड़ताल के निकाल दिये गये थे नौकरी से लेकिन आज तक उनको नौकरी में वापिस नहीं लिया गया है। इनमें से श्री मोलवी राम जो कि आरा के हैं उनको एक साल तक डिटेंशन में भी रखा गया था डी०आई०आर० के अन्दर। स्वर्गीय श्री ललित नारायण मिश्र ने आर्डर दिये थे कि इन सब को नौकरी पर वापिस ले लिया जाये लेकिन आज तक उन्हें नहीं लिया गया है। इन लोगों के नाम हैं श्री टी० एन० उपाध्याय और श्री चटर्जी जो मुगलसराय के हैं और श्री मौलवी राम और झम्मन कुंडू जो आरा के हैं। इन तमाम लोगों को वापिस नौकरी पर लिया जाये। स्वर्गीय ललित नारायण मिश्र ने इसका वादा किया था और इसके बारे में वह आदेश भी दे गये थे। लेकिन रेलवे बोर्ड के लोग इसका पालन नहीं कर रहे हैं। इसलिए रेलवे बोर्ड पर भी डी०आई० आर० लगना चाहिए और उसके मैम्बरों को पकड़ कर जेल में डाला जाये। ये मिनिस्टरों की बात नहीं मानते हैं।

इस कानून का बहुत जगहों पर जो दुरुपयोग हो रहा है इसको आप रोकें। इसका दुरुपयोग होने न दें। अगर आप देश को ठीक रास्ते पर लाना चाहते हैं, पूंजीपतियों को नियंत्रित करना चाहते हैं, उन पर चोट करना चाहते हैं, चोर बाजारियों को खत्म करना चाहते हैं तो उनके खिलाफ आप इसको सख्ती से लागू करें और इस काम में हमारा पूरा सहयोग आपको मिलेगा। लेकिन अगर मजदूरों, किसानों, गरीब लोगों, मध्यम वर्गीय कर्मचारियों के खिलाफ आप इसका इस्तेमाल करेंगे तो एमरजेंसी रहे या न रहे हमारे जैसे आदमी और हमारे दल के लोगों को इस तरह के कदम का विरोध करना ही पड़ेगा, यही मैं कहना चाहता हूं।

SHRI F. H. MOHSIN: Sir, as I have already said these Emercency measures are in the interest of the country and in the interest of the common man.

The hon. Member, Shri Ram Avtar Shastri, has made some observations about the inflow of foreign monev. We are vigilant about this matter and we have information that certain organisations and certain individuals have been receiving foreign money. We have brought forward a Bill to plug the loopholes or to regulate the inflow of foreign money into our country which is before the Select Committee. That Bill is already before the Select Committee. If need be, we can take more stringent action against persons who may be receiving foreign money for creating disturbance in the country. We certainly use all our Emergency measures against them.

He also said that some public servants are yet involved or associated with these banned organisations. It may be. But if any public officer or any public servant is found involved or actively associated with these banned organisations, I can assure the House that action will be taken against them. They will also not be spared.

About other points raised by him, I have already replied to them before.

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

—

15.24 hrs.

THE KERALA LEGISLATIVE ASSEMBLY (EXTENSION OF DURATION) BILL

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFARS (DR. SAROJINI MAHISHI): Mr. Chairman, Sir, I beg to move:

"That the Bill to provide for the extension of the duration of the present Legislative Assembly of the State of Kerala, as passed by Rajya Sabha, be taken into consideration."

MR. CHAIRMAN: Motion moved:

"That the Bill to provide for the extension of the duration of the present Legislative Assembly of the State of Kerala, as passed by Rajya Sabha, be taken into consideration."

Shri C. K. Chandrappan.

SHRI C. K. CHANDRAPPAN (Tellicherry): Mr. Chairman, I stand here to suport this Bill which is seeking an extension of the life of the Kerala Legislature. Normally, I do not think the Government would have come forward with such a legislation, but there is a very special situation in our country since Emergency has been declared.

15.25 hrs

[SHRI VASANT SATHE *in the Chair*]

Under these circumstances, it is not possible to hold elections to the State Assembly. There is an alternative and that alternative is introduction of

[Shri C. K. Chandrappan]

the President's rule in Kerala. Naturally, it will not be a welcome proposal to introduce President's rule in Kerala. It is in this background that our Party welcomes this legislative measure initiated by the Government.

The extension of the life of the Kerala Legislature will be welcomed by the people of that State. We are extending the life of that Assembly in a peculiar background in relation to Kerala also. Our State has been so much notoriously known throughout the country as one of the Problem States, a State where political instability had been prevailing for several decades. And this is the first time in Kerala that present Ministry, a Coalition Ministry in which the Congress, the CPI, the Muslim League, the RSP and the Socialist Party are the partners, could successfully rule for the last five years or even a little more than five years.

I am very sorry to see that the Marxist Party is not present when this legislation is introduced here today in this House, because, it was the desire of all the political parties in Kerala, including the Marxist Party, that there should be political stability in Kerala. If I remember correct, in 1967, when a non-Congress United Front was installed into power in Kerala with a massive majority, the people of that State expected that that Government would be in a position to provide political stability to Kerala. But that could not; that miserably failed to provide political stability as well as to implement the promises and the programmes which the United Front had advanced before the people at the time when they were asking for votes. And that was because of the peculiar attitude, a disruptive idea, of the Marxist Party towards the United Front. They tried to behave like big brothers in the United Front; they tried to protect the corrupt parties and the Ministers in the Government. It was strange to see that the Marxist Party had now united with Shri Jayaprakash Narayan in a big crusade against corruption. Today in their fight against corruption, they have walked out of this House also!

In Kerala, though the Marxist Party failed to provide political stability and implement the programmes put forward before the electorate, this United Front could achieve both these. It provided a stable Government, and it provided a stable Government under difficult conditions. The day when the new Ministry had assumed office in 1970, the very same day, the Marxist leader came out in a Press Conference saying, 'I will unite with any devil to see that this Ministry is thrown out of office'. Mr. E.M.S. Namboodiripad was ready to join hands with the devil, he did not bother to see what the Ministry would do, he did not bother to see whether the Ministry would try to implement the programmes, whether it had a positive approach to the burning problems of Kerala, he never bothered about any of these things, the only thing he bothered about was, the question of power 'If I am not there in the Chair, then nobody should be there"; that was the attitude. In Kerala, in the last five years, I should say, not a single day had passed without a call given by the Marxist Party either to do gherao or to organize a bandh or some other thing. The Government were more busy in tackling these problems Then they who were speaking of purity in politics, and they who were speaking against defection were trying day in and day out to see that somebody defected from some party or other and the Ministry is brought down. Fortunately for the people of Kerala, they could never succeed in any of these tactics. They tried desparately to split every party in the coalition and they did split. I hope, my other friends who will participate in the debate, will speak about it. But even then they could not succeed in bringing down the Ministry. This is the background in which political stability was provided. It was not an attempt to cling on the chair some-

how. This Ministry can claim to its credit that it is the first Ministry which did many positive things. It was the first State Government in the country which had abolished feudalism by bringing about a legislation. Successfully the land reform has been implemented. It is the first Ministry again to enact a meaningful minimum wages Act, for the agricultural works and it is again the first Ministry to nationalise the private forests several lakhs of acres of private forests without paying a single pie as compensation. Again so many things like one lakh houses schemes, ten thousand industries schemes etc. are there, I do not want to narrate all those things. All these things are being done, but still the Marxist party is accusing that this Ministry is an anti-people Ministry.

Sir, the people of that State have never subscribed to this view of the Marxist party. That is why, when after the proclamation of emergency they tried to create chaos in that State, they called for bundhs, they staged picketing in front of the Secretariat and Collectorate, there was hardly any response of the people. Isolated from the masses of people and from the rank and file of their own wage., Act for the agricultural worparty, the Marxist party is today facing disintegration in Kerala. It cannot claim any more that it is a revoagain to enact a meaningful minimum lutionary party, at least to the people of Kerala We would have gladly welcome the elections now as it would have come in another two months. We would have faced the Marxist party united as we were before and we are sure the Marxist party would have been defeated not only it would get defeated, it would have been disintegrated like anything. And that party, Sir, today is trying to rope in their so-called Janata front in Kerala all the reactionary parties which are even non-existent in Kerala's political spectrum parties like Jan Sangh which is a zero party in Kerala's political life. vide, in that sharply polarised State of Kerala, will perhaps offer a seat or two to the Marxist party. Nambodripad, the Marxist leader, is trying to white-wash the face of Jan Sangh and trying to give a few independent seats to them. In our State, RSS was never a respectable organization. Nobody respected RSS. This Marxist party initiated a Reception Committee to Jayaparkash Narayan, the so-called Loknayak, again a person not so popular in Kerala He was brought, received and garlanded and he directly went to an RSS meeting. You know, Jayaparkash Narayan, was the gentleman, who gave the certificate to RSS here in Delhi. "If RSS was fascist", Jayaparkash Narayan said in Delhi. "I am also a fascist." Jayaprakash Narayan travelled three thousand kilometres to rech Kerala again to tell the people in our State that RSS is not a fascist organisation, and with the blessing of the Marxists Party and they were trying to rope in all kinds of elements and form a sort of a Janata Front to fight against the popular United Front in Kerala. We hope after sometime when the elections come, let them try I do not want to go into the matters further.

We have certain other problems, the economic problems in our State. For that also, our State is a problem State. We have a perpetual food problem. It is a dificit State. More than 50 per cent we are deficit so far as food is concerned. There is an agreement with the Centre when the food zones were abolished that the Centre would provide food to Kerala to maintain a public distribution system. Without sufficient food supply by the Centre no government in Kerala will be popular because people will be starving. I think the Central Government—I am sorry to say—have never fulfilled the promises they have made. They might have tried. They might have hundred reasons to say, but the problem is that our people are facing a serious food

[Shri C. K. Chandrappan]

crisis all the time. So, my request today is: when the life of the Kerala legislature is extended, please send some food, some rice, some wheat and other things to that State and especially when we are very near our national festival, *viz.*, Onam. It may not be good for the people to starve when we are celebrating Onam.

Now another major problem is the problem of fall in prices or rather a crash in prices of coconut which is the most important product in our State. All parties in Kerala including those who are absent here, the Marxist party, are united that the coconut cultivator should be given a fair price. We have made several suggestions to the Government—I think other speakers will explain that—like setting up of a Coconut Board and fixation of a floor price. All these are our proposals. It is all there in the books. It is all there in the papers, in the several memoranda submitted by the people. I should say that the Centre has not unfortunately moved in that direction so much. I hope when they give another extended life to the government of Kerala, when they ensure further political stability to the people of Kerala, it will be better for them to look after their economic interests also.

Another problem is unemployment. We are a State where many people, especially, educated are unemployed. That does not means that others are not unemployed. We have a lot of both educated and uneducated unemployment. The crux of the matter lies in the fact as to how far the government will be able to stabilise the traditional industries in Kerala—the coir, the cashew and the handloom. I am happy that in the 20-point programme of the Prime Minister there is a proposal that the handloom industry will be revitalised. I hope some money will be allotted so that that industry is stabilised. For coir, the money allotted is quite insufficient, insufficient according to any standard. The Centre has appointed a study team to study and report how the coir indusry can be re-organized. They have made proposals. Even according to that proposal, the Centre could not provide sufficient money to re-organize the coir industry.

The cashew industry is limping. It was all the time limping. Again it is limping. Mr. Stephen will be speaking more about that industry because Mr. Stephen is associated with that.

SHRI C. M. STEPHEN (Muvathupuzha): Not with the industry.

SHRI C. K. CHANDRAPPAN: I meant that you are connected with the workers in that industry.

I think these problems the government will consider and try to help our people in a big way.

While concluding I should say that it is again unfortunate that the Marxist Party is not here It just reminds me of one thing. They were bold before the declaration of emergency. After the declaration of emergency I find that they are quite tamed. They dare not speak of fascism. Now they are moving in the Central Hall. They are signing the attendance register but they do not come here. I do not know whether they will get money or not.

We had an interesting experience in the last Kerala Assembly There was no emergency at that time. In Kerala legislature they introduced a new chapter in parliamentary democracy—democracy of chappels. They threw chappels on the treasury benches and it hit the Ministers. I thought that they would come here and do the same thing here. If they are ready to fight and if they want to do it, well the communists can never be afraid of any draconian legislation. Where there is a question of legislation to be opposed and fought if we are convinced of it, whether the head will be here or

not, we will fight. That is how we Communists are. But here we see a strange spectable—they act like cowards and not like revolutionaries. They do not try to repeat what they had done in Kerala legislature. Let us hope that in Kerala, in future, when elections take place the Marxist Party will learn the lesson and pay so heavily for their "contribution" to democracy. With these words, I support this Bill because without this Bill which is for extension of the life of Kerala's House, there would have been President's Rule in Kerala which we do not want.

*SHRI VAYALAR RAVI (Chirayinkil): Mr. Chairman, I support the Bill for extension of the term of Kerala Assembly moved in this House by Shrimati Sarojini Mahishi. I have no doubt in my mind that all sections of the people will support this Bill which has been brought under Article 172 of the Constitution. The relevant article in the Constitution regarding emergency reads as follows:—

> "Every Legislative Assembly of every State, unless sooner dissolved, shall continue for five years from the date appointed for its first meeting and no longer and the expiration of the said period of five years shall operate as a dissolution of the Assembly:
>
> Provided that the said period may, while a Proclamation of Emergency is in operation, be extended by Parliament by law for a period not exceeding one year at a time and not extending in any case beyond a period of six months after the Proclamation has ceased to operate."

Although it has been stated in the Constitution that the term of a Assembly can be extended for a period of one year, the very fact that the term of the Kerala Assembly is being extended only for six months shows that neither the Kerala Government is particular to continue in power without the elections being held nor the Central Government wants to do it. Why did I say all sections of the people of Kerala support this measure? The people who know the problems of Kerala and the people who have learnt the history of Kerala are reminded of one fact that that Kerala is a political laboratory. People in Delhi as well as people outside always think and say it openly that Kerala is a State of Political uncertainty and that no body can provide a stable Government in the State. They feel that since Kerala is a place where there are political crisis and therefore nobody on earth can bring any progress to the people of Kerala. Mr. Chairman, you may be surprised to see that Kerala has witnessed elections in 1952, 1954, 1957, 1960, 1965, 1967 and 1970. Sir, you may be surprised to know that no Government in Kerala could continue in office longer than 28 months so far. That is the fact. For the first time in the history of Kerala a United Front Government comprising of different political parties has completed its full term of five years in office because they could work for the progress and welfare of the people of my State. This is a shining example of political stability and a model to other States in India. The people of Kerala support the Government because they could provide a stable Government. I do not want to place the long list of achievements of the present Government before the House since it will take much time of the House. Mr. Chandrappan has described the history of different Ministries that came into existence in Kerala from time to time and I am in full agreement with him. It is not because people did not like the political set up in the State or that there was any difference of opinion on the question of doing welfare to the people of Kerala or even for that matter on any programme for liberating the people from the clut-

*The original speech was delivered in Malayalam.

[Shri Vayalar Ravi]

ches of hunger that the previous Government right from 1961 have collapsed in my State. The Ministries headed by Marxist Party have collapsed because they wanted to exploit the people they wanted to butcher the people. They were bogged down in the mire of corruption. That is why they had to go. Many of the democratic political parties which went along with the marxist party have come out of their clutches and they could form a United Front Government which has now completed the full term of five years. Therefore, I am sure that the present extension term of the Assembly is an acknowledgement by the people of India to that effect and I take it as an inspiration to that Government, and the people of Kerala and therefore we wholeheartedly support this Bill. The Agricultural Labourers Bill brought by Shri Vakkompurushottaman, Minister of Labour in Kerala is a model for other States to follow It was for the first time in the history of India that a Bill was brought in Kerala aimed at ensuring minimum wages as well as security of job to the agricultural labourers. This could be done only by the present United Front Government because the people of Kerala had faith in it. Kerala is the only State where houses could be provided to the poorest of the poor people A list was taken of the poor people in each ward in each Panchayat and houses were provided to each one of them. While admitting that the Central Government has given 5.75 crores of rupees to the State Government for this scheme, I request that the Central Government should give the entire amount promised to make the scheme a success About 86,000 houses have been completed and allotted to landless and the homeless people Sir, there is a saying in Bible "the foxes have holes and the birds have nests but son of man has no place on earth to lay his head on". It is because the present Government in Kerala has provided houses to the poor people that they want this Government to continue in power and work for their progress. In our State there are about 1,000 Panchayats there is at least one hospital in each of these Panchayats. It is not a joke. It was Kerala and Kerala alone which had implemented that scheme of the Central Government. I would even go to the extent of saying even before the Central Government put that scheme before the nation Kerala Government with the active support of the people opened hospitals in each Panchayat. It is a really a great achievement. Surely the people support a Government which has taken steps to improve their health by opening hospitals in each and every Panchayat. (*Interruptions*).

SHRI C. M. STEPHEN (Muvattupusha): Mr. Chairman, Sir, there is no translation. The performance is absolutely poor.

MR. CHAIRMAN: If the hon. Member speaks a little slowly the Interpreter will be able to do it better.

SHRI VAYALAR RAVI: Sir, I am very slow.

MR. CHAIRMAN: Then they will be able to translate it better. Mr. Ravi, your time is over and I request you to conclude.

SHRI VAYALAR RAVI: I will take five more minutes. Sir, you may perhaps be surprised to know that all the hutment dwellers in Kerala have got tenancy right. Not only that they have become owners of their houses, they have got 10 cents of land each. This is one of the remarkable achievements of the Kerala Government. I can list any number of such achievements of the present Government. But this should not be taken to mean that we are fully satisfied or that we are a very rich people. We have many problems. I do not want to deal with them. Since

other who will follow me will speak on them. Especially, the question of super tanker birth is very very important and Dr. Henry Austin will speak on it since he is very much concerned about it. Two more members are to speak, and I am sure they will deal with it in detail.

Finally, Sir, Chandrappan spoke about the deplorable scene created in the Kerala Assembly by the Marxists. It was in Kerala that the right reactionary united front was formed for the first time under the leadership of the Marxists. Masquerading as progressives, they have joined hands with the Jansangh and their leader, Shri Sankaran Nambudripad has shamelessly said in public that they are prepared to accommodate the Jansangh in their front. This has come in the papers. Sir, you aware that the Jansangh activities have revolved around temples in Kerala. They created a dispute about a temple in Malappuram and sown the seeds of communalism. Thus they have tried to undermine the communal harmony which we have maintained all along in our State. We are proud of the communal amity that exists in Kerala. But I am sorry to say, that Shri E.M.S. has shamelessly extended his hands of support to the R.S.S. Jansangh groups who have vitiated the atmosphere of communal harmony that has existed in my State. This shameless offer of support and allotment of seats in the Assembly show that the Marxists have thrown off the mask of progressiveism and revolution and they have become the henchmen of reactionaries in their exploitation of the masses. I do not want to say anything more. While concluding I would only say that we have got perhaps the best Government in the history of Kerala in many years. The Government is working for the welfare of the people. We are not the people who dispute over the share of each party. The only concern is how best we can serve the people. That is why the Government survives. If individual party interests were allowed to clash the Government would have collapsed long ago. But that was not there. Since it is a Government whose aim is the liberation of the masses from the clutches of poverty, since it has imbibed fully the spirit of the economic programmes of Shrimati Gandhi it has fully supported the economic programmes. Therefore it has immediately taken steps to implement these programmes. So this Government should continue in the interests of the people. It has got the fullest support of the people. That is why all the agitations organised by the Marxists in Kerala failed miserably. Their agitations have failed; their tactics have failed. Frustated, finally, they threw chappals in the Assembly. I am sure that the Parliament will put its seal of approval on this measure. As a right step, I support this Bill and I am sure the people support it.

*SHRI C. M. STEPHEN (Muvattupuzha): Mr. Chairman, I support this Bill. About five years ago, on 22nd October, 1970.... (*Interruption*.)

MR. CHAIRMAN: Neither Hindi nor English is coming. (*Interruptions*) The Interpreters have protested it seems. It is not operating at all.... (*Interruptions*).

*SHRI C. M. STEPHEN: When the present Kerala Assembly met for the first time many people had predicted that the Ministry comprising of different political parties would not last for five years. Shri E. M. S. Nambudripad had then held a press conference, a reference of which has been made by Shri Chandrappan, in which he had said that "they will stew in their own juice." Five years have passed. In spite of all that they could to topple the Ministry, it has survived as a

*The original speech was delivered in Malayalam.

[Shri C. M. Stephen]

strong and stable Government for the full term and today we are seeking the approval of Parliament for extending its term for another six months. A new experiment has taken place in Kerala. Different parties have come together, formed a United front, chalked out a minimum programme and worked on the basis of that programme. The United front is intact. This is a new experiment that has taken place in the political field worthy of our consideration. There are difference of opinion among the parties comprising the United front. Although the differences exist on political matters, these parties could stand together and march forward as a result of their resolve to implement the minimum programme. I would like to present a contrasting picture before this House. A United front Government headed by the Marxist party under the leadership of E.M.S. Nambudripad was formed in Kerala in 1967. The Communist Party of India, the Muslim League, the R.S.P. and Socialist were partners in that United front. Out of 133 members they had commanded the support of 117 members. But Shri E. M. S. Nambudripad could not carry on with the Government for even two years. The Ministry collapsed not because there was any agitation to topple it. On the contrary Shri E. M. S. Nambudripad found himself unable to maintain the United front set up. He could not maintain a national perspective and was not prepared to maintain a democratic structure of Government. Consequently the Ministry had collapsed and Shri Nambudripad was isolated. The Ministry collapsed without any agitation from outside. All those parties except the Marxist party which were partners in that United front are in this Government today. The C.P.I., Muslim League, R.S.P. and Socialist are today partners in this United front. When they were with E.M.S. they could not continue for two years. But after the exit of E.M.S. those very same parties could form a Ministry and carry on for five years. This is what I called an experiment worth considering. The major achievements and programmes of the Kerala Government have been dealt with by my friends. I do not want to go into it. I want to say it today with a sense of pride that many things have been done in Kerala by the present Government, which should be taken note of by other States. In many States in India agricultural reforms have been considered an impossibility. But in Kerala it has been implemented fully and totally. Ceiling has been fixed and implemented and system of tenancy has been abolished. Small scale landowners have come up in the agricultural sector. A situation has come up in Kerala, where only the man who works has a place in the agricultural set-up. Distribution of surplus land is being carried out. Land to the landless has always been a big problem everywhere. It has been said that necessary funds or the necessary machinery is not available. We are claiming it with a sense of pride that without taking money from the Government Coffers, we could complete the construction of about 85,000 houses with the money collected from every panchayat, and distributed it among the poor homeless people. This is a major step taken by the Kerala Government and this should be taken note of by other States. As my friend Shri Chandrappan has could do it. But it could be done been nationalised. May be anybody could no it. But it could be done without paying a single paisa by way of compensation, and the nationalised forest has now been allotted to the people for agricultural operation wherever the big capitalists have challenged this Government and wherever the factory owners have threatened to throw the workers out of job if they did not obey their orders this Government has taken a consistent stand that they would not genuflect before them. The Government took over such factories and provided jobs to them. 32 factories have been brought under public sector. 50 per cent of the total cashew production could be

brought under public sector. At a time when big textile magnates challenged the workers by closing down the factories, the Kerala Government took over those factories and provided jobs to the workers and maintained the production level. It has aften been said that Kerala is a place of strikes. They are insulting the State. I do not say that strikes have not taken place. The workers are well organised there. If it is necessary to strike they will do that ,but not by burning factories. They take a definite stand after deliberations and go ahead with the strike programme till they achieve their goal. Towever, I would like to point out here that loss of working days due to strikes was less in Kerala when compared to other States. A well-organised and strong working class movement is functioning in Kerala. That movement has always maintained a national perspective. I would say that the present Government in Kerala could provide stability to the State because they could give proper guidance to such programmes which I have mentioned earlier. Shri Chandrappan has already spoken enough about the programmes and activities of the Marxists. Since he has dealt with it exhaustively. I do not want to go into it any further. They tried to destroy the Assembly but they could not do anything. They organised bundhs, but the people did not participate in them. They tried to incite the workers to strike, but the workers refused. The Government could bring the entire democratic minded people behind it. Kerala has achieved a big mirable in the field of political science. Five political parties who have different perspectives, different political philosophies, different goals and different background and history have come together, formed a Government and could complete the term of five years unwaveringly. This is what I called a big mirable. When we prepared ourselves to face the elections and teach the Marxists a lesson, the emergency has come, and this Bill has been brought before the House. It is alright that the Government will continue intact for another six months. But, beyond that I am rather sorry that we have still to wait to teach the Marxists a lesson. I am supporting this Bill as there can't be any alternative arrangement there during an emergency. I can say it here that nobody can dispute the achievements of the Kerala Government. I would also say that a Ministry which has so many achievements to its credit and which has been held out as a model to other States, should be helped by the Central Government. It is their duty to find out the needs and problems of that Government and fulfil them. Now that we on our part have carried out our duty, I am concluding with the hope that the Centre also will fulfil its obligations. I am sure that whoever tries to topple this Government will fail miserably and the Government will go ahead with a firm determination.

SHRI G. VISWANATHAN (Wandiwash): The Bill is before us to extend the term of the Kerala for another six months. Its term was due to expire in the month of October. The present Assembly has done a marvellous job. As has been pointed out by the previous speakers, it has passed a number of progressive measures. Particularly what has attracted the attentin of this cuntry is that for the first time in the history of Kerala, a Government has continued for five years. The Achutha Menon Ministry is going to complete its five-year term in the month of October. which is one of the wonders of Kerala as Kerala is known for its unstable governments and labour unrest.

SHRI P. M. SAYEED (Laccadive, Minicoy and Amindivi Islands): And unemployment.

SHRI G. VISWANATHAN: Yes, you can add that also.

This coalition Government, I must say, has continued and done very well in implementing the programmes which were accepted by the five parties when they formed into a United Front. I think the credit goes to Shri Achutha Menon primarily because I think he is a model Chief Minister in this country. Being a soft-spoken man, he talks less and does more. When there were strains and stresses within the coalition, I used to see what are the comments of Achutha Menon. He never commented on anything. He used to keep quiet whenever there was some trouble within the coalition and I think that is the secret of the success of his Ministry for the five years.

In spite of the performances of this Ministry and the Assembly, is it proper for us to extend the term of the Assembly for another six months? If a servant is efficient and loyal it is for the master to give him an incentive and to extend his services.

SHRI P. M. SAYEED: Bonus also.

SHRI G. VISWANATHAN: Yes. Here the master is the people. Under normal circumstances, the Assembly's term would have expired and Achutha Menon should have gone to the people. Naturally, for the services rendered, he would have got wholehearted support of the people. In principle, I do not agree with this Bill because if you treat this as a precedent, other Chief Ministers will stand in a queue before the Prime Minister at Safdarjang Road so that one by one they can get the term of their Assemblies extended. I should warn the Government to see to it that this is the first time and the last time that an Assembly is extended because there are extraordinary circumstances. This should never be a precedent. Already there are a number of States where they are postponing local body elections—municipal elections and panchayat elections. For example in my State municipal elections had been postponed three times in the last three years. We hope that emergency will be revoked very soon as pointed out by the Prime Minister and that Achutha Menon and his colleagues in the coalition will go and get a fresh mandate from the people of Kerala. As pointed out by Mr. Chandrappan, Mr. Stephen and Mr. Vayalar Ravi, I envy the Government, especially the Chief Minister because we have experience of coalition ministries in this country. There were coalition ministries in 8 or 9 States and none of them could go on for more than a year. Most of them broke down within a year and quarrels and fights within the coalition parties. Even janta parties started fighting without forming a Government. But here is a Government which had shown the way. The Achutha Menon Ministry carried on for five years I think JP and the allies should learn a lesson from the Achutha Menon Government. I wish him well. The problems of Kerala have been brought out. though they were not relevant to the Bill. I hope the Government of India will take note of these things and consider the problems, especially the food problem. We also try to help and get power and water from Kerala. Being a neighbour I wish them well. The Government of India should see to it that this is not a precedent.

DR. HENRY AUSTIN (Ernakulam): I wholeheartedly welcome the Bill seeking to extend the term of the Kerala legislature by six months My hon. colleague who preceded me felt that this step was not a good omen for democracy and that is permissible at best only in this extraordinary situ-

ation of emergency and that normally, it should not be encouraged. I can tell him that we are really in tune with democracy and its spirit. Taking advantage of the constitutional provision we could have extended it by one year; we have not done so. The Bill seeks to extend it only by six months. That shows that it is not for the purpose of avoiding elections but only because of the particular situation that we are in. That apart, the Indian people are today giving a new look to the socio-economic development of our country. For a State like Kerala where political experiments with elections yielded in the past undesirable results such as political instability frustrating its efforts of socio-economic development, and so this is a very welcome thing. All over India, people are almost tired of political turmoil. Now, we see their reaction after the Proclamation of Emergency. They expected something and they want some socio-economic transformation and the people are very anxious to have rapid socio-economic transformation.

I am envious of the M.L.As. in the Kerala Assembly. In 1965, I participated in the State Assembly elections. It was a very sharply contested election and I won the election, but I could not sit in the Assembly even for a day because even before the Assembly was convened it was dissolved. So, that being the background normally, it would be a very welcome thing for the people of Kerala to have a full term and also to get a bonus period of six months. They need it and they will be delighted to know about this development So this extension will be welcomed by the people of Kerala.

Under the present stewardship of Shri Achuta Menon, the Government of Kerala has been rendering dedicated service to the people. Although the present State Government is not being led by my own party—my party joined the Government only at a subsequent stage and is the major partner in the coalition—I should say that its performances are marvellous in that not only it was able to bring the much needed political stability to the Government but its main focus and concentration was on the speady socio-economic development of the State. Those of you, hon. Members, who have seen the State of Kerala will share my opinion or my understanding that the State is full of possibilities of economic development. The State is surrounded by the Arabian Sea on the western side and by Western Ghats on the North and Eastern side It has full potentialities for economic development. If the Malanad Development project sponsored by you Shri T. A Pai, is brought into fruition, it will benefit not only the State of Kerala but the adjoining States of Tamil Nadu and Karnataka in the matter of scientific afforestation, tapping the water resources, development of very many forest-based industries, etc. It will create much economic developmental possibilities if all the three adjoining States co-operate in this great endeavour. Now, that the State of Kerala has achieved political stability, all these three adjoining States should come forward with a great and gigantic effort to develop this well thought-out project. Malanad project can be extends up to the State of Maharashtra and we can develop the entire Western Ghats.

Sir, the Kerala Government in its own way is taking the cue from this idea of Malanad project development and has already taken some initiative. Our forests and the high land are being developed by additional plantations of spices, rubber, tea, coffee, etc., which earn rare foreign exchange.

[Dr. Henry Austin]

During the last five-year period, we have exported spices like cardamom, pepper and cloves and so many other hill produces like tea, coffee, etc. The export of these things has doubled or even trebled and they are earning much foreign exchange. Many other projects are also being undertaken in this region. The State-owned Corporations like the Plantation Corporation is looking into the problem of bringing more and more plantation under its control. This is a mighty achievement and this as seen in the background of nationalisation of the forests in the Malabar region without any compensation, will again be a great eye opener to the people who are watching the development of Kerala, particularly its achievements in building socio-economic organisations under social ownership This is what is happening on the eastern region of our State and this is what has happened during the stewardship of Shri Achuta Menon's United Front Ministry.

Sir, in the Western region of the State on the coastal belt a blue revolution has started. In 1953, for instance, the State started export of sea-food out of nothing. But during the last five years or so, our export to foreign countries of shimps, lobster, frog legs and so many other sea-food varieties has gone up to nearly a hundred crores of rupees We have now about 4000 mechanised fishing boats and under the Fifth Plan we are getting about 40 big-sized trawlers and this has set in a blue revolution. This has provided jobs for about five lakhs of people. Besides, this has brought a new technology in fisheries and Marine biology in general We are almost rivalling the most advanced nations of the word in this field If additional impetus is given, I am sure we will become one of the topmost nations in fisheries

There is also a white revolution brewing up in the State. We are importing new cows from Australia, Canada and New Zealand and in the Munnar region, we are developing animal husbandry, producing milk and various dairy products. This is an important experiment which is yielding rich dividends.

Look at our educational field. Under the present Government, today almost every taluk in my State has a college. We have about 138 colleges in this small State; and we have a school almost in every Panchayat—a tremendous achievement.

Largely because of the joint efforts of the Members of Parliament belonging to the parties in the Ministry, we have persuaded the Central Government to launch a new health scheme. Now the State has a health centre for each panchayat, providing medical assistance to the rural population deep down in the rural areas

Another major achievement has been the wide network of roads, with buses plying to remote villages It looks as if the whole of Kerala itself is a big city You cannot see an inch of land which is unutilised This transport and road development largely undertaken by the people's own initiative and that of the State Transport Corporation has been given a big impetus by the Government

As my friends stated earlier, because of the negative and disruptive attitudes and its hostility towards much-needed political stability, the Marxist Party has dug its own grave in Kerala Look at the pathetic fall of this so-called revolutionary party! As has been pointed out, they are in active collabration with the RSS. In Kerala we seldom had communal riots But in 1971 there was a communal riot in Tellicherry and Justice Vythyathil Commission pointed out that one of the basic reasons for the riots was the activities of the Marxist

Party the Jana Sangh and RSS. The implications of this observation are unfolding themselves at the national level now. Shrimati Subhadra Joshi, who is very much involved in fighting the RSS, has highlighted this and brought out this fact. Another party with which the Marxist Party is in collusion is the Kerala Congress. They have been proclaiming from the house-tops that this is a reactionary and communal party, but this party seems to be their best friend today! Had not the Kerala Congress aligned with the Marxist Party, the Marxists would never have hoped to get even a few seats. But even in this background, we are position that if tn election were to be held this month or last month, the United Front would have come out successful, because the common man looks to the performance and the performance of the United Front Ministry, as I have pointed out, has been excellent and the Forgotten Man is wide awake to this The Biblical saying is: "Foxes have holdes and birds of air nests. But, the son of man has nowhere to lay his head". But in Kerala, almost everyone has begun to get a place to lay his head on. Landlordism is almost wiped out. The Government has been able to provide homesteads to lakhs of people under progressive agrarian reforms.

We have also launched a big scheme under which ten thousand medium sized industries are going to be started in Kerala. This is a well advertised scheme and very soon, in every village there will be a medium-sized industry. We have started three or four farms on collective basis with an agro-industrial base.

These are some of the achievements of our State. I have catalogued many achievements of our Government and people during the last five years. But we know our limitations as well. In Maharashtra particularly in the city of Bombay with its composite culture, we are not welcome. Even in the neighbouring Tamil Nadu, with close cultural affinity, we are unwanted. The Malayalis have got problems. The political awareness and the high level of education of the Malayalis have brought in their wake problems too. If our people are not welcome outside, how are they to live? To live then we want economic development, and political stability is its basic prerequisite. With so much of population in Kerala, a nearly about 200 lakh—2 crores—and with high density we have to live.

MR. CHAIRMAN: Why don't you propagate family planning?

DR. HENRY AUSTIN: We have done and are doing very well in the field. With these words, I welcome the Bill for extending the life of the Kerala Assembly. I am sure, the people will welcome this Bill.

†SHRI C. H. MOHAMED KOYA (Manjeri): Mr. Chairman, so far as my State Kerala is concerned, which is a land of enlightened people, nothing would be practicable except passing this Bill which has been brought before the House. One other possible alternative is to conduct elections during the present emergency itself. Then there is no meaning in an emergency. Yet another alternative is to impose President's rule. At a time when the progressive economic programmes of the Prime Minister have to be implemented, and when the Kerala Government has gone far ahead on the golden path of progress, it would be extremely foolish on our part to hand over the reign of administration to the bureaucracy. The present extention should not be viewed as a bonus to a Government which has completed its full term of five years for the first time in the history of Kerala. This State is facing innumerable prob

†The original speech was delivered in Malayalam.

[Shri C. H. Mohamed Koya]

lems. The President's rule cannot solve the problems of Kerala which is known as a problem State. So far as the democratic parties in Kerala are concerned we were prepared to face an election. But, the emergency has come. I hope this extension will be only for six months and the verdict of the people through ballot will be given soon. I am really sorry that when a serious discussion is taking place in this House on the future of Kerala, members belonging to the Marxist party are not present here. Nobody should think that this extention is an unprecedented one. Similer extention was given to Orissa Assembly in 1966. A State of emergency was prevailing at that time too The causes for extention of Orissa Assembly are very much in existence today. Therefore, it won't be fair to say that the Government has done it to save their face. President's rule would not have been able to solve the burning problems of Kerala. Sir, how can the problems of Kerala be solved by removing a popular and most progressive Government and entrusting the administration to three or four officers? The Prime Minister has emphasised the importance of agriculture in her economic programme. It has also been said in that programme that generation of electricity should be increased. Who will do it Sir? Is it the officers who are going to do that? The Kerala Government has sent a scheme for the advancement of agriculture to the Centre. Sir, we have suffered enough due to the unhelpful attitude of the Centre. Bahadurshah had once said that 'Delhi is far away'. It is very very true so far we are concerned. We quite often feel that Delhi is far far away from us than where it physically is so far as its response to our problems is concerned. We have got electricity. But we do not have mines, as other resources. But, Sir, we have got many rivers which can be harnessed and electricity can be generated. If the Centre gives enough financial aid to complete major projects like Idikky, Kuttiadi, Kallada, not only that we can become self-sufficient, but also, we can supply enough power to neighbouring States like Tamilnadu and Mysore when we are facing coal shortage throughout the country, all the trains in South India can be run with electric power. If only the Centre condescent to give a little more aid Kerala can become self-sufficient in electricity. Sir, the people of Kerala, who are earning a major share of the foreign exchange for the country are living on a meagre ration of three ounces. Even the cats and dogs require more food than a man in Kerala is getting. We are the people who earn valuable foreign exchange for the country. Kerala is producing tea, rubber, cadamum, coffee and such other foreign exchange earning commodities We are filling the coffers of the Central Government But unfortunately, the Central Government is not paying adequate attention to the food requirements of the State even during these lean months. If this is the situation even when there is a popular Government in power then what would be our fate except starvation if President's rule were to come. In my view the extention of the term of the Government headed by a very popular and large hearted Chief Minister like Shri Achuta Menon will do only good to the people of Kerala. Even when there is a popular Government, many applications for licences are pending in the Industry Ministry in Delhi. Even in emergency, it is a distressing fact that the Prime Minister could not completely cut off red tape. How many applications for setting up industries such as television etc. are pending in the Ministry? The files are not moving at all. Applications for licences for setting up industries for manufacturing televisions, polyster fibre, computers, teleprinters, measuring instruments etc. etc. are pending for a long time. Even when there is a popular Government in power in Kerala if files are not moving then what will be the fate of these applica-

tions under President's rule? That is why we are supporting it. But we do not labour under the illusion that within these coming six months all our problems are going to be solved with Aladin's magic lamp. Therefore, I humbly request that the Central Government should help us in providing employment to the vast number of educated unemployed people in my State. Justice should be done to them So far as population is concerned, we are not committing any any greater sin than other States. Our birth rate is less when compared to other States, but our death rate is also less. Do you want to say that our death rate should also be raised? We have far out done other States in the matter of family planning. We are an enlightened people, our women are highly educated. They have a basic sense of cleanliness. They are educated. These is awareness in them. Nobody should nurture the illusion that we are living in opulence and plenty and therefore our birth rate is increasing. That is not the fact

But what is the condition in the rest of the country. Sir, every State is behaving like an independent country. Their doors have been closed to the people coming from other States. The Prime Minister has got a 'Sadarshan Chakra' in her hand. It should be used to create an awareness in the minds of the people that all are belonging to this country, and that people can go anywhere in the country, and earn a living. Sir, you are aware that our girls are nursing the sick people in far away countries like Germany, Italy etc. They are prepared to go anywhere and work. Therefore, Sir, we must get employment opportunities and we are prepared to serve any State or any country outside. The problems of Kerala should be viewed separately.

MR. CHAIRMAN: Your time is up. You may concluded please.

SHRI C. H. MOHAMED KOYA: Sir, I am concluding. Finally, I would say one word about the Marxist Party, They have no faith in democracy. They have formed an alliance with the Jansangh. When they threw chappals in the Assembly I was reminded of Mao's words "power comes through the barrel of a gun' Shri Namburipad has amended it slightly like this, "revolution comes through the chappals". They cannot do anything. The democratic forces are strong in Kerala. Sir, we are the Kuchelas of Kerala coming before the Lord Krishna at the Centre. We beg of the Lord to give us food, employment with the hope that by the time we reach Kerala, the Lord will shower belessings on us and our wishes will be granted. I support this Bill wholeheartedly.

*SHRI RAMACHANDRAN KADANNAPPALLI (Kasaragod): We whole heartedly welcome this Bill to extend the term of the Kerala Assembly for six months. The entire people of Kelara have already supported this measure. My friends who preceded me have placed before the House the long catalogue of the achievements of the Kerala Government which has supported the emergency and is committed to implement the 20-point economic programme of our Prime Minister, Indira Gandhi. Therefore, I do not want to repeat it. The very fact that the Kerala Government has completed its full term of five years is in itself a big achievement. In a State, which has been a centre of political experiments and where major political events of far reaching consequences have taken place a democratic Government could complete its term of five years for the first time in its history. We consider it as a big achievement so far as our democratic set up is concerned. The people of Kerala want that the present United Front and the Government should come to power again. The people are ready to elect the present Government to power if elections are held. The Central Government has acknowledged

*The original speech was delivered in Malayalam.

[Shri Rama Chandran Kadannappalli]

the wishes and aspiration of the people of the Kerala constitutionally by extending the term of the Assembly since holding elections is an impractical step during an emergency. Some political parties have described the emergency and the subsequent steps taken by the Government as anti-democratic. I would like to ask them whether the activities of Opposition parties particularly the Marxist Party in Kerala and especially in the districts of Cannanore etc. are democratic in character. The Marxists are not present in the House today. Therefore I do not want to go into any details. Sir, it is an indisputable fact that the present Government could find solution to the manifold problems of Kerala. That is the reason why the Opposition political parties, particularly the Marxist party have organised campaigns to defeat the policies and programmes of the Government. All those agitations organised by them to subvert the Government, create chaos and anarchy in the State and to make public life difficult have failed miserably. They made open call to the State Government employess and the workers to launch subversive agitations. But the Government could effectively meet their challenges with the active cooperation of the people. It was the unreserved support of the people which enabled the Government to defeat their nefarious designs. The present Government could secure the whole hearted support of the people of my State. I do not want to go into the details about the great achievement of this Government in the field of education, public health, law and order, land reforms and all other areas connected with the daily life of the people. Although political observers have always called Kerala a problem State, I can say it with a sense of pride that the chronic political instability has been put an end to in Kerala. One of the major achievements of the present Government as I see it, is that it could use the United front set up for the welfare of the people and develop it as a model for other people to emulate. The Government as well as the political parties comprising the United front have an obligation to fulfit all the promises given to the people. Now that the term has been extended I request the Central Government that they should be a little more responsive to the problems of Kerala when vigorous steps are being taken by that Government under the emergency against the anti-social elements, right reactionaries and left adventurists. The people of Kerala have fully approved of the steps taken by the Government against the smugglers, the hoarders, black marketeers and other anti-social elements. At the same time, I would like to bring it to the notice of the Government that there are many burning problems in Kerala which require urgent solution. My friends have dealt with them. The Prime Minister in her economic programme has stated that a high power Board will be set-up for the development of handloom industry. Sir, I would like to make one submission in this regard. The Crape, which earns valuable foreign exchange, is manufactured in the district of Cannannore which is represented in this House by Shri Chandrappan and me This area is the main centre of the manufacture of this cloth. Today, Sir, this cloth is facing depression in the international market. Crape is being manufactured only in the hadloom sector now. But unless the Central Government issues definite instructions to the States that Crape should be manufactured only in the handloom sector other States such as Tamilnadu, Mysore etc. will come in a big way with the powerlooms and the handloom cannot compete with powerlooms. This problem was brought to the notice of the hon. Prime Minister and the Commerce Minister. I hope that a favourable decision will be taken in this regard. Cannanore is the major centre of handloom industry. I would like to point out that the handloom industry plays a significant role in the economic well being of my State.

I have to say a word about industrialisation of Kerala. A Government survey has revealed that there is a vast

deposit of iron ore of high quality in the Calicut area. Similarly the huge deposit of Boxit in Nileshwar in Connanore should also be exploited fully. When the demands for aluminium is all the more greater today, this deposit should be exploited for industrial purposes. Similarly the proposed will highway should be completed as soon as possible since it is essential for industrialisation of the State. The Kerala Government is making an experiment in the field of shipping industry. They have decided to set-up a shipping Corporation of their own and carry on shipping trade. This will do immense benefit to our State. I request that the Central Government should give necessary financial aid to the State to develop the minor ports in Kasaragod Bilpur Azhikode etc. Sir. one more point. Sea erosion is a major problem in Kerala. Every year, a part of our land is eaten away by the sea. This should be viewed as a major threat to the geographical existence of the State and necessary steps should be taken to protect the land. Now, I am happy to say that the nation-wide conspiracy hatched out by the reactionaries has failed miserably in Kerala, I support once again extened my support to this Bill which seeks to extend the term of the progressive Government in Kerala for six months.

*SHRI P. M. SAYEED (Laccadive Minicoy and Amindivi Islands): Mr. Chairman, the House is discussing the Bill which seeks to extend the term of the Kerala Assembly for six months. I come from Lakshadweep which is historically and socially very much linked with Kerala. Therefore, it is quite natural that the political developments taking place in Kerala do reflect on the situation in Lakshadweep. While participating in the debate Dr. Henry Austin said. that the Western part of Kerala is surrounded by the Arabian Sea and that Kerala is the limit of the land in the West. Then I reminded him politely that there is Lakshadweep in Arabian Sea and that I hail from that area. Sir, I have already said that the political situation in Kerala casts its reflection on the situation in Lakshadweep. After the five-party United front came to power in Kerala there has been a lot of change visible in the attitude of the people who have intruded into the islands, if I may use that word. This has created a very great influence on me politically. We have made a political experiment in Kerala. The United front of comprising of five different political parties have completed its full term of five years and it has earned a very high reputation from the people. So it is my humble opinion that this extension should not be called a bonus or a blessing or things of that sort. Many hon. Member referred to the good things that this Government has done. I do not want to go into details because enough has been said about it. Sir. I consider the present extension as a great thing because it is an evidence of the recognition of the fact that the five-party United front was a novel experiment of far-reaching significance in the Indian policy. But my personal view is that although this extension is inevitable in the present situation. it should not be taken as a precedent and followed up in other States. Why do I say this? There may be good Governments as well as bad Governments. They may also take clue from this and since the climate is favourable under the emergency, they may also seek the extension of the Assembly. Therefore, my request to the Government is that no body should be allowed to misuse this power. I do not want to make a long speech, I would say that Kerala has always been called a problem State. The major problem is that of price. Every month we go before the Prime Minister and other concerned Ministries requesting them to give us more

*The original speech was delivered in Malayalam.

[Shri P. M. Sayeed]

rice to meet our domestic requirements. Therefore, the major problems of Kerala such as shortage of rice and unemployment should be given urgent attention. I am personally very much concerned about the unemployment problem in Kerala. Sir, 50 per cent of the job opportunities available in Lakshadweep go to the people coming from Kerala. Therefore, in my view, you will be doing a great service to Lakshadweep if you can create more employment opportunities in Kerala. I do not want to say anything more. I hope that this Bill will get support from all sections of the House.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SAROJINI MAHISHI): Mr. Chairman, I was extremely happy that many Members belonging to the various Parties participated in the debate on this Bill. They gave a very vivid description of the regime that was prevailing in Kerala five years back. They expressed their gratefulness to the present Government and appreciated the achievements and the performance of the present Government. The hon. Members were very vocal in appreciating the performance of the existing Government.

Kerala has got a very beautiful landscape and is known for its scenic beauty, for the palmgroves and coconut trees, the sea beach stretching over a long distance, the glittering fish and, above all, for the very intelligent people of Kerala... (*Interruptions*).

MR. CHAIRMAN: They are also very beautiful.

DR. SAROJINI MAHISHI: Kerala has a very high density of population, no doubt, but the literacy percentage there is very high. The adaptability of the people of Kerala is really appreciable. It has contributed towards national and emotional integration of the country. In different parts of the country, you find the Kerala people engaged in different vocations and, because of their adaptability, they get themselves absorbed with the people of other places in the country. Outside India also they have gone and taken up different vocations. That only speaks of the spirit of adventure they have got.

Kerala is a very beautiful part of the country, with very wide, long-stretching roads and a very beautiful scenic beauty for which tourists from different parts of the world go over to Kerala. That is why, the first pilot project in tourism was launched in Kerala, that is, in Kovalam.

Kerala has got many unique things also, of which, I can say, the Tumba Rocket Launching Station is one; it was started there because it is near the Equator and the atmospheric pressure could be measured at high altitudes. For this purpose also, Kerala was chosen. There are a number of other projects also.

Hon. Members have rightly expressed their gratitude to the State Government and also to the Central Government. There were only one or two dissenting voices here and there. That only shows that some more attention should be given to Kerala and some more work should be done in Kerala. You will excuse me if I give here a Sanskrit quotation. It means, the coconut trees in Kerala suck the water given at their feet in the earlier stage and they keep the water on the head only to serve the people of Kerala better. Even the coconut trees are grateful there. How much more the people of Kerala would be...

AN HON. MEMBER: Please recite that in Sanskrit.

डा० सरोजिनी महिषी :
प्रथमे वयसि पीतं तोयमल्पं स्मरन्तः
शिरसि निहित भारा नारिकेला नराणां ।

DR. RANEN SEN (Barasat). That holds good for coconut trees, whether they are grown in Kerala or in any other part.

DR. SAROJINI MAHISHI: The last line is:

न हि कृतमुपकारं साधवो विस्मरन्ति ।

Good people never forget any good turn done to them, by whomsover it is done. Therefore, the people of Kerala are repaying that gratitude.

17 hrs.

MR. CHAIRMAN: Dr. Ranen Sen says that it should apply to Bengal also.

DR. RANEN SEN: Also to Maharashtra.

DR. SAROJINI MAHISHI: He may be partial, but the coconut trees are not.

Mr. Chandrappan gave a very vivid picture of the political instability that was prevailing there five years ago. He gave really a very graphic description as to how the political parties tried to get the members defect also, how the political instability prevailed there and as a result of which how the State has suffered in economic development. The State has suffered much in economic development and now that is being compensated by the performance of the present Ministry which the members have also appreciated.

Now, as Dr. Austin remarked, there has been a green revolution in Kerala. A number of agro-industrial activities have been taken up. The whole of Kerala is humming up with industrial activity as also agro-economic activity Socio-economic changes are fast taking place. All the members have appreciated but they want more and more industries and more and more attention towards these particular things is to be paid.

Now, unless the period of the life of the present Kerala legislature is extended, it is to expire on the 21st October 1975. But, during the proclamation of emergency under Article 352, the Parliament by legislation can extend its life and is empowered to extend the life under this very Article. Because the whole machinery has to be geared towards economic development during the period of emergency and a number of socio-economic activities also have to be undertaken, it is very difficult to conduct elections also. Hence we have come before the House for extending by six months the life of the Kerala legislature....

SHRI D. N. TIWARY: What about the life of the Parliament?

DR. SAROJINI MAHISHI: I have nothing further to add. I appreciate the keen interest taken by the members in this debate. During the course of the debate they have brought forth how much socio-economic activity is being carried on in the State and how the position of electricity supply will be improved in course of time and that in course of time they will be able to supply to the neighbouring States also. This really has given enough opportunity to the Members to discuss many more things and I am happy

[Dr. Sarojini Mahishi]

and I request the House to accept this Bill unanimously.

MR. CHAIRMAN: Now, the question is:

"That the Bill to provide for the extension of the duration of the present Legislative Assembly of the State of Kerala, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Now, there are no amendments. I will put the clauses to the vote.

Now, the question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill

MR. CHAIRMAN: Now, the question is:

"That clause 1, Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

DR. SAROJINI MAHISHI: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

17.05 hrs.

STATUTORY RESOLUTION RE: CONSTITUTION OF A COMMITTEE ON OFFICIAL LANGUAGE

MR. CHAIRMAN: We shall now take up the Statutory Resolution regarding Committee on Official Language.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I beg to move the following Resolution.—

"Whereas under sub-section (1) of section 4 of the Official Languages Act, 1963, after the expiration of ten years from the date on which section 3 comes into force, there shall be constituted a Committee on Official Language, on a resolution to that effect being moved in either House of Parliament with the previous sanction of the President and passed by both Houses; and whereas section 3 of the aforesaid Act has come into force on 26th January, 1965 and the previous sanction of the President has been obtained for moving the resolution;

This House resolves that a Committee on Official Language shall be constituted."

सभापति जी, अभी तक तो आप कोकोनट ट्रीज़ और कोकोनट की बातें सुन रहे थे, अब मैं उससे कुछ हट कर जबानदानी की बातें कर रहा हूं । 1963 में राज-भाषा का बिल पास किया गया था, उस के बाद उसको 26 जनवरी, 1965 से लागू किया गया । उस की धारा 4, सब-सैक्शन 1 के अन्तर्गत यह कहा गया था कि 10 वर्ष के बाद एक पार्लियामेन्ट्री कमेटी का गठन किया जायगा जिसमें 20 मेम्बर लोक सभा के और 10 मेम्बर राज्य सभा के होंगे । इसीलिए मैं इस रेजोल्यूशन को पेश कर रहा हूं ।

सभापति जी, आपको मालूम होगा कि पिछले सेशन में भी इस सदन में मैं इस रेजोल्यूशन को ला रहा था । कई रोज तक यह आर्डर-पेपर पर रहा । और अगर उस वक्त कमेटी का गठन हो गया होता तो आज तक इस सम्बन्ध में कुछ न कुछ काम हो गया होता

हालांकि हम बहुत चाहते थे, लेकिन बद-किस्मती से उस सेशन के आखिरी दिन हमारे सामने बडे हुए दोस्तों ने एक नो-कान्फिडेंस का मोशन ला कर इस रेज़ोल्यूशन को पास नहीं होने दिया। इस कारण इसमें तीन मास की देरी हुई और अब मझे यह रेजोल्यूशन लाना पड़ा।

इस कमेटी को जो रिपोर्ट आयेगी, वह प्रेसिडेन्ट के पास जायगी, प्रेसिडेन्ट उसको दोनों सदनों में रखेंगे। सारे राज्यों को भी वह रिपोर्ट भेजी जायगी। उसके बाद राज्यों से जो सिफारिशें आयेंगी और उनके जो विचार होंगे यानी हमारे दोनों सदनों के जो विचार होंगे, वे फिर प्रेजिडेन्ट के पास भेजे जायेंगे। प्रेज़िडेन्ट साहब उन पर गौर करेंगे और उसमें जो उचित होगा, उन के बारे में अपने आदेश देंगे, ताकि राजभाषा को आगे बढ़ाने में जो कमियां रह गई है, उन को दूर किया जा सके।

इस सिलसिले में मैं सिर्फ यह कहना चाहता हूं कि बहुत पहले से ही और 1968 से खास तौर से इसको आगे बढ़ाने के लिये भारत सरकार ने जितना भी हो सका काम किया है। इस वक्त तक, यानी लगभग 20 वर्षों में, हम ने 3 लाख के करीब गवर्नमेंट सर्वेंट्स को हिन्दी की तालीम दी है, ताकि वे हिन्दी में काम कर सकें। आपको यह जान कर खुशी होगी कि 1970 में सिर्फ 6 हज़ार पत्र हिन्दी में आए थे, लेकिन 1974 में 26 हज़ार के करीब पत्र आए जो हिन्दी में थे। 1970 में 176 सेक्शन्ज थे जो हिन्दी में कार्य करते थे, लेकिन 1974 में 534 के करीब ऐसे सेक्शन्ज थे जिनमें हिन्दी में कार्य होता था। अब कोई भी मंत्री यदि चाहे तो कबिनेट को नोट हिन्दी में भेज सकता है और हमारी जितनी कबिनेट मीटिंग्ज होती हैं उन के मिनट्स दोनों भाषाओं में—हिन्दी और अंग्रेजी में—मिलते हैं। इसके अलावा सब से बड़ी बात यह हुई है कि

अभी अभी हाल में प्रधान मंत्री जी ने स्पेशली आर्डर किया है कि यहां पर एक सेप्रेट डिपार्टमेंट आफ़ लैंग्वेज बनाया जाय, उस डिपार्टमेंट का एक अलग सेक्रेटरी हो। लिहाज़ा अभी हाल में एक सेप्रेट डिपार्टमेंट आफ़ लैंग्वेज बनाया गया है।

इसके साथ साथ जितने भी हिन्दी की पोस्टों पर लोग काम कर रहे हैं अलग अलग मंत्रालयों में उनके लिए एक सेन्ट्रलाइज्ड काडर बनाया जा रहा है ताकि उन का जो कार्य हो उसमें कोआर्डिनेशन हो और ठीक तरह से काम हो सके।

इसके अलावा कलकत्ता और मद्रास में एक एक नेशनल लाइब्रेरी है, लेकिन दिल्ली में कोई ऐसी लाइब्रेरी नहीं थी। इसके लिये जो हमारी भारतीय भाषायें हैं, उन के लिए तुलसी सदन नामक भवन में दिल्ली में एक नेशनल लाइब्रेरी की स्थापना की गई है, जिसमें हिन्दी और दूसरी भारतीय भाषाओं की पुस्तकें लोगों को पढ़ने के लिये मिल सकती है।

इसके अलावा हर मंत्रालय के साथ एक एडवाइज़री कमेटी लगी हुई है जो देखती है कि उन मंत्रालयों में पूरी तरह से गृह मंत्रालय के आदेशों का पालन हो रहा है कि नहीं। उसमें भी पार्लियामेंट के सदस्य मेम्बर्स हैं। शुरू में चार मंत्रालयों में एडवाइज़री कमेटियां थीं, इसके बाद स... मंत्रालयों में हुई। और अभी हाल में हम ने फैसला किया है कि 9 और मंत्रालयों में इसी तरह की कमेटियां बना दी जाएं ताकि वह देखें कि जो जो आदेश दिये जाते हैं उन पर पूरी तरह से अमल होता है कि नहीं।

इसके अलावा प्रधान मंत्री की अध्यक्षता में एक सेन्ट्रल हिन्दी कमेटी पूरी तरह से काम कर रही है जो यह देखती है कि हिन्दी के बढ़ावे में कोई कमी न हो। लेकिन इसके साथ साथ मैं यह भी कहना चाहता हूं कि

[श्री ओम मेहता]

जहां हिन्दी के बढ़ावे की हम बात कर रहे हैं वहां जो अहिन्दी भाषा भाषी हैं उनको किसी किस्म की चिन्ता नहीं करनी चाहिये क्योंकि वह सेन्टर के साथ अंग्रेजी में पत्र-व्यवहार कर सकते हैं और अंग्रेजी में ही उनको जवाब भी दिये जाते हैं।

तो मैं फिर यही कहूंगा कि सरकारी काम काज में हिन्दी के इस्तेमाल के बारे में जो भी डायरेक्शन्स दिये गये हैं उनको पूरा करने की कोशिश की जायेगी और यह कमेटी देखेगी कि उन डायरेक्शन्स का कहां तक पालन हो रहा है। जैसा मैंने पहले कहा यह रेजोल्यूशन राजभाषा ऐक्ट की रिक्वायरमेंट के मुताबिक पेश किया है और मैं उम्मीद करता हूं कि सदन मेरा साथ देगा और इस रेजोल्यूशन को पास करेगा।

MR. CHAIRMAN: There are no speakers. I will put the question..

DR. RANEN SEN (BARASAT): I just want to ask a question. There is one clarification which is required.

DR. HENRY AUSTIN (ERNAKULAM): It is a matter of importance; we want to have some clarification only

DR. RANEN SEN: Sir, the Minister in his speech said that there is this National Library at Delhi. He said, not only Hindi books, but other language books are available. Will he tell us, how many books other than Hindi are there, can he give some rough idea? What I heard is that this is mainly a Hindi Library, very few books of other languages are available there.

SHRI OM MEHTA: It is under the Ministry of Education. I do not know the exact number of books. But it is a National Library for all Indian languages. It cannot be that only Hindi books are there. It is governed by the Act under which all the publishers are required to send one or two copies. Therefore, books of those other Indian languages will also be available there.

DR. HENRY AUSTIN: This is just by way of clarification. Although there is contrary or perhaps not very favourable trend across our borders in Tamilnadu, Kerala has been focussing attention in regard to the popularisation of Hindi and we have taken several steps. The universities and schools are popularising it. But the problem is this. I am getting very many letters from my constituency particularly from the city of Cochin from trained Hindi teachers. But they are not getting any jobs. There is no way of absorbing these trained teachers. There is so much of enthusiasm for Hindi both at the governmental and non-governmental levels; But, there should be some machinery of absorbing these teachers and others trained in Hindi.

SHRI OM MEHTA: I shall look into the matter.

MR CHAIRMAN: Now, the question is:

"Whereas under sub-section (1) of section 4 of the Official Languages Act, 1963, after the expiration of ten years from the date on which section 3 comes into force, there shall be constituted a Committee on Official Language, on a resolution to that effect being moved in either House of Parliament with the previous sanction of the President and passed by both Houses: and whereas section 3 of aforesaid Act has come into force on 26th January, 1965 and the previous sanction of the President has been obtained for moving the re-

solution; This House resolves that a Committee on Official Language shall be constituted."

The motion was adopted.

17.16 hrs.

ELECTION TO COMMITTEE

COMMITTEE ON OFFICIAL LANGUAGE

MR. CHAIRMAN: We now go to item No. 22—Contingent Notice of Motion for Election to Committee. Shri Mehta.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): "That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act."

MR. CHAIRMAN: The question is:

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordence with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act."

The motion was adopted.

17.17 hrs.

BANKING SERVICE COMMISSION BILL

MR. CHAIRMAN: We now go to the next item of legislative business. Shrimati Rohatgi.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): I beg to move:

"That the Bill to provide for tne establishment of a Commission for the selection of personnel for appointment to services and posts in certain banking institutions and for matters connected therewith or incidental thereto, be taken into consideration.".

Sir, the Bill for consideration seeks to set up a Service Commission for recruitment of personnel for the public sector banks. The objects and reasons accompanying the Bill set out the purpose, but as this is an important piece of legislation, I wish to place before the House the considerations that have weighed with the Government in bringing forward this legislation.

Manpower planning and development have assumed increasing importance after nationalisation of the major banks. The task before the public sector banks is to take banking to unbanked areas and service the diverse productive activities which had been traditionally outside the purview of the organised banking sector. Without the support of qualified manpower, the public sector banks will be greatly handicapped in fulfilling their basic tasks. Every

[Shrimati Sushila Rohatgi]

year, with the massive branch expansion programmes, about 20-25 thousand youngmen and women are entering the services of the various public sector banks. It is therefore of the utmost importance that their recruitment procedures are properly streamlined so that persons with requisite skills and talents come to be employed by them. Moreover, as these are public institutions, the procedures have to be more objective and impartial.

17.18 hrs.

[SHRI G. VISHWANATHAN *in the Chair*]

With this object in view the recruitment procedures in the public sector banks have been under review for some time. The Banking Commission covered, among other things, the important aspects relating to recruitment and focussed its attention on the need for rationalisation of recruitment policies in the banks, through proper control over the quality of intake at the clerical level and induction of fresh blood at the level of junior officers. The Commission has therefore suggested the establishment of an independent Commission on the lines of the U.P.S.C. for the recruitment of staff at the clerical and junior officers level for all public sector banks. Government has accepted the recommendation of the Commission and the Bill seeks to give shape to it.

The Scheme of the Bill is simple and the notes on clauses explain the various provisions of the Bill. I would only highlight some of its important provisions. The Bill seeks to set up on the lines of UPSC a recruitment agency to be called the Banking Service Commission as an independent, impartial and highpowered body. The Commission will consist of the Chairman and not more than eight members. Out of these members, not less than half shall be persons with at least 10 years' experience in banking and financial institutions. The Chairman and members will have a fixed term of office and would be ineligible for appointment after retirement to any post in any Government or banks or financial institutions.

The jurisdiction of Commission will cover all the public sector banks, namely, State Bank of India, its seven Subsidiaries and the fourteen nationalised banks in the atter of recruitment of clerical cadre and officers at the junior level. It will bring about uniformity in the qualifications and eligibility standards for recruitment among all these banks. Moreover, recruitment by an independent, high-powered outside body will remove the complaints one often hears of favouritism and nepotism in recruitment. The scheme of recruitment will be devised by the Commission in a way that takes cognizance of the needs of the banks for persons from different regions. The Bill provides that, while notifying the vacancies to the Commission, the banks will indicate not only the total number of vacancies required but also furnish the number of vacancies which exist or likely to exist in a state or group of states. The Commission will have regional offices and will organise recruitment in a systematic manner.

As the hon Members are aware, the system of induction of direct recruitment at the junior officers' level varies from bank to bank. In a few banks the existing agreements do not allow for any recruitment of officers at the operational level. The Bill seeks to remove these restrictions and provides that at least 25 per cent of the vacancies at the junior officers' level will be arranged by the Commission.

We have also taken care to see that in its recruitment policies the Commission reflects as far as possible the healthy norms and standards which have been worked out by the Government for recruitment to public services The public sector banks today follow reservation to the extent of 15 per cent

for Scheduled Castes and 7.5 per cent for Scheduled Tribes in their recruitment. The Bill makes a special provision requiring the Commission to observe from time to time such reservation as the Government follows for recruitment to public services.

The expenditure of the Commission will be met by participating banks themselves and it will not involve any expenditure to the public exchequer. The Commission would formulate its own procedures on various matters connected with recruitment and placement of candidates in different banks. These are matters of details which the Commission will have to work out after it has been set up. Certain amount of flexibility has been provided by allowing the Commission to lay down these procedures by means of regulations to be framed under the Act.

I will not take any more time of the House by dilating on the details of the Bill. I hope the hon. Members will accept the basic idea behind the Bill. The establishment of a Commission, on the lines envisaged, will impart objectivity and impartiality in the recruitment procedures of the banks by prescribing uniform qualifications and eligibility standards applicable in all public sector banks, and thereby help to tap the right type of persons for the banking industry.

MR. CHAIRMAN: Motion moved:

"That the Bill to provide for the establishment of a Commission for the selection of personnel for appointment to services and posts in certain banking institutions and for matters connected therewith or incidental thereto, be taken into consideration."

श्री कमला मिश्र "मधुकर" (केसरिया) : हिन्दी की एक कहावत है, अगर रात का भूला सुबह घर पहुंच जाए तो उसको भूला नहीं कहा जाता है । इस बिल को बहुत पहले आना चाहिये था । सरकार के बहुत से विभागों, राज्य सरकारों के बहुत से विभागों तथा रेलवे के लिए इस प्रकार के कमिशंज बने हुए हैं जिनके जरिए उनके अधीन विभागों में नियुक्तियां होती हैं । बैंकों में भी नियुक्तियों के मामले में बहुत ज्यादा गोलमाल होता था । इसकी रिपोर्टें भी मिलती रहती थी । ऐसी भी रिपोर्ट मिली थी कि पंजाब नैशनल बैंक में केवल सिखों को भर्ती किया जाता है, दूसरों को नहीं किया जाता है । मैं यह नहीं कहता हूं कि सिखों की भर्ती न हो । हमारी पार्टी जात पात में विश्वास नहीं करती है, रिलिजन में विश्वास नहीं करती है । लेकिन इस प्रकार की जो गड़बड़ियां होती हैं उनको देखते हुए इस प्रकार के कमिशन की स्थापना बहुत पहले हो जानी चाहिये थी । ऐसा भी देखने में आया है कि जहां किसी बैंक का हैड क्वार्टर हुआ उसी राज्य के लोगों की बहालियां अधिकतर हो जाती थीं, दूसरों की नहीं होती थीं । अब जब आप कमिशन की स्थापना करने जा रहे हैं हम आशा करते हैं कि इससे इस तरह की गड़बड़ियों को रोकने में मदद मिलेगी और योग्यता के आधार पर लोगों की बहालियां होंगी । इस वास्ते इस बिल को लाने के लिए मैं आपको धन्यवाद देता हूं । अब आप देखें कि सेन्ट्रल बैंक का आफिस हैदराबाद में है । वहां पर रिक्रूटमेंट करने के लिए एडवरटाइज किया गया था । लोगों ने इम्तहान दिया । इस सदन में कुछ माननीय सदस्यों ने इसकी चर्चा की थी कि एक ही पार्टी के लोगों की बहाली हो रही है । यह जो चीज चलती है यह बहुत ही खराब है । इम्तहान होने के बाद भी अब तक उसका रिजल्ट नहीं निकला है । आपके अधिकारियों को किसी पार्टी के प्रभाव में आकर काम नहीं करना चाहिये । बैंकों में अगर जनसंघ के लोग, आर० एस० एस० के लोग, प्रतिक्रियावादी तत्वों के लोग प्रविष्ट न हो जाएं इसकी

[श्री कमला मिश्र 'मधुकर']

और आपको विशेष ध्यान देना चाहिये था। उनके प्रभाव में आकर आप काम करें, यह ठीक नहीं है। यह बहुत ही बदनसीबी की बात है। मैं आशा करता हूं कि अब जब कमीशन की स्थापना हो जाएगी तो ऐसा नहीं होगा। सेंट्रल बैंक हैदराबाद ने जो इम्तहान लिया था उसका रिजल्ट निकलना चाहिये, उस में विलम्ब नहीं होना चाहिये।

आपने बिल में रिजनल आफिसिस खोलने की बात कही है। आपने कहा है कि विभिन्न रिजंज में आप इस कमिशन की शाखायें खोल सकेंगे। मैं चाहता हूं कि हर राज्य में इसकी शाखा खोलने की आपको व्यवस्था करनी चाहिये। अब तो हर राज्य में आपके नेशनलाइज्ड बैंक काम कर रहे हैं। ऐसा आपने किया तो किसी राज्य को शिकायत नहीं रह जायेगी कि इस बैंक में इस स्टेट के अधिक लोग हैं और हमारी अपनी स्टेट के बहुत कम लोग हैं। मैं चाहता हूं कि इस बिल में आप इस बात का प्रावधान करें कि हर राज्य में कमिशन की शाखायें खोली जाएं ताकि जो बैकवर्ड इलाके हैं उनको भी शिकायत का कोई मौका न मिले और यह कहने का मौका न मिले कि हमारी उपेक्षा हो रही है। कभी इस सिलसिले में बंगाल की चर्चा होती है, कभी बिहार की, कभी उत्तर बिहार की और कहा जाता है कि इन राज्यों को उचित प्रतिनिधित्व बैंकों की नौकरियों में नहीं दिया गया है। इस वास्ते इस प्रकार की शिकायत करने का मौका किसी को न मिले इसके लिए जरूरी है कि हर राज्य में आप कमिशन की शाखा खोलने की व्यवस्था आप इस बिल में कर दें।

बहुत ही खुशी की बात होती अगर इस बिल के साथ साथ प्राइवेट बैंक्स और फारेन बैंक्स को नेशनलाइज करने का भी बिल लाते। देश ने एक नया मोड़ लिया है और एक नया अध्याय शुरू किया है। आपने बैंकों का राष्ट्रीयकरण करते समय इन दोनों श्रेणियों के बैंकों को छोड़ दिया था। जब बैंक नेशनलाइजेशन का सवाल उठा था उस समय इसकी मांग की गई थी कि इन बैंकों का भी राष्ट्रीयकरण हो जाना चाहिये क्योंकि यह देश के हित में होगा। लेकिन आपने इनको छोड़ दिया था। मैं चाहता हूं कि आप ऐसा बिल लाएं ताकि जो बचे हुए प्राइवेट बैंक हैं और फारेन बैंक हैं उन का भी राष्ट्रीयकरण हो सके।

इस बिल के द्वारा आप पब्लिक सेक्टर के जो बैंक हैं उनमें जो गड़बड़ियां होती हैं उनको रोकना चाहते हैं। क्यों नहीं इस बिल के दायरे को विस्तृत किया जाता है और कहा जाता है कि इसको तमाम बैंकों पर लागू किया जाएगा ताकि उन बैंकों में जो गोलमाल होता है, जो घोटाला होता है, जो पक्षपात होता है उसको भी रोका जा सके। आप कोई संशोधन लाएं ताकि इसको तमाम बैंको पर लागू किया जा सके।

जूनियर अफसरों के लिए आपने प्रोमोशनल एवेन्यूज 25 प्रतिशत से बढ़ा कर 33 प्रतिशत करने का इस बिल में प्रावधान किया है। इसकी कोई जरूरत नहीं थी। प्रोमोशनल एवेन्यूज क्लास तीन और क्लास चार के एम्प्लाइज के लिए आपको बढ़ाने चाहिये थे और उनको आगे बढ़ने का और ज्यादा मौका दिया जाना चाहिये था।

आपने कहा है कि टेम्पोरेरी एप्वाइंटमेंट बैंक छः महीने के लिए कर सकते हैं। इस मामले में भी आपने पक्षपात के सूराख खुले रखे हैं। आप कहते हैं कि छः महीने के बाद वह मामला कमिशन के पास जाएगा। छः महीने बीत जाने के बाद दुबारा बैंक किसी की नियुक्ति कर देंगे। इस वास्ते आप ऐसी व्यवस्था करें ताकि नियुक्तियों के मामले

में बिल्कुल निष्पक्षता बरती जा सके और तमाम नियुक्तियां आप कमिशन के जरिये कराबाएं ।

जहां तक मैनेजमेंट का सवाल है आपने कहा है कि आप ज्वाइंट मैनेजमेंट के सिस्टम को चलाएंगे । इस एमरजेंसी के बाद आपने एक नया अध्याय शुरू किया है । आप ज्वायंट मैनेजमेंट की बात सोच रहे हैं । कमिशन में भी आप क्यों नहीं मजदूरों के नुमाइन्दों को लेते हैं, उन को प्रतिनिधित्व देते हैं । हर चीज आप ब्यूरोक्रेसी पर छोड़ न दें । हम जानते हैं कि ब्यूरोक्रेसी पर जब बात छोड़ दी जाती है तो गड़बड़ियां होती हैं, पक्षपात होता है, घूसखोरी होती है और इसकी बहुत सी मिसालें भी सामने आई हैं । इस वास्ते ब्यूरोक्रेसी पर कंट्रोल रखना बहुत जरूरी है । कमिशन का जो सेटअप है वह डेमोक्रेटिक होना चाहिये और उसमें मजदूरो के नुमाइन्दे भी लिए जाने चाहिये ।

बहालियों के मामले में शिड्यूल्ड कास्ट, शिडयूल्ड ट्राइब्ज और माइनोरिटीज के लोगों के लिए विशेष व्यवस्था होनी चाहिए । जो प्रावधान आपने रखा है वह नाकाफी है । आपको परसेंटेज स्पेसिफाई करना चाहिये और कहना चाहिये कि इतने परसेंट हरिजनों, पिछड़ी जातियों, माइनोरिटीज के लोगों को सर्विस में अवश्य लिया जाएगा ।

आज स्थिति यह है कि इन तमाम सर्विसिज में ऐसे लोग आ जाते हैं, जो पिछड़े समाज के नहीं हैं, बल्कि अधिकांश वही लोग हैं, जो ऊंचे वर्गों से आते हैं । इस विधेयक में शिड्यूल्ड कास्ट्स, शिड्यूल्ड ट्राइब्ज, और माइनोरिटी कम्युनिटीज के लिए प्रावधान होना चाहिए था, ताकि बहालियों में उन्हें समुचित प्रतिनिधित्व मिल सके । यह देखा जाता है कि हरिजनों, भूमिहीनों या अन्य पिछड़े हुए वर्गों के लिए भारत सरकार से जो सुविधायें मिलती हैं, उन का लाभ दूसरे लोग उठा लेते हैं । इस लिए यह आवश्यक है कि इन वर्गों के बच्चों के लिए अवसर और सुविधायें बढ़ाई जायें, ताकि उन को सही मानों में यह महसूस हो सके कि यह सरकार केवल हरिजनों, शिड्यूल्ड ट्राइब्ज और माइनारिटी कम्युनिटीज की बात ही नहीं करती है, बल्कि उस को अमल में भी लाती है ।

मैं चाहूंगा कि इस बिल में ऐसा प्रावधान किया जाये, जिस से सरकारी विभागों और मंत्रालयों के समान बैंकों में भी पिछड़े हुए लोगों के लिए नियुक्तियों की एक निश्चित सीमा तय की जा सके । यदि सरकार इस बिल में इस आशय का प्रावधान लाती और निजी तथा विदेशी बैंकों के राष्ट्रीयकरण की व्यवस्था करती, तो हम समझते कि यह बिल वास्तव में पूर्ण और उपयोगी है । फिर भी इस में जितना कदम उठाया गया है, वह सही है और मैं इस का समर्थन करता हूं ।

SHRI Y. S. MAHAJAN (Buldana): I raise to support the Bill brought forward by the hon. Deputy Minister in the Ministry of Finance.

Banking is a service of vital importance to industry, commerce and agriculture. It is concerned with the creation of credit money and its distribution between various users such as industry and agriculture or between institutions and individuals. In fact, the smooth working of a modern economy depends on the proper regulation of credit with which the banks are concerned. The question, therefore, of recruitment of the personnel of banking institutions assumes great importance.

The Banking Commission had recommended the establishment of such a Commission in its Report in 1972. In fact Government have been rather late in bringing forward this very important and necessary piece of legislation. When the Banking Commission reported, that is, at the end of 1971, the commercial banks in India had a network

[Shri Y. S. Mahajan]

of 12,000 branches and the personnel exceeded 2,30,000. According to an estimate made by the National Institute of Bank Management, the total of bank personnel was expected to increase upto 3,38,000 by the beginning of 1975. The 15 public sector banks today recruit about 18,000 educated youths for clerical and allied jobs and about 1500 officers from the most talented of our graduates and post-graduates. The ratio of officers to clerical staff which was about 1 to 3.5 in 1970 is expected to go up to 1 to 1.5 by 1985.

Before nationalisation, some of the big commercial banks had made some arrangements of their own for recruitment of their staff. The Institute of Bank Management and the Reserve Bank of India through the Bankers' Training College run some short-term and long-term courses for recruitment and training of bank staff. But these arrangements are not adequate even to meet the requirements for recruitment of higher cadres. The largest proportion of banks staff consists of clerks and cashiers. The recruitment policies followed by most of the Indian banks before nationalisation were not based on either scientific lines. In several cases even minimum qualifications were not insisted upon. The Banking Commission has reported that in many cases people who had not even passed matriculation examination were recruited as clerks. There was no proper evaluation of the aptitude or capacity and very often caste and relationship determined the choice of candidates. Lack of training facilities however aggravated the problem and banks found themselves with staff which had neither aptitude nor ability, to carry out the jobs assigned to them. The Bill therefore is welcome. It seeks to provide for proper methods of selection for recruitment of clerical staff and other cadres and junior officers. It provides for the establishment of a body corporate to be called the banking service commission. It shall be the duty of the Commission to hold competitive examinations to recruit people for clerical and allied cadres, junior officers cadre and such other officers' cadre as the Central Government may by notification specify. It shall consist of a Chairman and 8 persons who in the view of the Government are men of integrity, and ability and who have experience of finance and business administration. The Bill rightly attaches great importance to selection of people for the clerical cadre becase the clerical personnel constitute the largest proportion of the total manpower and it is they who reach the banking service to the people. Rapid expansion of banking ensures further that many of them will soon get promotion to the officers' cadre. It has been estimated that every clerk can hope to reach the officer's level in 10 or 12 years time. Every clerk is therefore a potential officer. But to be effective, recruitment should attempt to attract appropriate skills and attitude and search for suitable talent should not be restricted to the first point of entry in the bank at the clerical level. It should also be extended to attract sufficient number of persons who possess executive skill. With the functional enlargement of the banks, they require the service of experts, such as agricultural scientists and those who are experts in engineering. Recruitment of such persons should also be considered by the banking commission. A provision in the Bill enables the Government to increase the proportion of such junior staff from 25 per cent to 33.3 per cent. In my view it is a welcome provision.

There is a provision that a certain percentage shall be reserved for Scheduled Castes and Scheduled Tribes This percentage has to be determined according to the general principles and also the requirements of the banks. One provision says that the Commission will have certain advisory functions. It is an important provision. We know how in Government service very difficult problems of promotion and seniority arise. It is better that they are solved by a third body rather than the

superior officers who have sometimes prejudices against people working under them. I hope this provision will be used for that purpose.

Finally, there is a last clause which says that the Government may extend the provisions of this Bill to other banks if they so desire. If the banking service commission could cover the requirements of other commercial banks also, so much the better. We will have uniform standards for recruitment of personnel in all the banks. With these words I support the Bill.

श्री शिवनाथ सिंह (झुन्झनु) : सभापति महोदय, बैंकिंग कमीशन बिल बहुत समय के अनुसार लाया गया है और मैं इस का स्वागत करता हूं। हमारे देश के अन्दर सर्विस रेक्रूटमेंट की जो हालत है सदन के सभी माननीय सदस्य जानते हैं कि जिस प्रकार का रेक्रूटमेंट होना चाहिए और देश के पढे लिखे युवकों को जो नौकरी का अवसर मिलना चाहिए वह नहीं मिल पा रहा है। खास तौर से जो बैंकिंग बिजनेस आपका है, एल० आई०सी० है और जिन जिन सर्विस को इस बिल के द्वारा कवर कर रहे हैं वह तो इस प्रकार के धंधे थे जहां कि एक साधारण आदमी को घुसने का अवसर नहीं था। बैंकों के नेशनलाइजेशन के पहले बैंकों में जिन लोगों का आधिपत्य था उन्हीं के नजदीकी, उन्हीं के कृपापात्र उन सर्विसेज में आ सकते थे। दूसरे साधारण आदमी बैंकिंग सर्विस में नहीं आ सकते थे। यही हाल आपकी इंश्योरेंस कम्पनीज का था। नेशनलाइजेशन के बाद होना यह चाहिए था कि वहां सर्विस रेक्रूटमेंट जो हो वह साइंटिफिक तरीके से हो और उसमें देश के होशियार युवकों को अवसर मिले। लेकिन नेशनलाईजेशन के बाद भी वह आकांक्षाएं पूरी नहीं हुई और इसलिए बैंकिंग कमीशन ने काफी अध्ययन के बाद एक रिपोर्ट दी जिस के अनुसार बैंकिंग सर्विस कमीशन की स्थापना करने आ रहे हैं।

इस बिल के द्वारा कुछ तो सुधार की तरफ कदम उठाए गए हैं लेकिन फिर भी सम्पूर्ण रूप से जो खामी रेक्रूटमेंट में थी वह दूर नहीं हो पाएगी। इसके ऊपर मैं आगे प्रकाश डालने की चेष्टा करूंगा। आज हमारे जितना भी फाइनेंशियल इंस्टीट्यूशंस हैं, बैंकिंग है एल० आई०सी० है इनमें काम करने वाले लोगों की तनख्वाह और दूसरे वर्ग के लोग जो दूसरी जगह नौकरयां करते हैं चाहे सरकारी या दूसरी कोई नौकरी करते हैं उनकी तनख्वाहों में बहुत बड़ा फर्क है। यह फर्क हमें मिटाना पड़ेगा। जब तक इस फर्क को हम कायम रखेंगे देश में समाजवाद की कल्पना अधूरी रहेगी क्यों आज बैंकों का विस्तार देश के कोने-कोने में हो रहा है। छोटे-छोटे शहरों में बैंकों के दफ्तर खुल रहे हैं। एक छोटे से कस्बे में बैंक का चपरासी जहां पांच सौ और छः सौ रुपये प्राप्त करता है वहां उसी गांव में रहने वाला हाई स्कूल का हायर सेकेंड्री स्कूल का अध्यापक उस से कम तनख्वाह पाता है। लोगों के मन के अंदर एक जलन होती है, टीस होती है कि आखिर क्या बात है? इसी देश के हम नागरिक हैं, इन से कम काम नहीं करते हैं और फिर भी इन की तनख्वाह हम से अधिक है। इस फर्क को आपको मिटाना पड़ेगा। लेकिन इस बिल में उसकी तरफ कोई संकेत नहीं किया गया है। इन डिफरेंसेज को हमें अन्त में मिटाना पड़ेगा। चाहे तो आप दूसरे जितने भी कर्मचारी हैं उनकी तनख्वाह और बढ़ाइए या फिर इन के ऊपर रोक लगाइए। बार-बार बैंकिंग में काम करने वाले साथी चाहे वह क्लैरिकल लेवेल पर हों या दूसरे लेवेल पर हों चाहे एल०आइ०सी० के हों, एमर्जेंसी के पहले स्ट्राइक करते थे और स्ट्राइक के बाद में उसी अनुपात में जिस अनुपात में उनकी तनख्वाह होती थी उन की बढ़ोत्तरी भी हो जाती थी। और भी अधिक उन को मिलने लग जाता था। यह एक बहुत बड़ी दुर्गुण समाज के अन्दर फैला

[श्री शिव नाथ सिंह]

हुआ है। इस के ऊपर सरकार को ध्यान देना चाहिए और यह बैंकिंग सर्विस कमीशन इस पर थोड़ा बहुत अंकुश लगा पाएगा तो हम सोचेंगे कि इस विधेयक को पास करने का अच्छा अवसर हुआ है।

इस बिल के द्वारा आप ने चाहा है कि रीजनल आफिसेज भी कमीशन बनाए। वह एक स्टेट का हो सकता है और एक से अधिक स्टेट्स का भी हो सकता है। मैं मंत्री महोदय से निवेदन करूंगा कि आज बैंकों का काफी विस्तार हो चुका है और यह जो सेंट्रलाइज्ड कमीशंस हैं चाहे रेलवे का रेक्रूटमेंट का कमीशन हो, यूनियन पब्लिक सर्विस कमीशन हो इन का हमें बहुत ही कटु अनुभव है। आप को करना यह चाहिए कि हर स्टेट में इस का एक रीजनल आफिस रखें ताकि उस स्टेट के लोगों को वहां रेक्रूटमेंट का अवसर मिल सके आज हम देखते है कि रेलवे का रेक्रूटिंग आफिस जो है पूरे वैस्टर्न रेलवे का बम्बई में है या और कहीं है। उस मे आस पास के लोगों को रेक्रूटमेंट का अवसर मिल पाता है लेकिन दूसरी स्टेट वालों को नहीं मिल पाता है। यह कोई संकीर्णता की बात नहीं है। हर नागरिक जो जिस प्रांत में रहता है उस को यह अधिकार है और अधिकार होना भी चाहिए कि कुछ सर्टेन लिमिट तक की नौकरियां उस प्रात के लोगों को मिले। वह आज नही मिल पा रही हैं और इसी तरह अगर बैंकिंग कमीशन का कार्यालय सेंट्रलाइज्ड आप ने रखा या रीजनल आफिसेज दो तीन स्टेट्स के रखें तो उन्हीं क्षेत्रों के आस पास के लोगों को रेक्रूटमेंट का लाभ मिलेगा और दूसरों को नही मिल पाएगा। इसलिए सरकार को इस पर ध्यान देना चाहिए और हर स्टेट मे इस का रेक्रूटमेंट आफिस रखना चाहिए।

दूसरी बात—आप ने संरक्षण रखा है शैड्यूल्ड कास्ट्स और शड्यूल्ड ट्राइब्ज के लिए। लेकिन आज देश के अन्दर बैंकिंग का एक दृष्टिकोण ही बदल गया है। जैसा कि हमारी प्राइम मिनिस्टर साहिबा ने कहा है और हमारे फाइनेंस मिनिस्टर ने भी बार-बार कहा है कि बैंकिंग को अपना दृष्टिकोण बदलना पड़ेगा और बैंकिंग सर्विसेज जो हैं वह उन लोगों की होनी चाहिए जो कि देहात में फले हुए हैं, गरीब हैं, जिन के पास साधन नहीं है और जो अपने लिए लोन लेते हैं लेकिन रिटर्न के लिए उन के पास कोई जमानत नहीं है। उन लोगों के लिए बैंकिंग सर्विस होनी चाहिए। तो उन लोगों का भला वही कर सकते हैं जो उस जगह से, उस तबके से आते है। आज आप रेक्रूटमेंट उन लोगों को देते है जो साधन सम्पन्न लोग हैं, अच्छे घरानों से आते हैं, अच्छी अंग्रेजी बोल सकते हैं, उन को उन लोगों की पीड़ा का पता नही है। जिस वक्त उन को लोन देने का सवाल उठेगा वे कहेंगे कि तुम्हारे पास रिटर्न के लिए गारण्टी क्या है? इस दृष्टिकोण को हमें बदलना पड़ेगा। और अगर उस दृष्टिकोण को सही रूप में हम कार्यन्वित करना चाहते है तो उन लोगों में से रेक्रूटमेंट करना पड़ेगा जो उन की भाषा जानते हैं, उन का रहन-सहन जानते है जिन को कि हमें लोन देना है जिन के बेनिफिट के लिए हम दूर-दूर तक बैंकिंग सर्विसेज का विस्तार कर रहे है। उन शाखाओं में उन लोगों में से, उस जगह रहने वालों में से उन का रेक्रूटमेंट करना होगा। तब तो सही दृष्टिकोण जो हम लाना चाहते है वह आ पाएगा, नही तो नही आएगा। इसलिए उन एरियाज के लिए उन बैकवर्ड लोगों के लिए भी जिन के हित के लिए ये बैंक हम बना रहे है, उन तबकों के लोगों के लिए भी संरक्षण होना चाहिए वरना रेक्रूटमेंट में आप की पालसी आज तक जैसी रही है वही रहेगी तो समाज के ऊंचे तबके के लोग ही इस बैंकिंग से फायदा उठा पाएंगे और सही दृष्टि से आप का काम कार्यान्वित नही होगा। इसलिए उन लोगों के लिए भी संरक्षण होना चाहिए, यह मेरा निवेदन है।

इस के साथ साथ आपने यह चाहा है कि रेक्रूटमेंट में गफलत नहीं हो। लेकिन जैसा कि अभी मेरे से पहले बोलने वाले माननीय सदस्य ने कहा था, आप ने क्लाज 15 और 13

भी रखा है। क्लाज 13 और 15 में आपने रखा है कि एक साल के लिए टेम्पोरेरी अप्वाइंटमेंट कंसर्न्ड बैंक कर सकता है। इस का बहुत मिसयूज होगा। जैसा आज तक होता आया है वही आगे भी चलेगा। और फिर वह इसलिए होगा कि वह एक साल के लिए टेम्पोरेरी रख लेंगे और फिर जिस वक्त भी वह अपनी डिमांड देंगे इस कमीशन को तो कमीशन रेक्रूटमेंट करेगा उन बैंकिंग इंस्टीट्यूशंस फाइनेंशियल इंस्टीट्यूशंस के लिए उन की डिमांड के अनुसार उनके प्रस्काइब्ड तरीके से। उसमें वह यह कहेंगे कि हम को इस एक्सपीरियेंस का आदमी चाहिए, इतना पढ़ा लखा हो लेकिन उस की बारह महीने का एक्सपीरिएंस होना चाहिए तो फिर वही लिया जायगा जिस का टेम्पोरेरी एप्वाइंट किया था। वही लोग इसमें आएंगे। बैकडोर एन्ट्री होगी। इसलिए इस पर आप पाबन्दी लगाइए कि कोई भी रेक्रूटमेंट टेम्पोररी नहीं होगा। टेम्पोररी अप्वाइंटमेंट रखेंगे तो वही लोग आएंगे।

दूसरी बात आपने कही कि इन सर्विसेज के लिए आप कमीशन नियुक्त कर रहे हैं और यह कह रहे हैं कि यदि वह कमीशन रेक्रूटमेंट नहीं कर पा रहा है तो बैंक को अधिकार है कि वह टेम्पोरेरी तरीके से दूसरे लोगों को रख ले। या उस के द्वारा चुनिंदा जो लोग हैं उन को यदि बैंक सर्विसमें नहीं लेना चाहें तो उन को उसके लिए भी छूट है। मेरी मान्यता है कि यह दोनो ही बन्द होना चाहिए। हम जिस परपज के लिए एक कमीशन नियुक्त करने जा रहे हैं उस को किसी भी फाइनेंशियल इंस्टीट्यूशन डिमांड दे दी और जिस का धंधा ही सेलेक्शन करने का है वह एक निश्चित अवधि के अन्दर सेलेक्शन नहीं कर पाता है तो यह उस के लिए एक बड़ी डिस्क्वालिफिकेशन है, उस कमीशन को एग्जिस्ट करने का अधिकार नहीं है। उन को आप छूट देंगे तो जिन लोगों की वह मदद करना चाहते हैं, जिन लोगों का वह प्रभुत्व करना चाहते हैं उस के लिए उन को छूट रहेगी। इसलिए इन दोनों प्रावधानों का आप को हटाना चाहिए और सेलेक्शन के बाद में यह बिल्कुल पाबन्दी रहे कि कमीशन के मार्फत ही आदमी लिया जायगा।

जो कैटेगरी सर्विस कमीशन के मार्फत रेक्रूट होगा उस में आप से क्लरिकल और दूसरे छोटे आफिसर्स को रखा है। जब इस प्रकार का हाईपावर कमीशन हम सैन्ट्रल लेबल पर बनाने जा रहे हैं, जो आज तक के कमीशंज हैं, उसी तरह का अधिकार प्राप्त एक कमीशन हो तो जो सर्विसेज हम बैंक्स के लिये रिक्रूट करना चाहते हैं—प्रमोशन से ही तो दूसरी बात हैं— उस में ऊपर से लेकर नीचे तक, कैशिअर या क्लर्क से सारे रिक्रूटमेंन्ट क्यों करना चाहते हैं। इस से उन को लूप-होल मिल जायगा। जो आज क्लारिकल जॉब में हैं, किसीको हैडकैशिअर बना देंगे या कोई दूसरा अफसर बना देंग। तो जब आप हाई-पावर कमीशन बनाते हैं तो उसी की मारफत तमाम आफिसर्ज का सिलेक्शन क्यों न हो। मेरी मान्यता है कि तमाम प्रकार का रिक्रूटमेंट जो बैंकिंगमें हो, चार-पांच कैटेगरीज आपने रखी हैं, एल०आइ०सी०, यूनिट ट्रस्ट, इण्डस्ट्रीयल डवलपमेंट बैंक, इंडस्ट्रीयल फाइनेंस कारपोरेशन, इंडस्ट्रीयल क्रडिट मैं इन्वेस्टमेंट कारपोरेशन ये सब सरकारी हैं, इन के अलावा जो बैंक्स हैं उन का रिक्रूटमेंट इस की मारफत होना चाहिए। इसलिये मैं निवेदन करना चाहता हूं कि क्लारिकल और दूसरे जूनियर आफिसर्ज के अलावा कुछ दूसरी कैटगरीज भी हो सकती हैं जो इस की परव्यू में नहीं आयेंगी इस लिये इस लूप-होल को दूर करने के लिये कुछ करना चाहिए, ताकि आज तक रेक्रूटमेंट में जो धांधली चल रही थी, वह न चले।

मेम्बरों की योग्यता आपने रखी है—उन की संख्या रखी है, उस के बाद आपने यह

[श्री शिवनाथ सिंह]

रखा है कि उस के आगे मेम्बरों की क्वालिफिकेशन यह होनी चाहिए—

"Has special knowledge or practical knowledge of finance economics or business administration or business management or any other matter."

मेरा निवेदन है कि इस में जो क्वालिफिकेशन्ज रखी हैं आज तक जो होता रहा है, उस में और इस में कोई फर्क नहीं होगा। कुछ मेम्बर्स एसे भी रखें जो रूरल–बायस्ड हों, जो देहात के लोगों की दिक्कतों को जानते हों, कि वहां किस प्रकार का एजूकेशनल स्टैंडर्ड है, लड़कों की शिक्षा का स्टैण्डर्ड क्या है, ग्रेजुएट्स स्टैंडर्ड क्या है, किस प्रकार से वे पुट–अप कर सकते हैं। इन बातों का उस को ज्ञान हो, वह रूरल–बायस्ड हो—इन सब बातों को दृष्टि में रखकर आप सिलेक्शन करेंगे तब तो ठीक है, वरना आप ने जो क्वालिफिकेशंस मेम्बर के लिये रखी हैं उससे आज तक और आगे आने वालों में कोई फर्क नहीं होगा। ब्यूरोक्रेटिक एटीयूड रहेगा, जिस मे रीजनल—इम्बैलेंसेज होंगे और दूसरे इम्बैलैंसेज पैदा होंगे।

एक माननीय सदस्य कह रहे थे कि पंजाब नेशनल बैंक में सभी सिख हैं, ऐसी बात नहीं है। थोड़ा-बहुत स्थानीय पुट होता है। हायेस्ट लेबल मे जिन के हाथ मे रिक्रूटमेंट है, उनका वायस चलता है, तो इसको दूर करने के लिये कि वे स्थानीय भी न हों, और जो अफसर वहां हैड हों, जिनका असर हो, उनको वायस भी न चले, इसके लिये रूरल वायस होना जरूरी है। आपको कमीशन में ऐसे मेम्बर रखने चाहियें जिनसे देहात के लोगों को यह महसूस हो सके कि हम जायेंगे तो हमारा सिलेक्शन भी हो सकता है। आज वे यूनियन पब्लिक सर्विस कमीशन के सामने जाते हैं तो इन्फीरियारिटी काम्प्लेक्स में जाते हैं। वे समझते हैं कि हमारा कोई आदमी वहां नहीं है, इसलिये हमारा सिलेक्शन नहीं होगा। इसको दूर करने के लिये आवश्यक है कि जो क्वालिफिकेशन्ज आपने रखी हैं उसमें रूरल वायस भी रख दें। ऐसा आदमी वहां की दिक्कतों को, प्राबलम्ज को समझ सकेगा और इस तरह से बैंकिंग को सही दिशा मिल सकेगी। इस दृष्टि से इसमें थोड़ा बहुत इम्प्रूवमेंट हो सके, अभी हो सके तो अभी करें, अभी न हो सके तो अमेण्डमेंट के द्वारा करें, लेकिन गरीब देहात के लोगों का भी रेक्रूटमेंट हो सके, इस प्रकाश का आश्वासन उनको मिलना चाहिये।

इन शब्दों के साथ में इसका समर्थन करता हूं।

श्री दरबारा सिंह (होशियारपुर) : जनाब चेयरमैन साहब, सरकार ने एक बैंकिंग कमीशन बनाया, जिसकी एक सिफारिश मानी गई। गवर्नमेंट की तरफ से एक सर्विस कमीशन बनाना है, उसमें तजुर्बेकार, ईमानदार, एडमिनिस्ट्रेशन को जानने वाले, दस साल का जिनका तजुर्बा हो, पब्लिक सैक्टर में या किसी दूसरे इंस्टीचूशन में जिन्होंने खिदमत की हो, यह क्वालिफिकेशन्ज उसमें रखी गई हैं। ठीक बात है—यह जरूरी है ताकि जो उम्मीदवार लेने हैं, उनको वे पूरी तौर पर क्वेश्चन कर सकें, उनकी ठीक ढंग से नाप तोल कर सकें। मुझ से पहले बोलने वाले दोस्त ने भी अभी कहा है कि ऐसी एबिलिटीज वाले तो यहीं से मिलेंगे, बाहर से नहीं मिलेंगे। लेकिन क्या किया जाय। तजुर्बेकार आदमी चाहियें, उन्हीं को लेना होगा। इन से पहले बोलने वाले हमारे सी० पी० आई० के दोस्त ने कह दिया कि पंजाब नेशनल बैंक में सारे सिख भर दिये हैं। मैं जब से कांग्रेस में भरती हुआ हूं, पिछले चालीस साल से जैसा मेरा एटीचूट रहा है, कोई भी आदमी इस बात को प्वाइन्ट-आउट नहीं कर सकता है कि किसी कम्यूनल बात को दूर से

भी कोई वास्ता रहा हो, लेकिन गलत बात कहने से क्या फायदा है कि वहां सिर्फ सरदार ही हैं। आप नाप तोल करें, वहां जाकर देखें, ऐसी बात नहीं है। किसी और बैंक में होंगे, आपको गलती लग गई है। पंजाब नेशनल बैंक में अपर-स्ट्रेटा के जितने चलाने वाले अफसर हैं, सभी गर पंजाबी हैं। लेकिन इस बात के पीछे आप क्यों जाते हैं। जैसा कहा गया है, ऐसी 22 बैंक नेशनल सैक्टर में हैं और उनमें 14 नेशनलाइज्ड बैंक्स हैं, उनमें सारी चीजों की देखभाल करने के लिये और वहां भरती करने के लिये फैसला करना है। तो रीजनल बात जो आपने कही है, मैं उससे बिल्कुल इत्तिफाक नहीं करता। आप दो-तीन स्टेट्स का एक ग्रुप बना दें, हर स्टेट में रीजनल आफिस खोल दें और उसमें सारी भरती करें तो आप को पता चलेगा कि अगर आपने रिजन बनाना है तो वह जितना छोटा होगा, उतना ही उम्मीदवारों को आने में, इम्तिहान देने में, एक्जामिनेशन देने में सहूलियत होगी। जितनी रीजनल इम्बैलेंसेज हैं, उनको आप देख सकेंगे। वहां एक जो दस साल का तजुर्बा रखने वाला चेअरमैन होगा, वह इस बात का भी ख्याल रखेगा कि जिस जगह पर मैं इम्तिहान लेने जा रहा हूं वहां इस ढंग के जो लोग हों, उनको लेना है। इसलिये मैं समझता हूं कि आपने बहुत अच्छा काम किया है। इस के आठ मेम्बर होंगे। कौन होंगे? उनको गवर्नमेंट सिलैक्ट करेगी। लेकिन मैं अर्ज करना चाहता हूं—मुझे एक खदशा है और वह खदशा यह है कि आज के माहौल में हमने आफिसर्ज दे देते हैं जिनके किरदार के बारे में सरकार को मालूम भी हो तो भी वह उसको आगे चला देते हैं, किसी आला आफिस पर जाने के लिये। मैं खुली बात कहना चाहता हू—इसी सेन्टर में, सर्विसिज में, ऐसे लोग बैठे हैं जिन्होंने वार्ग-इहल बड़ी ऊंची आवाज से कहा था कि हम आनन्द मार्गी हैं कहते थे—हम यह हैं, हम वह हैं, कम्यूनल-बाडीज के साथ अपना वास्ता जोड़ कर बड़े जोर-शोर से ऐसी बात कहते थे। आप इसको सार्ट-आउट करें। ऐसे आदमी कहीं न आ जायं जो कम्यूनल तौर पर बदतरीन किस्म का जहर फैलायें, खासतौर से नई पौध जो आप ला रहे हैं, उनमें दाखिल न हो जायं। ऐसी हालत में जो उम्मीदवार उनके सामने आयेंगे उनको चुनने का जो उनका जहन होगा, वह बायस्ड होगा, जहरवाला होगा, यकतरफा होगा। तो ऐसे आदमियों का चुनाव न हो जाय, यह देखना जरूरी है। मैं आप को वार्निंग देता हूं—पीछे हुआ तो हुआ, आइन्दा के लिये कोई नामिनेशन करें तो ऐसा आदमी न आ जाय जो कम्यूनल आउट-लुक का हो, पैराकियल हो। हमें अपने किस्म का आदमी लेना है, वैसे आदमी कतअन नहीं लेने चाहियें।

18 hrs.

इसके साथ साथ कमीशन ने जो रिपोर्ट दी है, वह बड़ी पालुमिनस रिपोर्ट है, जिसमें बहुत सी बातें कही गई हैं, जिन का यहां पर जिक्र नहीं आ सकता। लेकिन मैं कहना चाहता हूं—यह जो जिक्र किया गया है, इसमें और बहुत सी बातें हैं जिन को मैं इन्यूमरेट करूंगा।

MR. CHAIRMAN: You can continue your speech tomorrow. Now the House stands adjourned till 11 A.M. tomorrow.

18.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, July 30, 1975/Sravana 8, 1897 (Saka).

GMGIPND—L—1207 LS—978.